UPDATED AS PER RECEIPTS OF REPORTS FROM THE DISTRICT JUDGES TILL 04.05.07

<u>Letter no. 14298</u>

LIST OF CASES, IN WHICH, CHARGE SHEETS HAVE BEEN SUBMITTED 'A'

MEMBERS OF PARLIAMENT

Page No.	SI. No.	Name of the Accused	District	Police Station	Sl.No. of crimes	Crime No.	Sections	Reply received from the District	REMA RKS
1	2	3	4	5	6	7	8		
2	1	Baleshwar Yadav	Kushi Nagar	Kaptanganj	1	157/2005	147, 148, 149, 353, 332, 224, 225, 504, 506, 186, 427 IPC, 7 Cr.L.A. Act and 3 GPD Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 999/2006 is pending, wherein charge-sheet has been submitted on 16.02.2006, charge framed on 22.12.06. The case is fixed for 07.03.2007 for evidence.	
2		II	"	Kotwali Hata	2	508/1998	143, 341,188, 506 IPC	As per report dated 24 th Feb. 2007 of District Judge, the case has been withdrawn on 08.07.05 by Government Order.	
2		п	п	Kasya	3	157/2005	147, 268,504,506,341 IPC & 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, no such number of case register.	
2		и	II	п	4	462/2001	143, 268, 504, 506IPC and 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, the case has been withdrawn on 08.07.05 by Government Order.	
3	2	Mohd. Mukeem	Siddharth Nagar	Itwa	1	125/1992	147, 148, 149,353, 504, 506 IPC and 7 Cr.L.A. Act	As per report dated 13 th Dec. 2006 of District Judge, the case no. 2517/1992 is pending in the Court of CJM, wherein chargesheet has been submitted on 02.11.1992 and charge framed on 23.07.02, 03 witnesses has been examined and 04 witness has been died. D.J. has stated that witness were Govt. Servant and now they has been retired and attempt of tracing out their home addresses is going on.	

3	3	" Bhalchand Yadav	" Sant Kabir Nagar	" Mahuli	2	128/1992	147, 149, 224, 225, 504, 506, 393, 188, 307 IPC and 7 Cr.L.A. Act	As per report dated 13 th Dec. 2006 of District Judge, the case no. 2765/1992 is pending in the Court of CJM, wherein chargesheet has been submitted on 07.11.1992 and charge has not been framed till now. File has been summoned by Revisional Court in Rivision and some accused are of other District Basti. As per report dated 02 nd Dec. 2006 of District Judge, the case has been decided
3		п	п	п	2	196/1979	147, 148, 149, 323, 324 IPC	on 16.09.82 by Upper Crl. Court-III, Basti on compromise basis. As per report dated 1 st Dec. 2006 of District Judge, the case has been decided
4	3	Bhalchand Yadav	Sant Kabir Nagar	Mahuli	3	188/1985	353 IPC	on 30.09.02 by ACJM-I, Basti. In which all the accused have been acquitted. As per report dated 01 st Dec. 2006 of District Judge, the case is pending in the
4		п	н	n n	4	120/1988	147, 143, 336, 504,506 IPC	Court of Special J.M. Date fixed 27.01.07. NBW issued by the Court. As per report dated 09 th Feb. 2007 of District Judge, the Case No. 1056/2006 is
4		ti .	"	n	5	27/2002	147, 452, 504,506 IPC & 3 (1) 10 SC/ST Act	pending in the Court of ACJM-I, Court No. 09, Process have been sent. As per report dated 09 th Feb. 2007 of District Judge, the Case No. 4654/2006 is
4		11	11	"	6	162/2004	147, 323, 504, 506,	pending in the Court of ACJM-I, Court No. 09. Process have been sent for compliance. As per report dated 09 th Feb. 2007 of
		11	11	"		,	IPC	District Judge, the Case No. 4366/2006 is pending in the Court of ACJM-I, Court No. 09. S.P. has been directed to compliance.
4		"	"	"	7	100/1975	147, 323 IPC	As per report dated 02 nd Dec. 2006 of District Judge, the case has been decided on 17.05.84 by Upper Crl. Court-III, Basti on compromise basis.
4		11	"	Khalilabad	8	22/2004	147, 341, 188,435,186 IPC	As per report dated 09 th Feb. 2007 of District Judge, the Case No. 8031/2006 is

								pending in the Court of ACJM-I, Court No. 09. S.P. has been required comp. Of process.
5		"	"	и	9	24/2004	143, 341, 188, 186 IPC	As per report dated 1 st Dec. 2006 of District Judge, the case is pending in the Court of CJM from 25.11.2006. Directions have been given to the concerned Courts for expeditious disposal.
5		II .	11	II	10	1588/2005	143, 341, 427, 504, 506, 186 IPC	As per report dated 09 th Feb. 2007 of District Judge, the Case No. 7271/2006 is pending in the Court of ACJM-I, Court No. 09, NBW has been send against accused.
5		"	II	Bakhira	11	174/2001	147, 341,342,148,149,336, 504,506,323,353 IPC & 7 Cr.L.A. Act	As per report dated 09 th Feb. 2007 of District Judge, the Case No. 2429/2006 is pending in the Court of ACJM-I, Court No. 09. S.P. has been directed to ensure compliance.
6	4	Brij Bhushan Sharan Singh	Faizabad	Kotwali	1	421/1978	147, 148, 307, 302 IPC	As per report dated 05 th Apr. 2007 of District Judge, this case is related to P.S Wazirganj, Distt. Gonda.
6		п	II	Kotwali Ayodhya	2	125/1984	147, 148, 307 IPC	As per report dated 09 th Feb. 2007 of District Judge, the Case No.
7		II II	11	Ayodhya	3	334/1980	188/353 IPC	, , , , , , , , , , , , , , , , , , ,
7		"	n	п	4	89/1980	3/4 Goonda Act	As per report dated 05 th Apr. 2007 of District Judge, this case has already been dismissed by the Distt. Mgistrate according to police report.
7		"	11	Kotwali	5	23/1980	302 IPC	As per report dated 04 th Dec. 2006 of
1	2	3	4	5	6	7	8	District Judge, the case has been dispose off.
7	4	Brij Bhushan Sharan Singh	Faizabad	Kotwali	6	273A/1983	147, 148, 149,307,302 IPC	As per report dated 04 th Dec. 2006 of District Judge, the case has been decided.
7		n	Basti	Kotwali	7	154/1983	147, 148, 149,307 IPC	As per report dated 01 st December, 2006 of District Judge, the report received from the Police Station that the case no. 41/109 is registered against Niyazulla @ Kallu in P.S. Sigra, Distt. Varanasi on the place of

							crime no. 154/1983 (copy of the report is enclosed as annexure 3)
7	п	Bahraich	Jarwal Road	8	46/1984	307,427 IPC	As per report of In/Charge District Judge, the case no. ST 291/96 has been decided on 22.08.1987 by Special/Additional Sessions Judge, Bahraich. The accused has been acquitted. (copy of judgement enclosed).
8	T T	Gonda	Kotwali Nagar	9	141/1985	147, 353, 504, 506, IPC & 7 Cr.L.A. Act	As per report dated 16.04.2007 of District Judge, it has been reported by CJM that an enquiry the Police has informed that no records of year 85 are available.
8	II	Faizabad	Kotwali Ayodhya	10	432/1990	307 IPC and 3 Gangster Act	As per report dated 05 th Apr. 2007 of District Judge, case no. S.T. 44/1991, wherein chagesheet has been submitted on 05.08.1991 and the case has been decidd on 18.11.2000. (acquitted). (The crime no. of this case is 483/1990 instead of 432/1990 according to police report and life. (Copy of judgement enclosed).
8	II	п	"	11	484/1990	25/27 Arms Act	As per report dated 05 th Apr. 2007 of District Judge, the case no. S.T.44/1997, wherein chargesheet has een submitted on 05.08.1991 has been decided on 18.112000. (acquitted).
8	п	II II	Kotwali	12		177/192/194 IPC and 196/207 M.V. Act	As per report dated 05 th Apr. 2007 of District Judge, accoding to report of P.S. no particular is available about this case.
8	11	Gonda	Nababganj	13	158/1993	25/27 Arms Act	As per report dated 17.02.2007 of District Judge, the case no. 2348/05/03, wherein charge sheet has been submitted on 03.05.94, three witnesses recorded and accused has been acquitted on 04.02.06.
8	п	II.	11	14	466/1993	147,148,149, 307 IPC & 27 Arms Act	As per report dated 16.04.2007 of District Judge, the case no. 374/94 is pending in the Court of Special Judge (SC/ST) Act, Gonda, wherein charge sheet has been submitted on 26.05.95, charge framed on 17.08.98 and the date fixed on

8		II.	"	Vajirganj	15	25/1998	332, 353, 504, IPC & 7 Cr. L.A Act	06.04.20007 for evidence. (Crime no. showing 467/1993 instead of 466/1993) As per report dated 16.04.2007 of District Judge, It has been reported by JM-II, Gonda that the Charge Sheet has not been received. Efforts are being made to search out the receipt of the Charge Sheet &
9		П	Faizabad	RJB Ayodhya	16	RC No.8(5) /1992	SIU-5/S/C- 11/14AC/395/398/332 /338 /295/153 IPC & 7 Cr.L.A. Act	other papers. As per report dated 04 th Dec. 2006 of District Judge, the case concerned with CBI, Lucknow.
54	5	D.P. Yadav	Budaun	Dhanari	1	573/2004	504, 506 IPC	As per report dated 20 th November, 2006 of District Judge, the case number 2138/2004 is pending in the Court of CJM, wherein chargesheet has been submitted and the case is fixed for 16.12.2006. A direction has been issued to CJM for expeditious disposal of the said case.
64	6	Atiq Ahmad	Allahabad	Dhoomangan j	1	171/1990	504, 506, 323 IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 3556/2004 is pending in the Court of ACJ (JD), Room No. 6, wherein chargesheet has been submitted on 04.11.1996 and the case is fixed for appearance of the accused on 24.04.2007.
1	2	3	4	5	6	7	8	
64	6	Atiq Ahmad	Allahabad	Dhoomangan j	2	186/2001	147, 148, 149, 452, 323, 504, 506 IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 2822/2004 is pending in the Court of ACJ, Room No.6, wherein chargesheet has been submitted on 07.09.2001 and the case is fixed for appearance of the accused on 11.04.07.
64		n	п	11	3	95/2001	30 Arms Act	As per report dated 06 th April. 2007 of District Judge, the case no. 3488/2004 is pending in the Court of ACJ (JD) Room No.6, wherein chargesheet has been submitted on 27.07.2001 and the case

							fixed for appearance of the accused on 11.04.2007.
64	11	"	11	4	321/2002	147, 148, 435, 153, 341, 336, 323, 427, 120B IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 792/2006 is pending in the Court of A.C.J. (JD), Room No.11, wherein chargesheet has been submitted on 02.11.2002 and the case is fixed for appearance of accused on 11.04.2007.
64	=	II II	"	5	34/2003	302, 307, 120B IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 3074/2003 is pending in the Court of CJM, wherein chargesheet has been submitted on 25.04.2003 and the case fixed for appearance of the accused on 04.04.07.
65	=	II	Khuldabad	6	251/2002	147, 148, 149, 307, 302, 504, 506 IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 9102/2002 is pending in the Court of ADJ-13, wherein chargesheet has been submitted on 29.11.2002 and the case fixed on 28.04.2004. (Commit to Session Judge 10.02.2004).
65	"	11	11	7	155/2003	25/30 Arms Act	As per report dated 06 th April. 2007 of District Judge, the case no. 3405/2004 is pending in the Court of Special C.J.M. wherein chargesheet has been submitted on 03.01.2004 and the case fixed for appearance of the accused on 23.03.07.
65	n	"	"	8	156/2003	25/30 Arms Act	As per report dated 06 th April. 2007 of District Judge, the case no. 2481/2004 is pending in the Court of Special C.J.M. wherein chargesheet has been submitted on 03.01.2004 and the case fixed for appearance of the accused on 23.03.2007.
65	"	"	ıı .	9	136/2003	302, 120B IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 626/2004 is pending, wherein chargesheet has been submitted on 19.03.2005 and the case has

								committed to Sessions Court on 16.12.06.
66		11	"	Shahganj	10	96/2002	147, 148, 149, 286, 436, 427 IPC and 7 Cr.L.A. Act	As per report dated 06 th April. 2007 of District Judge, the case no. 852/2006 is pending in the Court of ACJ (JD), Room No.11, wherein chargesheet has been submitted on 30.10.2002 and the case fixed for appearance of the accused on 31.05.2007
66		п	"	Kareily	11	156/2002	147, 148, 149, 307, 504, 506 IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 889/2006 is pending in the Court of ACJ (JD), Room No. 11, wherein chargesheet has been submitted on 04.09.2002 and the case fixed for appearance of the accused on 11.4.2007.
66		n .	"	"	12	209/2002	147, 148, 149, 336, 506, 427, 120B IPC & 7 Cr.L.A. Act	As per report dated 06 th April. 2007 of District Judge, this case in not pending in his judgeship.
66		п	11	Colonelganj	13	420/2002	307 IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 362/2004 is pending in the Court of ACJM, Court No.2, wherein chargesheet has been submitted on 23.07.2003 and the case fixed for appearance of the accused on 05.04.2007.
66		ri .	11	n	14	372/2002	302, 120B IPC	As per report dated 06 th April. 2007 of District Judge, the case no. S.T.No.483/03 is pending in the Court of FTC-26, wherein date of submission of chargesheet has not been mentioned. However the case is fixed for evidence on 05.04.2007 and committed to Sessions Judge on 16.12.06.
1	2	3	4	5	6	7	8	
66	6	Atiq Ahmad	Allahabad	Civil Lines	15	24/1999	147, 148, 149, 323, 504, 506 IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 4749/2000 is pending in the Court of CJM, wherein chargesheet has been submitted on 29.07.2000 and the case fixed for appearance of the/ accused on 10.05.07.
67		11	11	11	16	263/2002	147, 336, 427 IPC and	As per report dated 06 th April. 2007 of

67		"	11	11	17	264/2002	7 Cr.L.A. Act and 3 Public Property Damage Act 147, 427 IPC and 7 Cr.L.A. Act	District Judge, the case no. 2611/2004 is pending in the Court of Special C.J.M., wherein chargesheet has been submitted on 28.10.2002 and the case fixed for appearance of the accuserd on 27.4.2007. As per report dated 06 th April. 2007 of District Judge, the case no. 8035/2002 is pending in the Court of C.J.M., wherein chargesheet has been submitted on
67		п	п	п	18	265/2002	336, 427 IPC & 7 Cr.L.A. Act	28.10.2002 and the case fixed for appearance of the accused on 17.05.07. As per report dated 06 th April. 2007 of District Judge, the case no. 8038/2002 is
								pending in the Court of CJM, wherein chargesheet has been submitted on 28.10.2002 and the case fixed for appearance of the accused on 17.05.07.
67		п	п	п	19	267/2002	147, 336, 427 IPC & 7 Cr.L.A. Act	District Judge, the case no. 8036/2002 is pending in the Court of C.J.M., wherein chargesheet has been submitted on 28.10.2002 and the case fixed for appearance of the accused on 17.05.07.
67		ıı	"	II	20	63/1983	332, 323, 352 IPC	As per report dated 06 th April. 2007 of District Judge that this case is not pending in his judgeship. Cr.No.63/1983 could not be trace out from the Police Station.
67		11	"	George Town	21	207/2002	147, 149, 336, 427, 506 IPC and 7 Cr.L.A. Act and 3 Public Property Damage Act	As per report dated 06 th April. 2007of District Judge, the case no. 1059/2004 is pending in the Court of Special C.J.M., wherein chargesheet has been submitted on 31.10.2002 and the case fixed for appearance of the accused on 15.05.07.
67	7	Akshay Pratap Singh alias Gopal Ji	Pratapgarh	Nawabganj	1	126/1995	147, 452, 323, 504, 506 IPC	As per report dated 09 th Jan. 2007 of I/c District Judge, the case no. 420/2002, wherein chargesheet has been submitted on 17.08.1996. The case has been decided on 20.12.2006. (acquitted).
68		II .	"	Hathigawan	2	156/1998	25/30 Arms Act	As per report dated 09 th Mar. 2007 of

68		"	11	11	3	98/2002	3(2) Goonda Act	District Judge, the case no. 755/2004,wherein chargesheet has been submitted on 17.07.1999. Case has been decided on 24.02.2007. (acquitted). As per report dated 14 th Dec. 2006 of I/c District Judge, As per report received from P.S. concerned, Challani Report has been
68		ıı ı	"	"	4	111/2002	120B, 386, 420, 466, 467, 468 IPC & 12/13/14 Prevention of Corruption Act	rejected by District Magistrate and case is not pending. As per report dated 14 th Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, Crime No. 111/2002 is lodged against some other accused. Sri
1	2	3	4	5	6	7	8	Akshai Pratap Singh is not accused in this Crime No.
68	7	Akshay Pratap Singh alias Gopal Ji	Pratapgarh	Sangramgarh	5	96/1999	147, 148, 149, 307, 324 IPC	As per report dated 14 th Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, Crime No. 96/1999 is lodged against accused Kulle Saroj. Sri Akshai Pratap Singh is not accused in this Crime No.
68		11	п	Kunda	6	342/1996	504, 506 IPC	As per report dated 09 th Jan. 2007 of District Judge, the case no. 2022/2002, wherein chargesheet has been submitted on 24.09.1998. The case has been decided on 20.12.2006 (acquitted).
68		11	11	11	7	30/2000	395, 397, 447, 448, 286, 504, 506, 120B IPC	As per report of I/c DJ, Withdrawl application moved by the complainent. Fixed on 17.01.07 for disposal
69		"	11	"	8	248/1997	147, 148, 149, 323, 504, 506/379 IPC	As per report dated 06 th Feb. 2007 of I/c District Judge, the case no. 1437/2002 is pending in the Court of JM Kunda, wherein chargesheet has been submitted on 16.11.1999. Statement of PW3, PW4 & PW5 recorded. Fixed on 03.02.2007 for remaining evidence.

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69		"	II	"	9	710/1997	395, 397, 342, 323, 325, 386, 506 IPC	As per report dated 21 st Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, the accused has been aquitted by CJM on
								15.9.06, U/s 321(A) of Cr.P.C.
69		n e	11	Jethwara	10	118/1993	25 Arms Act	As per report dated 09 th Apr. 2007 of District Judge, the case no. 3509/2001 is pending in the Court of JM, wherein chargesheet has been submitted on 13.08.1993, charge framed on 27.11.2006. no evidence recorded. Evidence not appeared. Notice u/s 350 Cr.P.C. issued. Fixed 10.04.2007 for evidence.
85	8	Bhanu Pratap Verma	Jalaun	Konch	1	408/2005	171 IPC and Section 135 Public Representative Act	As per report dated 12 th Mar. 2007 of District Judge, the case no. 1418/2006, wherein chargesheet has been submitted on 10.08.2006. The case has been decided on 19.02.2007 by J.M. Konch. (acquitted). (Copy of judgement enclosed herewith).
85		"	"	"	2	409/2005	171 IPC and Section 135 Public Representative Act	As per report dated 12 th Mar. 2007 of District Judge, the case no. 930/2006, wherein chargesheet has been submitted on 04.09.2006. The case has been decided on 13.02.2007 by J.M. Konch. (acquitted). (Copy of judgement enclosed herewith).
85		"	n	II	3	410/2005	171 IPC and Section 135 Public Representative Act	As per report dated 12 th Mar. 2007 of District Judge, the case no. 1417/2006, wherein chargesheet has been submitted on 10.08.2006. The case has been decided on 08.02.2007 by J.M. Konch. (acquitted). (Copy of judgement enclosed herewith).
85		п	II	"	4	411/2005	171 IPC and Section 135 Public Representative Act	As per report dated 12 th Mar. 2007 of District Judge, the case no. 1416/2006, wherein chargesheet has been submitted on 10.08.2006. The case has been decided on 08.02.2007 by J.M. Konch. (acquitted). (Copy of judgement enclosed herewith).
85		II .	11	11	5	412/2005	171 IPC and Section 135 Public	As per report dated 12 th Mar. 2007 of District Judge, the case no. 1415/2006,

85		ıı .	11	"	6	413/2005	Representative Act 171 IPC and Section 135 Public Representative Act	wherein chargesheet has been submitted on 10.08.2006. The case has been decided on 07.02.2007 by J.M. Konch. (acquitted). (Copy of judgement enclosed herewith). As per report dated 12 th Mar. 2007 of District Judge, the case no. 279/2006, wherein chargesheet has been submitted on 27.06.2006. The case has been decided on 22.02.2007 by J.M. Konch. (acquitted). (Copy of judgement enclosed herewith).	
1	2	3	4	5	6	7	8		
126	9	Satya Pal Singh Baghel	Agra	Barahan	1	274/1999	332, 353, 147, 148, 149, 307, 336,504, 506, 427 IPC and 3 Public Property Damage Act	As per report dated 08 th Jan. 2007 of the District Judge the case is pending in the Court of ACJM-XIII as case no. 547/2004 wherein 2.6.2000 is shown to be the date of submission of charge-sheet and the case is reported to be appearance with next date being 12.01.07. The difficulty is proceeding with the trial is reported to be absence of two co-accused Pramod Singh and Sher Singh.	
152	10	Rajesh Mishra	Varanasi	Chetganj	1	109/2005	143, 342, 504, 506, 427 IPC and 3 Public Property Damage Act and 7 Cr.L.A. Act	As per report dated 25th April 2007 of District Judge, the case no. 1816/2006 is pending, wherein charge has been framed on 05.04.07 against the accused. Date 27.04.2007 fixed.	
152	11	Parash Nath Yadav	Jaunpur	Barshathi	1	47/1982	307 IPC	As per report dated 18 th Nov. 2006 of District Judge the said case has been decided.	
152	12	Umakant Yadav	Jaunpur	Sigramau	1	109/1994	147, 148, 149, 307, 336, 323 IPC and 7 Cr.L.A. Act	As per report dated 09 th Feb. 2007 of District Judge, the case has been decided on 22.01.07 (acquitted).	
152		=	II	Khuthan	2	158/2006	347, 323, 506 IPC	As per report dated 10 th Apr. 2007 of District Judge, the case no.1931/2007 is pending in the Court of CJM, wherein chargesheet has been submitted on 28.06.2006 and the case is fixed on	

	1	1		<u> </u>		1	1	10.04.000
								19.04.2007.
152		"	"	Shahganj	3	74/1985	364, 302, 201 IPC	As per report dated 18 th Nov. 2006 of District Judge, the name of Sri Umakant Yadav was mentioned in the F.I.R. but not in the charge sheet, so he is not an accused in this case.
152		п	п	11	4	311/1996	420, 120B, IPC & 3 (1) 10 SC/ST Act	As per report dated 18 th Nov. 2006 of District Judge, the name of Sri Umakant Yadav was mentioned in the F.I.R. but not in the charge sheet, so he is not an accused in this case.
155	13	Afjal Ansari	Ghazipur	Mohamdabad	1	260/2001	147, 148, 353 IPC and 3 Public Property Damage Act	As per report dated 09 th Mar. 2007 of District Judge, the case no. 2780/2006 is pending, wherein chargesheet has been submitted on 19.03.2002. Stayed by Hon'ble High Court, Allahabad.
155		п	п	Bhanwarkol	2	589/2005	147, 148, 149, 302, 307, 404, 120B IPC	As per report dated 09 th Mar. 2007 of District Judge, the case no. ST NO. 253/2006 is pending in the Court of FTC-I, wherein chargesheet has been submitted on 25.02.2006. Framing of Charge dated 08.01.2007. Date of next hearing has not been mentioned.
166	14	Daroga Prasad Saroj	Azamgarh	Bardah	1	72/1999	147, 148, 323, 504, 506 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. 2842/2005 is pending in the Court of ACJM-X. The next date fixed 22.03.2007 for appearance.
166		п	II	Jahanaganj	2	302/2001	147, 148, 323, 336, 427, 353, 332, 311, 504, 506 & 7 Cr.L.A. Act and 3 (1) GPD Act	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. 1212/ 2006 has been decided by Additionl Civil Judge, Court No.25. (Disposal on Application by defence for withdrawl).
166		п	11	Deogaon	3	79A/1989	147, 148, 504, 323	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the

	1	1			I			
								case no. S.T.231/1995 is pending in the Court of A.S.J./F.T.C.I, wherein chargesheet has been submitted on
								22.05.1990, charge framed on 12.07.1995. Date fixed 27.03.07 for evidence.
1	2	3	4	5	6	7	8	
166	14	Daroga Prasad Saroj	Azamgarh	Deogaon	4	141/1993	323, 504, 506 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case has been decided on 18.12.06 by ACJM-X.
166		11		··	5	38/1998	147, 225, 188 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2,, the case no. 7481/ 2005 is pending in the Court of ACJM, Court No.10, wherein chargesheet has been submitted on 15 th April, 1999 and the case is fixed for appearance of the accused on 20.03.2007.
166	15	Rama Kant Yadav	"	Ahraula	1	87/1987	3 (1) Gangster Act and 504, 506 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the said case is out of jurisdiction.
166		11	n	11	2	256/2002	323, 504, 506 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2,, the case no. 1447/ 2006 is pending in the Court of A.Cl.J. Court No. 24, wherein chargesheet has been submitted on 15 th Jan., 2002, and eihgt witnesses have been recorded after framing the charge on 16.09.2002
166		11	n	Saraimeer	3	123/2004	323, 504, 506 and 3(1) X SC/ST Act	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2,, the case no. 260/2006 is pending in the Court of CJM. This case is stayed by the Hon'ble Court in Writ no. 12938/2005 dated

							14.09.05.
166	11	11	Phoolpur	4	111/1983	147, 148, 149, 307 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. S.T.572/2006 is pending in the Court of FTC-I. File summoned in Crl. A.2342/87 by the Hon'ble High Court.
166	n .	11	11	5	200/1983	147, 148, 149, 302 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. ST-100.A/1984 is pending in the Court of FTC-I. File summoned in Crl. A.2342/87 by the Hon'ble High Court.
166	11	11	11	6	62/1995	3(1) Gangster Act	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the said case is out of jurisdiction.
167	"	11	II	7	85/1995	447, 352, 504, 506 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case is decided by C.J.M. vide judgement dated 14.12.2006 acquitting the accused.
167	n	н	п	8	36/1998	147, 148, 149, 307, 435, 188, 504, 506, 336, 338 and 7 Cr.L.A. Act	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. 4905/ 2005 is pending in the Court of CJM, wherein chargesheet has been submitted on 12.11.1999. Proceeding is stayed by the order of the Hon'ble High court in Writ No. 327/0712938.
167	11	11	11	9	198/2001	323, 504, 506 IPC	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. 1783/2005 has been decided on 03.02.07 by CJM. (acquitted). (Copy of judgement enclosed).
167	11	11	"	10	512/2005	147, 149, 323, 504, 506 and 7 Cr.L.A. Act	As per report dated 22 nd Mar. 2007 of Officer-in-charge (Statements)/Addl.

175	16	Lal Kol	Mirzapur	Madihan	1	519/2004	308, 504, 506, 323 IPC	District & Sessions Judge, Court No.2, the case no. 1136/ 2006 is pending in the Court of CJM, wherein chargesheet has been submitted on 02.03.2006. Charge framed on 27.11.06. date of next hearing not mentioned. As per report dated 02 nd April 2007 of District Judge, the case no. 104/87 is pending in the Court of J.M., wherein charge-sheet has been submitted on 17.02.2005, appearance, charge not framed. Accused not appear in this case so for.
185	17	Ravi Prakash Verma	Khiri	Kotwali Nagar	1	128/2001	147, 504 IPC	As per report dated 18 th Nov 2006 of District Judge, that Charge Sheet/F.R has yet not been received in the Court.
1	2	3	4	5	6	7	8	
185	18	Mitrasen Yadav	Faizabad	Kotwali Nagar	1	2525/2001	386, 506 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 1864/2002 is pending in the Court of CJM, wherein chargesheet has been submitted on 23.04.2002. Appearabce 06.01.2007.
185		"	11	"	2	2583/2002	143, 504, 506 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 915/2003 is pending in the Court of CJM, wherein chargesheet has been submitted on 01.02.2003. appearance 14.01.2007.
185		TI .	II	Tarun	3	223A/2001	147, 148, 149, 323, 504, 506 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 702/2006 is pending in the Court of JM-II, wherein chargesheet has been submitted on 17.04.2002. Appearance.
185		11	"	TT .	4	255/2001	409, 420 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 909/2006 is pending in the Court of JM-II, wherein chargesheet has been submitted on 08.01.2002. Charge.
185		11	11	"	5	256/2001	409, 420 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 911/2006 is

		"			_			pending in the Court of JM-II, wherein chargesheet has been submitted on 09.01.2002. Charge.
185		"	"	"	6	257/2001	409, 420 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 913/2006 is pending in the Court of JM-II, wherein chargesheet has been submitted on 02.05.2002. Charge.
186		п	II	Inayat Nagar	7	233A/1982	395 IPC	Not found in the list.
186		п	"	п	8	22/1964	147, 148, 324, 323 IPC	As per report dated 18 th Apr. 2007 of District Judge, the case has been decided on 18.02.1965 by J.M. (Jumala). (Copy of judgement enclosed).
186		=	II	Kumarganj	9	110/1991	136 (2) Public Representative Act	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 5919/2006 is pending in the Court of JM-I, wherein chargesheet has been submitted on 12.03.1992. Accused not present.
186		n	"	Khandasa	10	131/1999	143, 188, 126 P.R. Act	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 285/2006 is pending in the Court of ACJM-II, wherein chargesheet has been submitted on 24.05.2000. Appearance.
187		=	"	н	11	18/1987	147, 148, 149, 307, 302, 504, 427, 120B IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. ST.317/1987, wherein chargesheet has been submitted on 30.04.1987. Case has been decided on 07.09.1999 by ADJ-VII. (Copy of judgement enclosed).
187	19	Vinay Katiyar	Faizabad	R.J.B.	1	198/1992	153-A, 153-B, 505 IPC	As per report dated 04 th Dec. 2006 of District Judge, the case concerned with CBI, Lucknow.
187	20	Mohd. Tahir Khan	Sultanpur	Kotwali Nagar	1	783/2004	147, 342, 353, 504, 506 IPC and 7 Cr.L.A. Act	As per report dated 22th Dec. 2006 of District Judge, the case no. 1296/2005 is pending in the Court of CJM, wherein chargesheet has been submitted on 27.04.2005. The case is fixed for appearance of

								accused on 12.01.07.	
187		11	II	Kurebhar	2	986/2004	147, 148, 149, 307, 506 IPC	As per report dated 22th Dec. 2006 of District Judge, the case no. 6263/2006 is pending in the Court of JM, wherein chargesheet has been submitted on 04.05.2005. Proceeding stayed under the orders of Hon'ble High Court Lucknow Bench, LKO passed in Crl. Misc. Case No. 416/2006 Tahir Khan Vs. State of U.P. U/s 482 Cr.P.C. dated 15.02.06.	
1	2	3	4	5	6	7	8		
187	20	Mohd. Tahir Khan	Sultanpur	Baldirai	3	682/2004	307, 504 IPC	As per report dated 22th Dec. 2006 of District Judge, the case no. 1275/2005 is pending in the Court of ACJM, wherein chargesheet has been submitted on 17.12.2005. Committal proceedings pending due to non-apperance of accused. Now 23.12.06 is fixed for appearance of accused. (Correct Cr. No. 682/04 instead of 582/04)	
187		II	II	Kotwali Nagar	4	Court Case No. 28/2004	147, 148, 504, 506, 392, 411 IPC	As per report dated 22th Dec. 2006 of District Judge is pending in the Court of CJM, wherein chargesheet has been submitted on 01.10.05. NBW has been issued against accused & date fixed 12.01.07 for appearance. (Cr.no. 28/2004 wrongly mentioned as 24/2004 in the list of High Court).	
188		11	11	"	504, 506	947A/1999	143, 504, 506 352 IPC	As per report dated 22th Dec. 2006 of District Judge, the case no. 1915/2000 is pending in the Court of CJM, wherein chargesheet has been submitted on 01.09.2000 and the case is fixed on 11.01.07 for appearance of the accused. NBW has been issued.	

LIST OF CASES, IN WHICH, CHARGE SHEETS HAVE BEEN SUBMITTED 'B' MEMBERS OF LEGISLATIVE ASSEMBLY/COUNCIL

Page No.	SI. No.	Name of the Accused	District	Police Station	SI.No. of crimes	Crime No.	Sections	Reply received from the District	REMAR KS
1	2	3	4	5	6	7	8		
13	1	Ram Bhuwal Nishad	Gorakhpur	Badahalganj	1	313A/1991	506, 307 IPC	As per report dated 16 th April 2007 of District Judge, the case no. S.T. 442/94, wherein chargesheet has been submitted on 25.03.1992 and the case has been decided on 11.11.94 by Session Judge Sri K.C. Agarwal and the accused has been acquitted. (Case is old so delay occur in tracing the record).	
13		II	п	п	2	56A/1993	147, 148, 436 IPC	As per report dated 16 th April 2007 of District Judge, Charge sheet not submitted in Court. Case Diary is not traceable. Preliminary Enquiry is going on, letter received from SSP, Gorakhpur.	
13		"	11	11	3	176/1994	147, 148, 323 IPC	As per report dated 16 th April 2007 of District Judge, the case no. S.T. 340/99, wherein chargesheet has been submitted on 29.10.1994 and the	

							case has been decided on 07.02.2000 by Additional Sessions Judge, Court No.10 Sri K.N. Pandey. Accused has been acquitted. (Case is old so delay occur in tracing the record).	
13	TI T	n	H	4	134/1996	323, 504, 506 IPC	As per report dated 16 th April 2007 of District Judge, the case no. 2287/07/01 is pending in the Court of ACJM, Court no. 14, wherein chargesheet has been submitted on 18.09.1997. Magisterial Trial pending, charge framed on 22.11.05, case fixed in evidence, no witness recorded. The case has been fixed on 14.06.2007 for evidence. (Case is old so delay occur in tracing the record). (CrNo.showing 134/2006 instead of 134/1996).	
14	"	n	н	5	133/1997	3 (1) Gangster Act	As per report dated 16 th April 2007 of District Judge, the case no. 61/2000 is pending in the Court of Special Judge (Gangster Act), wherein chargesheet has been submitted on	

								04.05.2000. Gangster Trial, NBW against accused and the case has been fixed on 18.04.2007 for appearance.	
14	2	Kamlesh Paswan	Gorakhpur	Shahpur	1	1078/1997	147, 148, 149, 307, 332, 427, 109, 120B, 201 IPC, 3/7 Public Property Damage Act, 3/5 Explosive Act , 7 Cr.L.A. Act & 3/25 Arms Act	As per report dated 16 th April 2007 of District Judge, the case no. S.T. 203/98. Case has been decided by FTC No.1. (Case sent to Hon'ble High Court in Govt. Appeal No. 3589/06 on 25.9.06 (Crime no. showing 1076/97 instead of 1078/97)	
14	3	Jitendra Kumar alias Pappu Jaiswal	Gorakhpur	Kotwali	1	254/1993	342, 307, 384 IPC	As per report dated 16 th April 2007 of District Judge, the case no. S.T. 884/96, wherein chargesheet has been submitted on 18.10.1993, Sessions case charge frame on 03.01.98, one witness recorded. The case has been decided on 10.02.99 by Additional Sessions Judge, Court No.11 Sri V.B. Yadav. (acquitted).	
15	4	Dina Nath Kushwaha	Deoria	Kotwali	1	593A/1990	324, 323, 504, 506 IPC	As per report dated 31 st Jan. 2007 of CJM, Court No.17, the case no. 3802/1991 is pending in the Court of CJM, wherein	

								chargesheet has been	
								submitted on 08.12.1991,	
								charge framed on	
								05.02.03. Fix for evidence	
								on 23.12.06.	
16	5	Bramha Shankar	Deoria	Tarkulwa	1	57/1980	307, 323 IPC	As per report dated 31 st	
		Tiwari						Jan. 2007 of CJM, Court	
								No.17, Case not	
								traceable.	
16		"	II	II .	2	49/2001	341 IPC	As per report dated 31 st	
								Jan. 2007 of CJM, Court	
								No.17, the case no.	
								6231/2006 is pending in	
								the Court of CJM, Court	
								no.17, wherein	
								chargesheet has been	
								submitted on 19.05.2001.	
								Fixed for appearance of	
								accused on 23.12.06.	
								Coersive processes is	
								issued against accused.	
1	2	3	4	5	6	7	8		
16	5	Bramha Shankar	Deoria	Baghauch Ghat	3	44/2001	147, 188, 332,	As per report dated 31 st	
		Tiwari					336 IPC	Jan. 2007 of CJM, Court	
								No.17, the case no.	
								5571/2006 is pending in	
								the Court of CJM, wherein	
								chargesheet has been	
								submitted on 09.11.2001.	
								Fixed for appearance of	
								accused on 23.12.06.	
								Coersive processes is	
		"	11	II II		10/000	1.40 5	issued against accused.	
16		"	"	"	4	46/2001	143, 341 IPC	As per report dated 31st	
								Jan. 2007 of CJM, Court	
								No.17, the case no.	
								5569/2006 is pending in	
								the Court of CJM, wherein	
								chargesheet has been	

16						44/4006	142, 252, 506	submitted on 09.04.2002. Accused discharge on the withdrawl application moved by prosecution 07.12.2006.	
16	6	Anand Yadav	Deoria	Khukhundu	1	11/1986	143, 352, 506 IPC	As per report dated 31 st Jan. 2007 of CJM, Court No.17, Case not traceable.	
16		n	n	n	2	272/2000	143, 341 IPC	As per report dated 31 st Jan. 2007 of CJM, Court No.17, the case no. 5572/2006 is pending in the Court of CJM, wherein chargesheet has been submitted on 26.09.2006. Fixed for appearance of accused on 23.12.06. Coersive processes is issued against accused.	
16		11	n e	"	3	234/2003	147, 341 IPC	As per report dated 31st Jan. 2007 of CJM, Court No.17, the case no. 1405/2003 is pending in the Court of ACJM, wherein chargesheet has been submitted on 18.09.2003 Fixed for appearance of accused on 23.12.06. Coersive processes is issued against accused.	
17	7	Anugrah Narayan Singh	Deoria	Rudrapur	1	297/2001	147, 148, 307, 323, 504, 506 IPC	As per report dated 31 st Jan. 2007 of CJM, Court No.17, the case no. 2156/2003 is pending in the Court of ACJM, wherein chargesheet has been submitted on	

	1				1	<u> </u>		06.01.2002 Eixed for
								06.01.2003 Fixed for
								appearance of accused on
								23.12.06. Coersive
								processes is issued against
						55/2222	100 700	accused.
17	8	Durga Prasad Mishra	Deoria	Barhaj	1	55/2002	188 IPC	As per report dated 31 st
								Jan. 2007 of CJM, Court
								No.17, the case no.
								5757/2006 is pending in
								the Court of CJM, wherein
								chargesheet has been
								submitted on 16.09.2002
								Fixed for appearance of
								accused on 23.12.06.
								Coersive processes is
								issued against accused.
17	9	J.P. Jaiswal (MLC)	Deoria	Barhaj	1	68/2001	341 IPC	As per report dated 31st
								Jan. 2007 of CJM, Court
								No.17, the case no.
								5758/2006 is pending in
								the Court of CJM, wherein
								chargesheet has been
								submitted on 22.08.2001
								Fixed for appearance of
								accused on 23.12.06.
								Coersive processes is
								issued against accused.
17		11	11	11	2	115/2002	188 IPC	As per report dated 31st
						,		Jan. 2007 of CJM, Court
								No.17, the case no.
								5759/2006 is pending in
								the Court of CJM, wherein
								chargesheet has been
								submitted on 16.09.2002
								Fixed for appearance of
								accused on 23.12.06.
								Coersive processes is
								issued against accused.
								issued against decased.
<u> </u>	<u> </u>				L			

		0		1 0		606/555	T 440 040		
17	10	Shakir Ali	Deoria	Gauri Bazar	1	606/2000	143, 342 IPC	As per report dated 31 st	
								Jan. 2007 of CJM, Court	
								No.17, the case no.	
								755/2001 is pending in the	
								Court of CJM, wherein	
								chargesheet has been	
								submitted on 13.03.2001.	
								Case has been decided on	
								01.12.2006.	
								Accused discharged on the	
								withdrawal application	
								moved by the prosecution.	
17	11	Ram Nagina Yadav	Deoria	Kotwali	1	686/2000	143, 341 IPC	As per report dated 31 st	
		(MLC)						Jan. 2007 of CJM, Court	
								No.17, the case no.	
								854/2001 is pending in the	
								Court of CJM, wherein	
								chargesheet has been	
								submitted on 23.03.2001.	
								Case has been decided on	
								01.12.2006.	
								Accused discharged on the	
								withdrawal application	
								moved by the prosecution.	
17	12	Swami Nath Yadav	Deoria	Barhaj	1	291/2003	143, 283 IPC &	As per report dated 31 st	
							7 Cr.L.A. Act	Jan. 2007 of CJM, Court	
								No.17, the case no.	
								5760/2006 is pending in	
								the Court of CJM, wherein	
								chargesheet has been	
								submitted on 09.12.2003.	
								Fixed for appearance of	
								accused on 23.12.06.	
								Coersive processes is	
								issued against accused.	
17		11	11	Bhatani	2	253/2003	143, 342 IPC &	As per report dated 31st	
							7 Ćr.L.A. Act	Jan. 2007 of CJM, Court	
								No.17, the case no. Crl.	
								Misc. 149/2006 is pending	

								in the Court of CJM, F.R. received on 25.03.2004. In this case F.R. is received. Notice to complainant is issued.	
17	13	Yogendra Singh Sengar	Deoria	Bhatani	1	253/2004	143, 342 IPC & 7 Cr.L.A. Act	As per report dated 31 st Jan. 2007 of CJM, Court No.17, according to F.I.r. Register, No F.I.R. is registered against Yogendra Singh Sengar in Crime No. 253/2004. In crime no. 253/2004 case relates to M.V. Act against Munna Yadav. Whereas Yogendra Singh Sengar is named in Crime No. 253/2003 which is mentioned in Proforma-B at SI.NO.6.	
1	2	3	4	5	6	7	8		
18	14	Bramha Shankar Tripathi	Kushi Nagar	Kasya	1	462/2001	143, 268, 504, 506, 341 IPC & 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 7254/03 has withdrawn on 08.07.05 by Government Order.	
18	_	11	II	Taraiya Sujan	2	84A/2003	143, 286, 341, 504, 506 & 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 2099/03 has withdrawn on 28.06.05.	
18	15	Radhey Shyam Singh	Kushi Nagar	Kotwali Hata	1	508/1998	143, 341, 188, 506 IPC	As per report dated 24 th Feb. 2007 of District Judge, the case no. 1066/04, wherein charge sheet has been submitted on	

18	n .	п	Kasya	2	462/2001	143, 268, 504, 506, 341 IPC & 7 Cr.L.A. Act	02.11.2000. Case withdrawn on 08.07.05. As per report dated 24 th Feb. 2007 of District Judge, the case no. 7254/03 has	
19	11	n n	Kaptanganj	3	42/2003	352, 504, 506, 323, 160 IPC	withdrawn on 08.07.05 by Government Order. As per report dated 24 th Feb. 2007 of	
							District Judge, the case no. 568/03 is pending in the Court of J.M. Kasis, where in charge sheet has been submitted on 20.11.06. Fixed 23.02.07 for argument.	
19	II	n	Taraiya Sujan	4	84A/2003	143, 286, 341, 504, 506 & 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 2099/03. Case withdrawn on 28.06.05.	
19	n	n	Ram Kola	5	221/2001,	147, 148, 149, 353, 504, 506, 224, 225 IPC & 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 7273/03 is pending in the Court of CJM, where in charge sheet has been submitted on 31.07.02. Withdraw application filed by A.P.O. on 15.02.07. Fixed 28.02.2007 for disposal.	

19	16	Purnamasi Dehati	Kushi Nagar	Kasya	1	462/2001	143, 268. 504, 506, 341 IPC & 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 7254/03. Case withdrawn on 08.07.05 vide Government Order.	
19	17	Dr. P.K. Rai	Kushi Nagar	Taraiya Sujan	1	84/2003	143, 286, 341, 504, 506 IPC & 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 2098/03. Case is pending in the Court of CJM. Withdraw application filed by APO on 15.02.2007. Fixed 25.02.2007 for disposal.	
20		TT.	п	n	2	84A/2003	143, 286, 341, 504, 506 IPC & 7 Cr.L.A. Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. Case withdraw on 28.06.05 vide Govt. order.	
20	18	Amar Mani Tripathi	Mahrajganj	Nautanwa	1	110/1984	143, 352, 504, 506 IPC	As per report dated 31 st Jan. 2007 of District Judge, this case was registered before the constitution of Maharajganj Distt, when P.S. Nautanwa existed in Gorakhpur District. So the details of the case can be availed from Gorakhpur Judgeship. (Letter has been sent to the D.J. Gorakhpur for the same).	

1	2	3	4	5	6	7	8	
20	18	Amar Mani Tripathi	Mahrajganj	Nautanwa	2	113/1984	147, 148, 149, 307 IPC	-do-
20		11	"	"	3	113A/1984	147, 148, 149, 307 IPC	-do-
20		11	"	"	4	144/1986	147, 504, 506 IPC	-do-
20		"	"	"	5	70/1993	457, 380 IPC	As per report dated 31st Jan. 2007 of District Judge, the case no. 6286/2006 is pending in the Court of CJM, wherein chargesheet has been submitted on 22.03.94. Case is fixed for 03.02.07.
20		11	"	"	6	87/1993	448, 323 IPC	As per report dated 31st Jan. 2 007 of District Judge, the case no. 8284/2006 is pending in the Court of CJM, wherein chargesheet has been submitted on 22.03.94, charge frame on 03.01.07. Case is fixed on 03.02.07 for evidence.
21		11	"	"	7	93/1993	147, 148, 353, 323, 506 IPC	As per report dated 31st Jan. 2007 of District Judge, the case no. 6287/2006 is pending in the Court of CJM, wherein chargesheet has been

			I					submitted on 22 02 04
								submitted on 22.03.94.
								The case is fixed for
								03.02.07 for evidence.
21		11	11	II	8	105/1993	147, 148, 353,	As per report dated
							323, 506 IPC	31 st Jan. 2007 of
								District Judge, the case
								no. 121/1994 is
								pending in the Court of
								CJM, wherein
								chargesheet has been
								submitted on 11.01.94.
								In this case the name
								of Amar Mani Tripathi
								registered in the F.I.R.
								but not in the Charge
								Sheet.
21		п	II	Sonauli	9	45A/1993	147, 148, 508,	As per report dated
				Solidali	,	T3A/ 1333	120B IPC	31 st Jan. 2007 of
							120D IFC	District Judge, the case
								no. 1515/1993 is
								· · · · · · · · · · · · · · · · · · ·
								pending in the Court of
								CJM, wherein
								chargesheet has been
								submitted on 08.12.93.
								In this case the name
								of Amar Mani Tripathi
								registered in the F.I.R.
								but not in the Charge
								Sheet.
21	Γ	II	11	Nichlaul	10	525/1996	147, 148, 149,	As per report dated
							307, 504, 506	31 st Jan. 2007 of
							IPC & 3(1) (10)	District Judge, case no.
							SC/ST Act	Spl. S.T. 94/06 is
							•	pending in the Court of
								Sessions Judge, where
								in charge sheet has
								been submitted on
								08.09.1997, charge
								framed on 03.01.07.
								Hamen on Obiotio/i

								Date fixed 01.02.2007 for evidence. The Spl. S.T.94/06the case no. 6285/2006. The case has been committed to Session Court on 13.10.06.	
22	19	Raj Kishore Singh	Basti	Kotwali	1	158/1997	353, 504, 506 IPC & 7 Cr.L.A. Act	As per report dated 09 th February, 2007 of District Judge, the case no. 1524/1998 is pending in the Court of CJM, wherein chargesheet has been submitted on 19 th June, 1998 and the case fixed for evidence but the date is not mentioned.	
22	20	Ram Karan Arya	Basti	Kotwali	1	857/1994	147, 148, 149, 302/34 IPC	As per report dated 09 th February, 2007 of District Judge, the case no. ST. 91/95 is pending in the Court of ADJ/ASJ, Court No. 06, wherein chargesheet has been submitted on 16.02.1995 and the case fixed for prosecution evidence on 12.02.07.	
22	21	Ram Prasad Chaudhari	Basti	Kaptanganj	1	31/1981	147, 148, 149, 30 IPC	As per report dated 09 th February, 2007 of District Judge, the case no. ST. 125/1981, wherein chargesheet has been submitted on 08.05.1981 framing charge date	

								21.07.1984. No evidence recorded in this case. (stayed in criminal misc. no. 13401/1985 from Hon'ble High Court, Allahabad). Dismissed on 21.08.98 and R.R. 23.11.98.
22		n	11	Lalganj	2	97/1982	25 Arms Act	As per report of DJ dated 01.12.06 the case has been decided on 3.11.98 by Special JM-I. (acquitted) (copy of judgement not enclosed).
23		=	n	Munderawa	3	177/1986	392,504, 506 IPC and 3 (1) U.P. Gangster Act	As per report dated 09 th February, 2007 of District Judge, the case no. 7270/2006 is pending in the Court of ACJM-I, Court No. 09, wherein chargesheet has been submitted on 13.02.1992 and the case as fixed on 22.11.06.
1	2	3	4	5	6	7	8	
23	21	Ram Prasad Chaudhari	Basti	Harraiya	4	206/1993	147, 148, 149, 307, 504 IPC	As per report dated 23 rd January, 2007 of District Judge, the case no. 4848/2005 is pending in the Court of JM-I, wherein chargesheet has been submitted on 18.01.2000. Appearance for one accused after

23	22	Dinesh Singh	Siddharth Nagar	Chilhiya	1	128/1992	147, 148, 149,	separation of Chargesheet the date 22.01.07 is fixed for Commital. As per report dated	
				J, 2	-	220, 2002	224, 225, 332, 353, 504, 506 393, 188 IPC and 3/4 Cr.L.A. Act	11 th Dec. 2006 of CJM, this case not related with accused Dinesh Singh.	
23	23	Mata Prasad Pandey	Siddharth Nagar	Itwa	1	22/1986	147, 149, 427, 506, 188 IPC and 108, 126, 128, 100-B Railway Act & 7 Cr.L.A. Act	As per report dated 11 th Dec. 2006 of CJM, this case not related with accused Mata Prasad Pandey.	
24	24	Malik Kamal Yusuf	Siddharth Nagar	D. Ganj	1	330/1997	147, 323, 332, 504, 427, 506 IPC	As per report dated 11 th Dec. 2006 of CJM, this case not related with accused Malik Kamal Yusuf.	
25	25	Vinod Kumar Singh alias Pandit Singh	Gonda	Tarabganj	1	64/1988	279/304A IPC	As per report dated 16st Apr. 2007 of District Judge, the case no. 646/2006 is pending in the Court of I-ACJ(JD), wherein chargesheet has been submitted on 19.08.1988. Charge framed on 19.01.07 and date fixed on 12.04.07 for evidence.	
25		11	п	Nawabganj	2	136/1992	272, 420 IPC and 60, 63, 64 Excise Act	As per report dated 16 th Apr. 2007 of District Judge, that according to the	

								report of ACJ(JD)-Vth Gonda that the said Charge sheet has not been received to this Court and the said charge sheet was sent to Spl. Investigation Cell, Police Office, Gonda on 24.6.93 by the S.P.O. Gonda.
25		н	"	Paraspur	3	109/1992	272, 273, 420 IPC and 64-Ka Excise Act	As per report dated 16st Apr. 2007 of District Judge, that according to the report of JM-II Gonda that the Charge sheet has not been received. Quick efforts are being made to search out the receipt of the Charge Sheet & other papers.
25	26	Baij Nath Dubey	Gonda	Kotwali Nagar	1	1306A/98	307 IPC	As per report dated 16 th Apr. 2007 of District Judge, the case no. S.T.No. 25/07 is pending in the Court of ASJ/FTC-IV, wherein chargesheet has been submitted on 17.05.1999, charge framed on 17.02.07. Case has been decided on7.02.07. (acquitted).
26	27	Mashood Khan	Balrampur	Kotwali Jarwa	1	118/1994	364, 302, 201, 120B IPC	Letter

26		п	11	п	2	24/1996	492, 323, 307, 504, 506 IPC	Letter	
26	28	Dilip Verma	Bahraich	Ram Gaon	1	10/1992	379, 506 IPC and 4/10 Forest Act	As per report of In/Charge District Judge, the case no. 7407/2004 is pending in the Court of C.J.M. and fixed for hearing on 19.12.2006. The In-Charge D.J. has been reported that this case is pending due to non-appearnace of the accused.	
1	2	3	4	5	6	7	8		
26	28	Dilip Verma	Bahraich	Ram Gaon	2	76/1988	302 IPC	As per report of In/Charge District Judge, the case no. ST 115/1990 has been decided on 27.07.1990 by Sessions Judge, Bahraich. The accused has been acquitted. (copy of judgement enclosed).	
40	29	Shahid Manjoor	Meerut	Dehli Gate	1	173/1997	279, 337 IPC	As per report dated 17 th April 2007 of District Judge, the case no. 2727/2003 is pending in the Court of Special CJM, wherein chargesheet has been submitted on 07.02.1998. Fixed 25.04.07 for appearance.	
40		TI .	п	TI .	2	416A/1996	323, 504, 506 IPC	As per report dated 11 th Jan. 2007 of District Judge, the case has been decided on 23.12.2006 by	

40	30	Laxmi Kant Bajpai	Meerut	Dehli Gate	1	156/1996	147, 332, 353, 336, 504, 427, 323 IPC	JM/ACJ-II. (Cr. No. showing 416/96 instead of 416A/1996). As per report dated 17 th April 2007 of District Judge, the case no. Crl. Case 1796/2005 is pending in the Court of ACJ (JD)-II. Stay by Hon'ble High Court in Misc. Appl. 9403 of 2003 (case fixed on 16.05.07 in the Court of High Court.). Date fixed 24.04.2007.
41	31	Ravindra Pundir	Meerut	Civil Lines	1	240/1995	323, 332, 506 IPC & 3 (1) 10 SC/ST Act	As per report dated 12 th Dec. 2006 of District Judge, the case no. ST.953/96, wherein chargesheets has been submitted on 18.09.95. The case has been decided on 03.11.04. (acquitted). (Copy of judgement enclosed).
41	32	Madan Gopal alias Madan Bhaiya	Ghaziabad	Murad Nagar	1	156/1982	394, 307, 412 IPC	As per report dated 16 th Dec. 2006 of District Judge, the case has been decided on 30.08.1997 by IV A.D.J.
41		"	II	Hapur Nagar	2	152/1983	392, 397 IPC	As per report dated 16 th Dec. 2006 of District Judge, F.R. No.44 dated 22.04.1983. (Cr. No. showing 52/1983 instead of 152/1983).

41	н	п	Loni	3	221/1991	147, 148, 149, 302, 120 IPC	Letter sent to the D.J. for sending the information regarding this Cr. No.	
41	п	II	=	4	533/1991	2/3 Gangster Act	As per report dated 16 th Dec. 2006 of District Judge, case is transferred to Meerut Judgeship.	
41	"	"	"	5	221/1996	395, 235 IPC	As per report dated 16 th Dec. 2006 of District Judge, chargesheet not filed, accused is on bail.	
42	II	II	H .	6	709/1997	352, 504, 506 IPC	As per report dated 16 th Dec. 2006 of District Judge, the case no. 3833/2003 has been decided on 18.10.2006 by Ist ACJM. (Copy of judgement enclosed).	
42	II	II II	"	7	712/1997	2/3 Gangster Act	As per report dated 16 th Dec. 2006 of District Judge, the case no. 327/1998. F.R. received 03.01.99. pending in the Court of XIV ADJ.	
42	н	II	11	8	456/2001	147, 148, 149, 186, 332, 353, 307 IPC	As per report dated 16 th Dec. 2006 of District Judge, the case no. 3177/2001. F.R. received on 22.08.2001. Stayed by Hon'ble Court order dt. 26.05.2005. (Not listed from 16.08.05 in the Court of High Court in crl. Misc. Case No. 6245/2005. An application has been given to the concerned section for listing this case).	

42		11	Baghpat	Kotwali	9	37/1983	147, 148, 302 IPC	As per report dated 02 nd Jan. 2007 of District Judge, case no. S.T.310/84, the case has been decided on 21.05.86. (acquitted).
1	2	3	4	5	6	7	8	
42	32	Madan Gopal alias Madan Bhaiya	Baghpat	Ami Nagar Sarai	10	120/1996	147, 148, 149, 302 IPC	As per report dated 11 th April 2007 of District Judge, the case no. S.T. 567/2006 is pending in the Court of A.D.J./FTC-II, wherein chargesheet has been submitted on 04.03.1998, charge framed on 07.03.2007. Witness not turn-up, process of NBW & 82 Cr.P.C. issued against witnesses.
42			n	Kotwali	11	87/1998	307, 120B IPC	As per report dated 11 th April 2007 of District Judge, the case no. 986/1999, is pending in the Court of CJM, wherein chargesheet has been submitted on 11.11.1998, Proceeding of case is stayed by Hon'ble High Court, Allahabad vide order dated 09.04.99, in Crl. Misc. App. No. 999/99. Case list on 09.10.2007.

42	"	"	II.	12	78/1999	364A, 307/34 IPC	As per report dated 02 nd Jan. 2007 of District Judge, the case no. S.T. 315/2004 has been decided by Addl. District & Session Judge (Special) on 22.06.05 (acquitted) (copy enclosed)	
42	n	II	II	13	80/1999	307 IPC	As per report dated 02 nd Jan. 2007 of District Judge, the case no. S.T. 314/2004 has been decided by Addl. District & Session Judge (Special) on 26.09.05 (acquitted) (copy enclosed)	
42	п	Meerut	Partapur	14	263/1999	2/3 Gangster Act	As per report dated 17 th April 2007 of District Judge, the case no. Crl. Case 112/2000 is pending in the Court of Spl. Judge (Gangster), wherein charge sheet has been submitted on 24.05.06. Fixed 18.04.2007 for appearance.	
42	ti	ti	11	15	201/1999	364A, 394 IPC	As per report dated 17 th April 2007 of District Judge, the case no. S.T. 1121/99 is pending in the Court of FTC-1, wherein chargesheet has been submitted on 20.10.99. Fixed 18.04.2007 for appearance.	

4.5	ı	l "			1 40	E4/4000	207.72	I	ı
42			Ghaziabad	Shahibabad	16	54/1983	307 IPC	Letter sent to the D.J. for sending the information regarding this Cr. No.	
43	33	Hosiyar Singh	Buland Shahar	Aahar	1	41/1991	147, 307, 504, 435 IPC	As per report dated 15 th Mar. 2007 of District Judge, the case no. 1377/2006 is pending in the Court of ACJM, wherein chargesheet has been submitted on 29.01.1996 and the case is in appearance and the accused is abscond.	
44	34	Madan Bhaiya	Baghpat	Kotwali Baghpat	1	37/1983	147, 148, 307 IPC	As per report dated 21st Feb. 2007 of I/c District Judge, this case has been decided by Additional Session Judge, Meerut on 21.05.1986. The Judgeship of District Baghpat was created on 15.06.99. hence, we are unaware about the further details of the case.	
44		"	11	Singhawali Ahir	2	120/1996	147, 148, 302 IPC	As per report dated 21st Feb. 2007 of I/c District Judge, case no. S.T. 567/2006 is pending in the Court of FTC-II, wherein chargesheet has been submitted on 04.03.1998 and fixed for S/C. Accused	

							exempted for appearance on medical ground.
44	II	II	Kotwali Baghpat	3	87/1998	307, 120B IPC	As per report dated 21 st Feb. 2007 of I/c District Judge, this is stayed by Hon'ble Court vide order dated 24.05.1999 in Crl. Misc. Application No. 999/99.
44	11	11	н	4	80/1999	307 IPC	As per report dated 21 st Feb. 2007 of I/c District Judge, this case has been decided by Court of a.S.J (Spl.) on 26.09.2005. (acquitted).
44	"	Ghaziabad	Murad Nagar	5	156/1982	394, 307, 412 IPC	As per report dated 16 th Dec. 2006 of District Judge, the case has been decided on 30.08.1997 by IV A.D.J.
44	"	"	Loni	6	221/1991	147, 148, 149, 506 IPC	Letter sent to the D.J. for sending the information regarding this Cr. No.
45	11	II	н	7	709/1997	332, 504, 506 IPC	As per report dated 16 th Dec. 2006 of District Judge, the case no. 3833/2003 has been decided on 18.10.2006 by Ist ACJM. (Copy of judgement enclosed).
45	11	п	"	8	712/1997	2/3 Gangster Act	As per report dated 16 th Dec. 2006 of District Judge, the case no. 327/1998. F.R. received

								03.01.99. pending in the Court of XIV ADJ.	
1	2	3	4	5	6	7	8		
45	34	Madan Bhaiya	Meerut	Partapur	9	263/1999	2/3 Gangster Act	As per report dated 17 th April 2007 of District Judge, the case no. Crl. Case 112/2000 is pending in the Court of Spl. Judge (Gangster), wherein charge sheet has been submitted on 24.05.06. Fixed 18.04.2007 for appearance.	
45		II	п	п	10	201/1998	364A, 294 IPC	As per report dated 17 th April 2007 of District Judge, the case no. S.T. 1121/99 is pending in the Court of FTC-1, wherein chargesheet has been submitted on 20.10.99. Fixed 18.04.2007 for appearance. (Cr. No. showing 201/99 instead of 201/98).	
45		п	Ghaziabad	Loni	11	456/2001	147, 148, 149, 186, 332, 353, 307 IPC	As per report dated 16 th Dec. 2006 of District Judge, the case no. 3177/2001. F.R. received on 22.08.2001. Stayed by Hon'ble Court order dt. 26.05.2005.	
45		п	н	Shahibabad	12	53/1983	307 IPC	As per report dated 16 th Dec. 2006 of District Judge, the case has been decided on 30.08.1997.	
45		п	н	п	13	54/1982	25 Arms Act	As per report dated 16 th Dec. 2006 of District Judge, the case has been decided on 30.08.1997.	

								(Cr. No. showing 54/1983 instead of 54/1982).	
46	35	Rajpal Saini	Muzaffar Nagar	Kotwali	1	657/1995	147, 148, 149, 307, 332, 353, 436, 427 & 7 Cr.L.A. Act	As per report dated 11 th April 2007 of District Judge, the case no. S.T. No. 51/2007 is pending in the Court of Sessions Judge, wherein chargesheet has been submitted on 02.04.2000. Pending fix 18.04.2007.	
55	36	Dharam Pal Singh	Bareilly	Sirauli	1	211/1994	323, 504, 506 IPC	As per report dated 06 th Apr. 2007 of District Judge, the case no. 3106/2006 is pending in the Court of ACJM-I, wherein chargesheet has been submitted on 29.03.95. The case has been decided on 15.03.2007. (acquitted). (Copy Of judgement enclosed).	
55		11	n	TI .	2	214/1994	147, 148, 149, 307, 504, 506, 324 IPC	As per report dated 06 th Apr., 2007 of District Judge, the case no. S.T. No. 17/2007 is pending in the Court of ASJ, Fast Track Court No. 2, wherein chargesheet has been submitted on 01.4.1995 and the case fixed for remaining evidence on 09.04.2007.	
55	37	Bhagwat Saran Gangwar	Bareilly	Nawabganj	1	113/1998	147, 323, 436, 336, 427, 504 IPC	As per report dated 06 th Apr. 2007 of District Judge, the case	

								no. 07/2007 is pending in the Court of ACJM-I, wherein chargesheet has been submitted on 06.03.2000 and the case fixed for appearance of the accused on 20.03.2007. (Proceeding stayed by Hon'ble High Court on 15.12.2006). (Finally disposed of on 15.12.06).	
55		=	=	Prem Nagar	2	214/1996	307, 323, 504, 506 147, 148, 149 IPC	As per report dated 06 th January, 2007 of District Judge, the case no. S.T. 803/2004, wherein chargesheet has been submitted on 08.05.1997 and the case has been decided on 22.11.2005 (Acquitted). (As per report that correct Crime No. is 241/96 instead of 214/96, copy of judgement not enclosed).	
55	38	Sultan Beg	Bareilly	Hafizganj	1	112/1989	323, 504, 506 IPC	As per report dated 06 th January, 2007 of District Judge, that report received dated 24.11.2006 of P.S. Hafizganj on said crime no. 112/89 the case was registered against Moti Ram and Anokhey	

56	39	Dharmendra Kashyap	Bareilly	Cantt.	1	47/2001	147, 148, 336,332, 341 IPC	Lal u/s 198-A, ZLR Act, which is pending in the Court of SDM, Nawabganj at the stage of evidence. As per report dated 06 th Jan. 2007, the said case has been withdrawn vide G.O. No.405-wc/ VII-Nyaya-5-2002-50wc/2002 dt.31.12.02.	
1	2	3	4	5	6	7	8		
56	40	Bhagwan Singh Shakya	Budaun	Civil Lines	1	492/2003	420,406, 466, 468, 471, 120B IPC & prevention of Corruption Act	As per report dated 20 th November, 2006 of District Judge, the case has been decided by the Special Judge (Anti Corruption)/ Sessions Judge. (Copy of Judgement not enclosed).	
57	41	Kobid Kumar Singh	Shahjahanpur	Tilhar	1	394/1985	394 IPC	As per report dated 19 th Dec. 2006 of District Judge, the case no. 1717/99, wherein charge sheet has been submitted on 02.02.1988. This Case has been decided by C.J.(JD) on 06.05.2000 in which accused has been acquitted	
57		н	11	п	2	169/1994	147, 148, 149, 307, 336, 427 IPC & 7 Cr.L.A. Act	As per report dated 19.12.06 of District Judge, Charge sheet has not filed by Police. One	

57	42	Swami Om Vesh	Bijnor	Afjalgarh	1	54/1993	151, 188, 341 IPC	letter & 2 D.Os send to the S.P. but no reply received from his side . As per report dated 12 th Apr. 2007 of District Judge, the case no. 21/2007 is pending in the Court of ACJM., Court No.1, wherein chargesheet has been submitted on 01.10.1993,
70	42	Whalid Asire alian	Allah	Challeton	4	262/2002	147 226 427	case is fixed for appearance of the accused on 30.04.2007
70	43	Khalid Azim alias Asraf	Allahabad	Civil Lines	1	263/2002	147, 336, 427 IPC, 7 Cr.L.A. Act and 3 Public Property Damage Act	no.2611/2004 is pending in the Court of Special CJM, wherein chargesheet has been submitted on 28.10.2002 and the case is fixed for appearance of the accused on 27.04.2007
70		n	TI .	п	2	264/2002	147, 427 IPC & 7 Cr.L.A. Act	As per report dated 06 th April. 2007 of District Judge, the case no.8035/2002 is pending in the Court of CJM, wherein chargesheet has been submitted on 28.10.2002 and the case is fixed for appearance of the accused on 17.05.2007.

			1					
70	n	TT .	11	3	265/2002	336, 427 IPC & 7 Cr.L.A. Act	As per report dated 06 th April. 2007 of District Judge, the case no.8038/2002 is pending in the Court of CJM, wherein chargesheet has been submitted on 28.10.2002 and the case is fixed for appearance of the accused on 17.05.2007.	
70	11	п	11	4	267/2002	147, 336, 427 IPC & 7 Cr.L.A. Act	As per report dated 06 th April. 2007 of District Judge, the case no. 8036/2002 is pending in the Court of CJM, wherein chargesheet has been submitted on 28.10.2002 and the case is fixed for appearance of the accused on 17.05.2007.	
70	11	11	Shahganj	5	96/2002	147, 148, 149, 286, 436, 427 IPC	As per report dated 06 th April. 2007 of District Judge, the case no. 857/2006 is pending in the Court of ACJ (JD), Room No.11, wherein chargesheet has been submitted on 30.10.2002 and the case is fixed for appearance of the accused on 06.05.2007	

70		TI T	TI T	Kareilly	6	156/2002	147, 148, 149, 307, 504, 506, 387, 120B IPC	As per report dated 06 th April. 2007 of District Judge, the case no.836/2006 is pending in the Court of ACJ (JD), Room No.11, wherein chargesheet has been submitted on 04.09.2002 and the case is fixed for appearance of the accused on 11.04.2007.	
1	2	3	4	5	6	7	8		
70	43	Khalid Azim alias Asraf	Allahabad	George Town	7	207/2002	147, 149, 336, 427, 506 IPC, 7 Cr.L.A. Act & 3 Public Property Damage Act	As per report dated 06 th April. 2007 of District Judge, the case no. 1059/2004 is pending in the Court of Special CJM, wherein chargesheet has been submitted on 31.10.2002 and the case is fixed for appearance of the accused on 19.05.2007.	
71		11	п	Dhoomanganj	8	34/2005	147, 148, 149, 320, 307, 120B IPC & 7 Cr.L.A. Act	As per report dated 06 th April. 2007 of District Judge, the case no. S.T. 24/06 in pending in the Court of ADJ-14 and commit to Session Judge 24.12.05. File has been send to the Hon'ble High Court vide Letter No. 345 dated 13.06.06 in M.W.P.No. 6209/06.	

	1	T		Γ .	<u> </u>		1	J. 1	
71	44	Udai Bhan Karwariya	Allahabad	Civil Lines	1	515/1996	147, 148, 149, 302, 307/34 IPC & 7 Cr.L.A. Act	As per report dated 06 th April. 2007 of District Judge, the case no.102/2004 is pending in the Court of Special CJM, wherein chargesheet has been submitted on 27.10.2004 and the case is Stay 09.01.06 vide Honb'e High Court's letter dated 05.01.06 in Crl. Rev. No. 821/2004. (As per report of Section Officer the case decided on 07.01.2006 and consigned R.R. on 28.01.06. and order has already been communicated to court below vide Court's letter no. 1262 dated 24.01.06.	
71	45	Vijai Kumar Mishra	Allahabad	Civil Lines	1	89/2003	147, 148, 149, 302, 307, 506, 120B IPC, 7 Cr.L.A. Act & 2/3 Gangster Act	As per report dated 06 th April. 2007 of District Judge, the file of this case has been sent the Hon'ble High Court vide to Nil/05 dated 16.12.05 in Enquiry no. 11/05. (related to Gangster Court).	
72	46	Raghuraj Pratap Singh alias Raja Bhaiya	Pratapgarh	Hathigawan	1	55/1993	3(1) Gangster Act	As per report dated 14 th Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, the case is	

72	"	11	11	2	97/2002	3 (2) Gangster	pending before Special Gangester Court at Allahabad and the process u/s 321 Cr.P.C. is pending. As per report dated 14 th
						Act	Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, Challani Report has been rejected by District Magistrate & the case is not pending.
72	п	11	п	3	113/2002	2/3 Gangster Act	As per report dated 14 th Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, the accused has been acquitted on 10.03.2004 by the by the Special Gangester Court at Allahabad.
72	п	11	Nawabganj	4	126/1995	147, 452, 323, 504, 506 IPC	As per report dated 09 th Jan. 2007 of I/c District Judge, the case no. 420/2002, wherein chargesheet has been submitted on 17.08.1996.Accsused has been acquitted on 20.12.2006 by JM Kunda.
72	"	11	Kotwali Nagar	5	294/1992	147, 148, 149, 307, 304, 302 IPC	As per report dated 14 th Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, the accused

								has been acquitted by	
								the Court on	
								20.07.1998.	
72		n n	11	II .	6	210/1002	142 147 145		
/2					6	319/1993	143, 147, 145,	As per report dated 09 th	
							341, 352, 336,	Apr. 2007 of District	
							188 IPC and 7	Judge, the case no.	
							Cr.L.A. Act	461/1998 is pending in the	
								Court of CJM, where in	
								charge sheet has been	
								submitted on 08.02.1996,	
								charge framed on	
								22.01.07. Fixed	
								10.04.2007 for evidence.	
								Summons have been	
								issued.	
72		"	II .	Kunda	7	222/1992	279, 427, 342,	As per report dated 09 th	
							365 IPC	2007 of District Judge, the	
								case no. 8090/2004,	
								wherein charge sheet has	
								been submitted on	
								12.08.1993. The case has	
								been decided on	
								22.01.2007. (acquitted).	
1	2	3	4	5	6	7	8		
73	47	Ram Kripal Kol	Allahabad	Koraon	1	222/1998	332,	As per report dated	
							352,553,504,	06 th April 2007 of	
							506 IPC	District Judge, the case	
								no 1267/2006 is	
								pending in the Court of	
								ACJ (JD) Room No.9,	
								wherein chargesheet	
								has been submitted on	
								15.05.2000 and the	
								case is fixed for	
								appearance of the	
								accused on	
								30.05.2007.	

73		TI T	TI .	TT	2	14/2000	447, 504, 506, 352 IPC	As per report dated 06 th April 2007 of District Judge, the case no.1266/2006 is pending in the Court of ACJ (JD) Room No.9, wherein chargesheet has been submitted on 07.12.2000 and the case is fixed for appearance of the accused on 24.04.2007.	
73	48	Matesh Chandra Sonkar	Kaushambi	Saini	1	164/1989	147, 336, 436, 109, 325 IPC	As per report dated 09 th Jan. 2007 of District Judge, the case no. 208/2005 is pending in the Court of CJM, wherein chargesheet has been submitted on 16.12.1989. On 18.12.06 as per order dated 06.09.2001 of ADJXVII in Rev.No.949/2000 after hearing on the basis of merit- demerit the F.R. has been rejected and order has been issued for final investigation.	
73		Ram Kripal Kol	11	11	2	250/1992	324, 323 IPC	As per report dated 06 th April 2007 of District Judge, that not registered any Crl. Case against said person report P.S. & P.O. concerned. Not	

								any case registered in P.S. Koraon.	
73		Ram Kripal Kol	п	II	3	343A/1997	353, 332, 504 IPC	As per report dated 06 th April 2007 of District Judge, that not registered any Crl. Case against said person report P.S. & P.O. concerned. Not any case registered in P.S. Koraon.	
73	49	Anand Prakash Lodhi	Fatehpur	Kotwali	1	393/2003	147, 148, 149, 447, 153 Ka, 297, 298, 504, 506 IPC	As per report dated 04th Apr. 2007 of District Judge, the case no. 3008/2005 is pending in the Court of CJM, wherein chargesheet has been submitted on 28.05.2005, appearance, charge not framed. (Stayed by Hon'ble High Court order in Crl. Misc. No. 1213/06 dt. 08.02.06). (Listed in the Court of High Court on 07.05.07).	
73		11	"	н	2	394/2003	147, 148, 149, 447, 153 Ka, 297, 298, 504, 506 IPC	As per report dated 04th Apr. 2007 of District Judge, the case no. 785/2005 is pending in the Court of CJM, wherein chargesheet has been submitted on 07.02.2005, appearance, charge not framed.	

								(Stayed by Hon'ble High Court order in Crl. Misc. No. 1780/06 dt. 16.02.06). (Listed in the Court of High Court on 07.05.07).	
73	50	Ayodhya Pal	Fatehpur	Malwan	1	242/2000	147, 148, 149, 307, 504 IPC	As per report dated 03 rd Jan. 2007 of District Judge, the case no. 2008/2001 is pending in the Court of CJM, wherein chargesheet has been submitted on 31.07.2001, not charge framed. D.J. has stated that Withdrawn vide Govt. Letter No. 54 w.c. 17-Nyay 5.2003-15 w.c. 0/2003 dated 20.3.03 and passed order on 04.6.03. (Record safe on R.R. Crl.))	
74	51	Mahesh Narayan Singh	Allahabad	Handia	1	108/2002	307, 427 IPC & 136 Public Representative Act	As per report dated 06 th April 2007 of District Judge, the case no.1734/2006 is pending in the Court of ACJM, Room No.3, wherein chargesheet has been submitted on 20.07.2002 and the case is fixed for appearance of accused on 28.04.07.	

74		"	"	"	2	112/2002	147, 148, 171 (F) IPC and 133 Public Representative Act	As per report dated 06 th April 2007 of District Judge, the case no.1755/2006 is pending in the Court of ACJM, Room No.3, wherein chargesheet has been submitted on 29.04.2007 and the case is fixed for appearance of accused on 28.04.07.	
74		11	11	=	ω	115/2002	147, 307, 171 (F) IPC and 133 (B), 131 (2) Public Representative Act	As per report dated 06 th April 2007 of District Judge, the case no.1756/2006 is pending in the Court of ACJM, Room No.3, wherein chargesheet has been submitted on 07.10.2004 and the case is fixed for appearance of accused on 28.04.07.	
74	51	Mahesh Narayan Singh	Allahabad	Handia	4	120/2002	147, 427, 307, 286, 171B IPC and 131 (2), 133, 135 (2) Public Representative Act	As per report dated 06 th April 2007 of District Judge, the case no.1757/2006 is pending in the Court of ACJM, Room No.3, wherein chargesheet has been submitted on 07.10.2004 and the case is fixed for appearance of accused on 21.05.07.	
74	52	Smt. Vijma Yadav	Allahabad	Sarai Inayat	1	418/2000	147, 148, 149, 307, 341, 336, 353/33, 504,	As per report dated 06 th April 2007 of District Judge, the	

							506, 827 IPC, 7 Cr.L.A. Act, 2/3 Public Property Damage Act and 4/5 Arms Act	case no.3225/2000 is pending in the Court of ACJM, Room No. 2, wherein chargesheet has been submitted on 18.10.2000 and the case fixed for appearance of the accused on 02.04.07.	
75	53	Ujjwal Raman Singh	Allahabad	Karchhana	1	248/1997	147, 148, 149, 323, 504, 506, 379 IPC	As per report dated 06 th April 2007 of District Judge, this case is not pending in Court concerned.	
75		"	n	"	2	30/2000	395, 397, 447, 448, 286, 504, 506, 120B IPC	As per report dated 06 th April 2007 of District Judge, this case is not pending in Court concerned.	
75		п	н	п	3	5/2003	364, 302, 201 IPC	As per report dated 06 th Apri 2007 of District Judge, the name of Shiv Lal registered against this Crime No. as per report of P.S. Karchana.	
75		11	п	II	4	10/2003	3/4 POTA Act	As per report dated 06 th Apri 2007 of District Judge, this case is not related to this judgeship, related to POTA Act.	
87	54	Virendra Singh Bundela alias Bhagat Raja Bundela	Lalitpur	Kotwali Lalitpur	1	337/1989	147, 148, 364, 307 IPC	As per report dated 12 th Mar. 2007 of District Judge, the case no. ST 51/2002 is pending in the Court of Session Judge, wherein chargesheet has been	

								submitted on 17.05.2000. Date of committal to sessions Court 09.09.02. Stayed vide the Hon'ble High Court's order dated 28.06.2004 passed in Crl. Rev. No.26828/04.
88	55	Puran Singh Bundela	Lalitpur	Kotwali	1	1013/2002	26/52 Forest Act	As per report dated 12 th Mar. 2007 of District Judge, the case no. 3808/2002 is pending in the Court of CJM, wherein chargesheet has been submitted on 18.12.2002. Pending for appearance of accused. NBW has been issued. Fix 16.03.2007 for appearance of accused.
88		"	II	Talvehat	2	196/2001	323, 504, 506. 426 IPC	Letter
96	56	Surendra Pal Verma	Banda	Attarra	1	77 of 2005	30 Arms Act	As per report dated 22.11.2006 of District Judge, the case has been fixed on 30.11.2006 for the appearance of accused. As well as the Presidiang Officer has informed that on the appearance of the accused then efforts would be made for quick disposal.

96	57	Gaya Charan Dinkar	Banda	Baberu	1	77/2000	504, 506 IPC	As per report dated 22 nd Nov. 2006 of District Judge, the case has been fixed on	
1	2	3	4	5	6	7	8	08.12.2006	
97	58	Badshah Singh	Mahoba	Kharaila	1	121/1990	147, 148, 342, 323 IPC	As per report dated 08 th Jan. 2007 of District Judge, the case no. 913/1998, wherein chargesheet has been submitted on 29.01.1991. The case has been decided on 05.08.1998 by J.M-I. (acquitte).	
97		"	п	11	2	71/1993	147, 148, 149, 323, 504, 336, 307, 427 IPC	As per report dated 08 th Jan. 2007 of District Judge, the case has been decided on 29.04.02. by Spl. Judge (NDPS) Act (acquitted).	
98		11	n	п	3	54/2006	452, 353, 504, 506 IPC	As per report dated 09 th Mar. 2007 of District Judge, the case no. 84/2006 is pending in the Court of C.J. (JD) Charkhari, wherein chargesheet has been submitted on 20.05.2006. The case has been fixed for charge on 09.03.2007.	
98		"	n	11	4	55/2006	147, 148, 149, 307, 452 IPC	As per report dated 09 th Mar. 2007 of District Judge, the case no. 89/2006 is pending in the Court of C.J.	

								(JD)Charkhari, wherein chargesheet has been submitted on 20.05.2006. Fixed on
98	59	Ram Kripal Singh Patel	Chitrakoot	Kotwali	1	258/2000	353, 352, 506 IPC and 136(2)Kha Public Representative Act	14.03.2007 for charge. As per report dated 10 th April 2007 of District Judge, the case no. 522/IX/2001 is pending in the Court of CJM, wherein chargesheet has been submitted on 21.03.2001. Charge framed on 25.04.2006, all evidence had been recorded, file is pending for defence evidence. Fixed for
98		TI TI	TI TI	11	2	978/1995	147, 427, 506 IPC	O3.05.2007. As per report dated O9st Mar. 2007 of District Judge, the case no. 522/IX/1996, wherein chargesheet has been submitted on 22.06.1996 and the case has been decided. On 03.062002 by CJM. (acquitted). (Copy of judgement enclosed).
98		11	11	Manikpur	3	42/1998	147, 148, 149, 307, 216A IPC	As per report dated 10 th Apr. 2007 of District Judge, the case no. 393A/2005 is pending in the Court of Spl. Judge (DAA) Act, wherein charge sheet has been submitted on

00	60	Daddy Pracad	Chitrakaat	Manikaur	1	42/1009	147 149 140	O9.10.1999. Charge could not be framed against accused R.K. Patel due to non appearance. Accused Ram Kripal Singh (R.K. Singh) & Daddu Prasad preferred a Crl. Misc. no. 4703 of 2006 before the Hon'ble High Court. In the above Criminal Misc. Hon'ble High Court has been pleased to pass the order that no co-ercive steps shall be takn against the applicants. Inspite of best efforts summons could not be served upon them personally. No coercive steps has been takn against them in compliance of the order passed by the Hon'ble High Court. Due to above circumstances the case could not be concluded up to now.	
99	60	Daddu Prasad	Chitrakoot	Manikpur	1	42/1998	147, 148, 149, 307, 216A IPC	As per report dated 10 th Apr. 2007 of District Judge, the case no. s pending in the Court of Spl. Judge (DAA) Act, wherein charge sheet has been submitted on 09.10.1999.	

						Charge could not be framed against accused Daddu Prasad due to non appearance. Accused Ram Kripal Singh (R.K. Singh) & Daddu Prasad preferred a Crl. Misc. no. 4703 of 2006 before the Hon'ble High Court. In the above Criminal Misc. Hon'ble High Court has been pleased to pass the order that no co-ercive steps shall be takn against the applicants. Inspite of best efforts summons could not be served upon them personally. No coercive steps has been takn against them in compliance of the order passed by the Hon'ble High Court. Due to above	
						Hon'ble High Court.	
						up to now.	
99	n	"	" 2	40/2001	307, 120B IPC	As per report dated 09 th Mar. 2007 of District Judge, no case is pending Shri Daddu Prasad, M.L.A. because concerned investigation officer has not submitted any chargesheet against Daddu Prasad having found no	

101	61	Dhuram Chaudhari	Hamirpur	Jaria	1	163/1994	147, 353, 332, 504, 506 & 7 Cr.L.A. Act	evidence during investigation and investigation against Daddu Prasad had been ended by I.O. (photocopy of the case diary of the I.O. of the case concerned is enclosed herewith). As per report dated 12th Jan. 2007 of District Judge, the case no. 122/2002 wherein chargesheet has been submitted on 04.03.2002 and the case has been decided on 08.01.2007 by Civil Judge (JD)/J.M. Rath and the accused has been acquitted. (Copy of Judgement enclosed).	
109	62	Vijay Singh	Farrukhabad	Kotwali Farrukhabad	1	595/1994	396 IPC	As per report dated 08 th Mar. 2007 of District Judge, the case no. S.T. 460/1997, is pending in the Court of Special Judge D.A.A., wherein chargesheet has been submitted on 01.04.1997 and the case is fixed for 09.03.2007.	
109		н	п	п	2	342/1997	420 IPC	As per report dated 08 th Mar. 2007 of	

								District Judge, the case no. 1375/1999, is pending in the Court of CJM, wherein chargesheet has been submitted on 01.10.1997 and the case is fixed for 12.03.2007.	
109		r.	r	п	3	343/1997	30 Arms Act	As per report dated 08 th Mar. 2007 of District Judge, the case no. 1375/1999, is pending in the Court of CJM., wherein chargesheet has been submitted on 01.10.1997 and the case is fixed for 12.03.2007.	
109		=	"	II	4	611A/2000	147, 148, 149, 307 IPC	As per report of Fax dated 08 th Mar. 2007 of District Judge, the case no. S.T. 381/2006, is pending in the Court of Special Judge SC/ST, wherein chargesheet has been submitted on 23.12.2000 and the case is fixed for 08.03.2007. Charge Framed in Cross Case ST.No. 453/2006.	
114	63	Kamlesh Pathak	Aurraiya	Aurraiya	1	55/1974	332, 353, 393, 407 IPC	As per report dated 03 rd April 2007 of District Judge, the case no. 101/1976 has been decided on 07.06.76 by Munsif Magistrate,	

								Etawah. (acquitted). (Copy of judgement enclosed).
1	2	3	4	5	6	7	8	
114	63	Kamlesh Pathak	Aurraiya	Aurraiya	2	402/1983	147, 393 IPC	As per report dated 03 rd April 2007 of District Judge, the case has been decided on 28.11.85. by J.M.I, Etawah. (acquitted). (Copy of judgement not available due to all records of this case has been destroyed).
114		11	"	"	3	479/1984	323, 353, 17F/32 (2) Public Representative Act	As per report dated 12 th Feb. 2007 of District Judge, the case no. 2862/2000 is pending in the Court of CJM, wherein chargesheet has been submitted on 24.05.1986 NBW issued but the date has not mentioned for next hearing.
114		11	"	"	4	480/1984	323, 353 17 (F), 32 (2) Public Representative Act	As per report dated 12 th Feb. 2007 of District Judge, the case no. 2856/2000 is pending in the Court of CJM, wherein chargesheet has been submitted on 20.12.1985 NBW issued but the date has not

								mentioned for next hearing.	
114	64	Kamlesh Pathak	Aurraiya	Aurraiya	5	481/1984	332, 353, 171, 135 (2) Public Representative Act	As per report dated 12 th Feb. 2007 of District Judge, case is pending, wherein chargesheet has been submitted on 20.12.1985 NBW issued but the date has not mentioned for next hearing.	
115		rr.	"	п	6	43/1991	395, 397, 332, 353 IPC	As per report dated 03 rd April 2007 of District Judge, the case no. 129/1997 is pending and charge sheet has been submitted in the Court.	
115		TI T	"	п	7	97/2001	323, 504, 506 IPC	As per report dated 12 th Feb. 2007 of District Judge, the case no. 2315/2001 is pending in the Court of CJM, wherein chargesheet has been submitted on 03.07.2001 Summon issued.	
116		n	n	п	8	30C/2004	147, 336, 504 IPC	As per report dated 12 th Feb. 2007 of District Judge, the case no. 1661/2004 is pending in the Court of CJM, wherein chargesheet has been submitted on 03.12.2004 Summon	

								issued.	
116		11	rr	11	9	30E/2004	147, 323, 504, 506 IPC	As per report dated 12 th Feb. 2007 of District Judge, the case no. 1662/2004 is pending in the Court of CJM, wherein chargesheet has been submitted on 03.12.2004 Summon issued.	
117	65	Madan Singh Gautam	Aurraiya	Ajeetmal	1	140/1986	323, 324, 504 IPC	As per report dated 03 rd April 2007 of District Judge, in this case charge sheet has been submitted on 15.06.86 and the case has been decided on 25.01.88 by J.MI, Etawah. (acquitted).	
117		=	"	н	2	202/1990	323, 325, 352, 504 IPC	As per report dated 03 rd April 2007 of District Judge, the case has been decided on 17.08.95 by J.MI, Etawah. (acquitted).	
117		11	"	11	3	308/1999	147, 149, 336, 427, 341, 263 IPC	As per report dated 28 th Feb. 2007 of District Judge, the case no. 1360/2006 is pending in the Court of JM, wherein chargesheet has been submitted on 28.06.2000 Fixed for appearance. Summon issued.	
117		"	11	"	4	496/2000	323, 504 IPC	As per report dated 12 th Feb. 2007 of	

								District Judge, the case no. 1354/2006 is pending in the Court of JM, wherein chargesheet has been submitted on 17.03.2001 pending due non presence of accused.	
118	66	Vinay Shakya	Aurraiya	Vidhuna	1	555/2003	392, 504, 506 IPC	As per report dated 12 th Feb. 2007 of District Judge, the case no. 669/2004 is pending in the Court of CJM, wherein chargesheet has been submitted on 10.06.2004 Charged dated 13.12.06 on PW-1, PW-2 & PW-3. Date not mentioned for next hearing.	
118		"	п	11	2	556/2003	447 IPC	As per report dated 12 th Feb. 2007 of District Judge, the case no. 1363/2004 has been decided on 30.11.06 by CJM. (Copy of Judgement enclosed).	
118		11	п	TI T	3	563/2003	447, 427, 504, 506 IPC	As per report dated 12 th Feb. 2007 of District Judge, the case no. 1538/2005 is pending in the Court of CJM, wherein chargesheet has been submitted on 06.09.2005 Charged	

								dated 04.12.06 on PW-1, PW-2. Date not mentioned for next hearing.	
118		"	11	Bela	4	80/2005	147, 148, 149, 307, 504, 506 IPC and 134 (2) Public Representative Act	As per report dated 28 th Feb. 2007 of District Judge, the case no. 782/2006 is pending in the Court of ACJ (JD)/JM, wherein chargesheet has been submitted on 03.10.2006 Fixed for appearance on 17.02.2007. Summon issued. (Cr. No. showing 30/05 instead of 80/05)	
119	67	Rakesh Sachan	Kanpur Nagar	Naubasta	1	729/1998	20, 25, 30 Arms Act	As per report dated 16 th Dec. 2006 of I/c District Judge, the case no. 33414/2006 is pending in the Court of CMM, wherein chargesheet has been submitted on 14.02.1997, charge framed on 30.11.06 and now date fixed on 15.12.2006 for evidence. (Cr.No. showing 729/91 instead of 729/98).	
119		II	"	Kotwali	2	328/1996	30 Arms Act	As per report dated 16 th Dec. 2006 of I/c District Judge, the case no. 32393/2006 is pending in the Court of	

								CMM, wherein chargesheet has been submitted on 23.04.1997, charge framed on 30.11.06 and now date fixed on 15.12.2006 for evidence.	
1	2	3	4	5	6	7	8		
119	67	Rakesh Sachan	Kanpur Nagar	Kotwali	3	45/1988	147, 323, 332, 336, 353, 504 IPC	As per report dated 16 th Dec. 2006 of I/c District Judge, the case no. 32391/2006 is pending in the Court of CMM, wherein chargesheet has been submitted on 02.05.1988, charge framed on 30.11.06 and now date fixed on 15.12.2006 for evidence.	
120	68	Shiv Kumar Beria	Kanpur Nagar	Kotwali	1	7/2001	352, 504 IPC	As per report dated 16 th Dec. 2006 of I/c District Judge, the case no. 32392/2006, wherein chargesheet has been submitted on 11.09.2001. The case has been decided by C.M.M. on 30.11.06. (acquitted). Case withdraw by U.P. Govt.	
120	69	Salil Bishnoi	Kanpur Nagar	Swaroop Nagar	1	204/2005	147, 336, 427, 353 IPC and 3 Public Property Damage Act	As per report dated 16 th Dec. 2006 of I/c District Judge, the case no. 32389/2006 is pending in the Court of CMM, wherein	

								chargesheet has been submitted on 21.03.2006, charge framed on 28.11.06 and now date fixed on 18.12.2006 for evidence.	
121	70	Satish Mahana	Kanpur Nagar	Swaroop Nagar	1	204/2005	147, 336, 427, 353 IPC and 3 Public Property Damage Act	As per report dated 16 th Dec. 2006 of I/c District Judge, the case no. 32389/2006 is pending in the Court of CMM, wherein chargesheet has been submitted on 21.03.06, charge framed on 28.11.06 and now date fixed on 18.12.2006 for evidence.	
121		п	п	Kotwali	2	859/1993	147, 336, 427, 353 IPC	This case is not mentioned in the list of which has been sent to D.J. Kanpur Nagar vide this Court's Letter No. 14298 dated 22.09.2006.	
121	71	Sanjeev Dariabadi	Kanpur Nagar	Kotwali	1	361/2001	353 IPC	As per report dated 16 th Dec. 2006 of I/c District Judge, the case no. 32390/2006 is pending in the Court of CMM, wherein chargesheet has been submitted on 30.01.2002. Statement of accused recorded on 05.06.04, PW-I recorded on 18.12.06. Fixed on 15.12.2006	

								for recording evidence.	
127	72	Babu Lal	Agra	Malpura		68/1998	147, 148, 149, 307, 332, 353, 336, 337, 188 IPC and 7 Cr.L.A. Act	As per report dated 08th Jan. 2007 of the District Judge there were 25 accused in this crime number out of whom the cse of 20 accused was separated by the Judicial Magistrate Agra and the case of rest of the five accused including that of MLA. Babu Lal was committed to the court of sessions which was numbered as S.T. No. 520/2005 and this S.T. has been decided by FTC No. 1 vide order dated 4.2.06. The Photocopy of the order dated 04.02.2006 is enclosed which discloses that the state Government had moved withdrawl of the prosecution in public interest, which was allowed by the Court 4.2.06.	
127		11	п	Sikandara	2	103/1990	147, 148, 149, 307, 436, 435, 353, 332 IPC & 7 Cr.L.A. Act	As per report dated 05 th Apr. 2007 of the District Judge, this case is pending in the Court of SPI. Judge (SC/ST Act) as S.T. No. 58/2000, wherein chargesheet was submitted on	

								18.05.1994 and the charges were framed on 12.4.2006. Thereafter statements have been recored of six witnesses as PW-1 to PW-6 and the case is fixed in remaing evidence on 11.04.2007.	
127	73	Chaudhari Bashir	Agra	Sadar	1	612/2003	304 IPC and 3 (2) 504, 506 SC/ST Act	As per report dated 05 th Apr. 2007 of the District Judge this case is pending in the Court of C.J.M as case no. 260/2004 wherein chargesheet was submitted on 25.02.2004 Proceedings has been syayed by Hon'ble High Court vide order dated 15.03.2007.	
132	74	Rameshwar Singh Yadav	Etah	Jaithara	1	89/1995	147, 342, 323 IPC	As per report dated 11 th Jan. 2007 of District Judge, the case no. 14/02 connected with 35/02, has been decided on 25.11.2002 by Addl. Civil Judge (JD)/JM. The accused has been acquitted. (Copy of Judgement enclosed).	
132		11	11	П	2	40/1998	395, 397, 307, 427 IPC	As per report dated 04 th Jan. 2007 of Spl. Judge (D.A.A.)/ ADJ, Court No.7, the case no. Special S.T.	

							No.79/1999, is pending in his, wherein chargesheet has been submitted on 16.08.1999 and the case is fixed for 08.01.2007 for evidence.	
132	11	11	п	3	41/1998	332, 353, 504, 506 IPC & 136 Public Representative Act	As per report dated 11 th Jan. 2007 of District Judge, the case no. 824/2000, has been decided on 18.03.2002 by Addl. Civil Judge (JD)/JM. The accused has been acquitted. (Copy of Judgement enclosed).	
132	11	11	п	4	108/2000	2/3 Gangster Act	As per report dated 11 th Jan. 2007 of District Judge, the case no. G.S.T. 103/2001 is pending in the Court of Spl. Judge G.Act, wherein chargesheet has been submitted on 10.05.2001 and the case is fixed on 31.01.2007 for evidence.	
132	"	п	11	5	111/1984	452, 504, 506 323 IPC	As per report dated 11 th Jan. 2007 of District Judge that regarding Crime No. 111/1984, it may be mentioned hrere that necessary orders for its search have already	

								been passed, and intensive search is being made, and as soon as it is searched out, Hon'ble Court will be informed.	
1	2	3	4	5	6	7	8		
136	75	Azim Bhai	Firozabad	Uttar	1		147, 436, 441, 427 IPC and 7 Cr.L.A. Act	As per report dated 10 th Apr. 2007 of District Judge, the case no. 3462/06 is pending in the Court of JM, wherein charge sheet has been submitted on 14.12.01. 12.04.2007 is fixed for appearance.	
143	76	Amar Singh Yadav	Mahamaya Nagar	C. Rau	1	349/1997	147,148, 149, 332, 353, 336,427 IPC	As per report dated 23 rd Nov. 2006 of District Judge the said case is not pending.	
143		II	II	II	2	129/2004	147, 148, 307, 356, 504, 427 IPC	As per report dated 23 rd Nov. 2006 of District Judge, Charge sheet submitted but Amar Singh Yadav is not accused in this case.	
147	77	Kumari Sandhya Katheria	Mainpuri	Kotwali	1	535/2001	289, 504, 506 IPC	As per report dated 22 nd Jan. 2007 of District Judge, the case no. 1548/2005, wherein chargesheet has been submitted on 21.05.2002. The case has been decided on 27.05.2006 by Special J.M.	
156	78	Ajay Rai	Varanasi	Chetganj	1	169/2004	147, 148, 149, 232, 452 IPC	As per report dated 31 st Jan. 2007 of	

								District Judge, the case no. 2713/2005 is pending, wherein chargesheet has been submitted on 20.09.2005 and the charge has been framed and hearing is going on day to day basis.	
156	79	Dhananjay Singh	Jaunpur	Buxa	1	224/2002	147, 148, 149, 323, 427, 504, 506 IPC & 7 Cr.L.A. Act	As per report dated 09 th Feb. 2007 of District Judge, the case has been decided on 07.02.2007 (acquitted).	
156		II	п	II II	2	232/2002	Gangster Act	As per report dated 18 th Nov. 2006 of District Judge, this case has been transferred to Varanasi Judgeship vide letter JA-973/15 dt. 4.10.06.	
156		TT .	п	Sikrara	3	63/2003	387, 506 IPC	As per report dated 09 th Mar. 2007 of District Judge, the case no. 1467/2007, wherein chargesheet has been submitted on 06.05.2003. The case has been decided on 28.02.2007 by CJM. (acquitted). (Copy of judgement enclosed).	
159	80	Surendra Singh	Jaunpur	Line Bazar	1	226/2006	323, 504 IPC	As per report dated 09 th Feb. 2007 of District Judge, the case has been decided on	

								16.01.2007 (acquitted).	
159	81	Mukhtar Ansari	Ghazipur	Mohamdabad	1	266/1990	302, 506, 120B IPC	As per report of the CJM case crime no. 266/1990 is u/s 467/468/420/120-B IPC and has been transferred to the Varanasi Judgeship where it is being tried by Spl.Judge (A/c) Varanasi along with S.T.No. 28/05 State Vs. Gauri Shankar Rai	
159		n	п	Bhanwarkol	2	589/2005	147, 148, 149, 302, 307, 404, 120B IPC	As per report dated 09 th Feb. 2007 of District Judge, the case no. ST NO. 254/2006 is pending, wherein chargesheet has been submitted on 20.03.2006. Statement of two witnesses recorded. Date of next hearing has not been mentioned.	
160	82	Prabhu Narayan Yadav	Chandauli	Chandauli	1	128/2001	147, 336, 338, 323, 307, 353, 382,427, IPC and 3/4 P.D. Act and 7 Cr.L.A. Act	As per report dated 08 th Jan. 2007 of District & Session Judge, the case no. 3872/2002 is pending in the Court of CJM, wherein chargesheet has been submitted on 01.10.2002 Accused are absent process issued against them. Accused Mansoor Alam dead. Report called	

								from P.S. concerned. Next date fixed 16.01.2007.	
1	2	3	4	5	6	7	8		
160	83	Ram Kishun Yadav	Chandauli	Ali Nagar	1	55/1987	147, 148, 323, 504, 506, 379 IPC	As per report dated 08 th Jan. 2007 of District & Session Judge, the case no. S.T. No. 207/1990 has been decided on 29.03.1993 by VIIth Asstt. Sessions Judge, Varanasi, (acquitted) (Copy of judgement enclosed)	
160			n	Baburi	2	34A/2000	147, 323, 504, 506 IPC & 3 (1) 10 SC/ST Act and 136 P.R. Act	As per report dated 08 th Jan. 2007 of District & Session Judge, the case no. 552/2001 is pending in the Court of Civil Judge (JD), Chakia, wherein chargesheet has been submitted on 30.08.2001 As per report Crl. Rev. No. 154/2006 State Vs. Mangaroo Pd. Is pending in the Court of ADJ/SC, ST Act, Chandauli against order dated 12.10.06 of Civil Judge (JD)/Judl. Mag. Chakia in Crl. Case dated 20.01.07 fixed in Crl. Rev.	
161		п	н	Chandauli	3	128/2001	147, 336, 338, 323, 307, 353, 382, 427 IPC,	As per report dated 08 th Jan. 2007 of District & Session	

							3/4 P.D. Act and 7 Cr.L.A. Act	Judge, the case no. 3872/2002 is pending in the Court of CJM, wherein chargesheet has been submitted on 01.10.2002 Accused are absent process issued against them. Accused Mansoor Alam dead. Report called from P.S. concerned. Next date fixed 16.01.2007.	
169	84	Ram Ikbal	Ballia	Nagara	1	40/2004	147, 148, 149, 332, 333, 353, 427, 504, 506 307, 302, 395 IPC and 7 Cr.L.A. Act	As per report dated 26 th Feb. 2007 of District Judge, the case no. 101/2007 is pending and the case is fixed on 13.03.2007 for appearance.	
169	85	Ravi Shankar Singh alias Pappu Singh (MLC)	Ballia	Kotwali	1	450/2003	147, 353, 504, 506 and 7 Cr.L.A. Act	As per report dated 26 th Feb. 2007 of District Judge, the case no. 1983/2004 is pending and the case is fixed on 12.04.2007 for appearance.	
170	86	Dhura Ram	Ballia	Rasara	1	495/1992	147, 148, 323, 324, 427, 336 IPC	As per report dated 26 th Feb. 2007 of District Judge, the case no. 170/1986 is pending in the Court of ACJM-I. (Date not mentioned for next hearing).	
170		11	п	п	2	441A/2000	307, 452, 504 IPC	As per report dated 26 th Feb. 2007 of District Judge, the case has been decided in the	

								Court of FTC-II on	
								28.08.06	
176	87	Kailash Chaurasiya	Mirzapur	Vindhyachal	1	398/1999	353 IPC &	As per report dated 02 nd	
		,	·	•			136(2) Public	April 2007 of District	
							Representative	Judge, this case not	
							Act	pending in this Court.	
176	88	Dr. Ramesh Chandra	Mirzapur	Kotwali Dehat	1	267/1993	435 IPC	As per report dated 02 nd	
		Bind						April 2007 of District	
								Judge, the case no.	
								3980/05 is pending in the	
								Court of ACJ.M., wherein	
								charge-sheet has been	
								submitted on 10.10.93,	
								charge framed on	
								16.12.06 PW1, 2,3,4. Fixed	
176		11	11	11	2	934/2003	353, 427, 504,	10.04.07 for argument. As per report dated 02 nd	
170					۷	934/2003	506, 420 IPC	April 2007 of District	
							300, 420 IFC	Judge, the case no.	
								3004/05 is pending in the	
								Court of ACJ.M., wherein	
								charge-sheet has been	
								submitted on 29.11.03,	
								charge framed on	
								13.11.06 PW1, 2,3,4.5,6	
								Fixed 10.04.07 for	
								argument.	
								(Cr. No. showing 533/03	
								instead of 934/03).	
1	2	3	4	5	6	7	8		
177	89	Vijay Kumar Mishra	Bhadohi	Gyanpur	1	92/2001	506, 189 IPC	As per report dated	
								12 th Mar. 2007 of	
								District & Sess. Judge,	
								the case no. 226/2001	
								is pending in the Court of ACJM, wherein	
								chargesheet has been	
								submitted on	
								09.07.2001. Stayed by	
								US.UT.ZUUI. Stayed by	

							Hon'ble High Court.
177	11	n	п	2	147/2002	147, 506 IPC	As per report dated 12 th Mar. 2007 of District & Sess. Judge, the case no. 1752/2006 is pending in the Court of ACJM, wherein charge sheet has been sumitted on 07.07.05. The case has been stayed by the Hon'ble High Court.
177	п	II	Gopiganj	3	227/1991	3 (1) Gangster Act	As per report dated 12 th Mar. 2007 of District & Sess. Judge, neither falls under the jurisdiction of this court nor is pending.
177	11	п	u u	4	117/1995	188 IPC	As per report dated 12 th Mar. 2007 of District & Sess. Judge, the state is neither pending nor transferred to the Court of CJM.
177	"	п	11	5	242/1997	452, 504, 506 IPC	As per report dated 12 th Mar. 2007 of District & Sess. Judge, the case has been disposed off by CJM on 06.07.98. (acquitted).
177	п	11	п	6	284/1997	3/4 Gunda Act	As per report dated 12 th Mar. 2007 of District & Sess. Judge, neither falls under the jurisdiction of this court nor is pending.
177	п	n	п	7	109/2002	188 IPC	As per report dated 12 th Mar. 2007 of District & Sess. Judge,

	1			T			1	T	1
								the case no.	
								1578/2005 has been	
								disposed off by CJM.	
								Withdraw on	
			"					28.04.2006.	
178		"	"	II .	8	166/2002	504, 506 IPC	As per report dated	
								12 th Mar. 2007 of	
								District & Sess. Judge,	
								the case no.	
								1977/2005 is pending	
								in the Court of CJM,	
								wherein chargesheet	
								has been submitted on	
								23.01.2007, charge	
								framed on 20.12.2006.	
								Witness not produced,	
								process issued.	
178		"	"	"	9	362/2002	3 (1) Gangster	As per report dated	
							Act	12 th Mar. 2007 of	
								District & Sess. Judge,	
								neither falls under the	
								jurisdiction of this court	
								nor is pending.	
179	90	Vijay Singh Gaur	Sonabhadra	Duddhi	1	144/1992	302 IPC	As per report dated 19 th	
								Mar. 2007 of I/c Chief	
								Judicial Magistrate, the	
								case no. 1662/1992 is	
								pending in the Court of	
								Civil Judge (JD) Duddhi,	
								wherein chargeszheet has	
								been submitted on	
								11.08.1992, charge framed	
								on 09.08.2000, no	
								evidence recorded.	
								Prosecution not producing	
								the evidence. B.W. issued	
								to the witness.	
								(Case is related with u/s	
								506 instead of Section 302	

							as received the information from concerned Court)
179	TI CONTRACTOR OF THE CONTRACTO	п		2	149/1992	186, 504, 506 IPC	As per report dated 19 th Mar. 2007 of I/c Chief Judicial Magistrate, the case no. 1899/1992 is pending in the Court of Civil Judge (JD) Duddhi, wherein chargesheet has been submitted on 24.08.1992, charge framed on 10.12.1998, evidence of PW1 recorded on 17.10.02. Prosecution not producing the evidence. B.W. issued to the witness.
179	n	n	n	3	141/1992	147, 148, 149, 332, 323, 353, 437, 427, 307 IPC	As per report dated 19 th Mar. 2007 of I/c Chief Judicial Magistrate, the case no. 671/2007 is pending in the Court of CJM, wherein chargesheet has been submitted on 17.08.1992, charge framed on 17.02.2000, charge framed against the accused. Date fixed on 30.03.2007 for evidence. Order has been issued for calling the witnesses.
179	п	п	п	4	31/1995	143, 144, 427, 504, 506 IPC	As per report dated 19 th Mar. 2007 of I/c Chief Judicial Magistrate, the case no. 1209/1995, wherein chargesheet has been submitted on 27.10.1995. The case has been decided on 13.11.06

	1							1 6:11 1 (10)	1
								by Civil Judge (JD), Duddhi. (acquitted).	
179		11	II .	II	5	51/2000	323, 147, 325,	As per report dated 19 th	
						-,	504, 506 IPC	Mar. 2007 of I/c Chief	
							,	Judicial Magistrate, the	
								case no. 1729/2000 is	
								pending in the Court of CJ	
								(JD) Duddhi, wherein	
								chargesheet has been	
								submitted on 01.12.2000,	
								Evidence recorded of PW4.	
189	91	Abdul Mannan	Hardoi	Kasimpur	1	55/2002	171 Cha, 188	As per report dated	
				-			IPC	24 th Mar. 2007 of	
								District Judge, this	
								crime no. is registered	
								under P.S. Sandila and	
								the case has been	
								decided on 27.02.2007	
								by CJM. (acquitted).	
								(Copy of judgement	
								enclosed).	
189	92	Satish Verma alias	Hardoi	Mallawan	1	11/2002	406, 504, 506,	As per report dated	
		Krishna Kumar					352 IPC	24 th Mar. 2007 of	
								District Judge, the case	
								no. 6809/2006 is	
								pending in the Court of	
								CJM, wherein	
								chargesheet has been	
								submitted on	
								21.09.2005. Fixed	
								09.03.07 for disposal.	
189	93	Arvind Giri	Khiri	Gola	1	201/1984	307 IPC	As per report dated	
								18 th Nov 2006 of	
								District Judge, Charge	
								Sheet against Sri	
								Arvind Giri has yet not	
1								been received in the	
100		11	"	11		E40/4007	147 140 222	Court.	
190		"	"	"	2	540/1997	147, 148, 332,	As per report dated	

						323, 504, 506 IPC	06 th Jan. 2007 of District Judge, the case no. 469/1999, wherein chargesheet has been submitted on 22.02.1999. The case has been decided on 03.01.2007 by C.J.M. (acquitted). (Copy of judgement enclosed).	
190	TI T	II II	II	3	16/1998	147, 148, 149, 323, 504, 506 IPC	As per report dated 15 th Mar. 2007 of I/c District Judge, the case no. 3529/1998 is pending in the Court of CJM, wherein chargesheet has been submitted on 10.12.1998, Charge framed on 20.07.02, 5 witnesses examined. Day-to-day hearing is made.	
190	n	n	н	4	247B/2001	504, 506 IPC	As per report dated 06 th Jan. 2007 of District Judge, the case no. 5911/2001, wherein chargesheet has been submitted on 29.09.2001, Charge framed on 21.09.05, 3 witnesses examined. The case has been decided on 21.12.06 by CJM. (acquitted). (Copy of judgement enclosed).	

190		"	TT TO THE TOTAL THE TOTAL TO TH	Hydarabad	5	214/1998	147, 148, 336, 427, 504, 506 IPC	As per report dated 06 th Jan. 2007 of District Judge, the case no. 1283/2006, wherein chargesheet has been submitted on 06.08.1999, Charge framed on 04.09.2003, 1 witnesses examined. The case has been decided on 04.01.2007 by J.M-III. (Acquitted). (Copy of judgement enclosed).	
190		n	п	Kotwali	6	128/2001	147, 504 IPC	As per report dated 18 th Nov 2006 of District Judge, Charge Sheet not submitted.	
190	94	Yashpal Chaudhari	Khiri	Kotwali	1	128/2001	147, 504 IPC	As per report dated 18 th Nov 2006 of District Judge, Charge Sheet not submitted.	
190	95	Kaushal Kishore	Khiri	Kotwali	1	128/2001	147, 504 IPC	As per report dated 18 th Nov 2006 of District Judge, Charge Sheet not submitted.	
190	96	Kaushal Kishore	Lucknow	Kakori	1	39/1990	143, 352, 427 IPC	As per report dated 04 th Apr. 2007 of District Judge, the case no. 6022/2003 has been decided on 09.08.2005 by Addl. Chief Judicial Magistrate. (acquitted). (Copy of judgement enclosed).	
190		"	II	"	2	39A/1990	143, 427, 379 IPC	As per report dated 04 th Apr. 2007 of	

								District Judge, the case no. 2139/2006 is pending in the Court of Spl. ACJM (Ayodhya Prakaran), wherein charge sheet has been submitted on 04.04.1990. (Kaushal Kishore is not accused in this case. Photo copy of charge sheet attached herewith).	
190		- tr	n	11	3	208/1994	504, 506 IPC	As per report dated 04 th Apr. 2007 of District Judge, the case no. 4272/21996 has been decided on 10.09.2001 by Addl. Chief Judicial Magistrate. (acquitted). (Copy of judgement enclosed).	
191	97	Rajendra Yadav	Lucknow	Hajratganj	1	425/1995	147, 323, 353, 332, 365, 511 IPC	As per report dated 04th Apr. 2007 of District Judge, the case no. 1204/2007 is pending in the Court of Spl. JM-I, wherein charge sheet has been submitted on 05.08.2005. (Rajendra Yadav is not accused in this case. Photo copy of charge sheet attached herewith).	
191	98	Akhilesh Singh	Rai Bareilly	Kotwali	1	373/1991	147, 148, 149, 302 IPC	As per report dated 18 th April 2007 of District	

								Judge, the case no. 1498/98 is pending in the Court of CJM, wherein chargesheet has been submitted on 02.12.1998. Case is fixed for order in the light of directions given by revisional Court. F.F. 23.04.2007.	
1	2	3	4	5	6	7	8		
191	98	Akhilesh Singh	Rai Bareilly	Mill Area	2	165/1995	364, 302, 201 IPC	As per report dated 19 th Dec. 2006 of District Judge, the case no. S.T. No.219/06, wherein chargesheet has been submitted on 23.11.98. The case has been decided on 11.08.2006 by ASJ Court No.5. (acquitted). (Copy of judgement attached).	
191		=	=	Kotwali	3	1249/1998	365, 504, 506 IPC	As per report dated 19 th Dec. 2006 of District Judge, the case no. 1010/99, wherein chargesheet has been submitted on 30.07.99. The case has been decided on 11.12.2006 by CJM. (acquitted). (Copy of judgement attached).	
191		"	"	11	4	914/1998	143, 332, 504, 506 IPC and SC/ST Act	As per report dated 18 th April 2007 of District Judge, the case no. 3586/04 is pending in the	

191	"	11	Mill Area	5	190/1999	147, 323, 504,	Court of CJM, wherein chargesheet has been submitted on 16.09.2004. For copy. F.F. 18.05.2007. As per report dated 18 th
						506 IPC	April 2007 of District Judge, the case no. 84/2000 is pending in the Court of CJM, wherein chargesheet has been submitted on 12.01.2000. Statement of accused/charge. F.F. 28.04.2007.
191	n	"	Kotwali	6	180/2001	504, 506 IPC	As per report dated 19 th Dec. 2006 of District Judge, the case no. 1887/2001, wherein chargesheet has been submitted on 09.08.2001. The case has been decided on 27.05.2006 by CJM. (acquitted). (Copy of judgement attached).
191	TI T	II	Bachhranwa	7	29/2002	147, 148, 149, 307, 384, 323 IPC	As per report dated 18 th April 2007 of District Judge, the case no. S.T. No.99/05 is pending in the Court of Sess. Judge, wherein chargesheet has been submitted on 23.09.2002. Fixed for 18.05.2007. (Stayed by Hon'ble High Court vide order dated 26.10.05 passed in Crl. Misc. transfer Application 2467/05)

192	"	"	Mahrajganj	8	76/2002	147, 148, 149, 307, 384, 323, 504, 506 IPC	As per report dated 18 th April 2007 of District Judge, the case no. 76/02 is pending in the Court of ACJ/JM, Court No. 23, wherein chargesheet has been submitted on 22.10.2002. Appearance. Fixed for 11.05.2007.
192	n	n	Kotwali	9	311/2002	395, 302, 120B IPC	As per report dated 18 th April 2007 of District Judge, the case no. ST.41/2003 is pending in the Court of ASJ, Court No.4, wherein chargesheet has been submitted on 24.10.2002. Charge framed on 21.12.06. PW-3 evidence recorded. Fixed for 25,26 & 27 April 2007.
192	#	=	Gurubuxganj	10	259/2002	504, 506 IPC	As per report dated 18 th April 2007 of District Judge, the case no. 880/06 is pending in the Court of CJ (JD) Dalman/ JM. Court no.18, wherein chargesheet has been submitted on 01.02.2003. Fixed for 01.06.2007 for appearance.
193	а	п	Kotwali	11	137/2003	147, 148, 149, 307 IPC	As per report dated 18 th April 2007 of District Judge, the case no. 1171/0205 is pending in the Court of CJM, wherein chargesheet has been submitted on 31.03.2005. Case is fixed for disposal of application

193	99	Om Prakash Gupta	Sitapur	Kotwali	1	939/1980	3/7 E.C. Act	moved on behalf of prosecution for withdrawal of cases fixed for 21.05.2007. As per report dated 11 th
								Jan. 2007 of District Judge, the Case No. 748/1991. Case has been decided by CJM on 16.02.93 (Finished) & File weeded out.
193		II	11	II	2	940/1980	3/7 E.C. Act	As per report dated 11 th Jan. 2007 of District Judge, the Case No. 749/1991. Case has been decided by CJM on 16.02.93 (Finished) & File weeded out.
193		"	п	н	3	79/1981	3/7 E.C. Act	As per report dated 11 th Jan. 2007 of District Judge, F.R. filed on 24.12.1987.
193		11	п	п	4	314/1981	302 IPC	As per report dated 11 th Jan. 2007 of District Judge, the Case No. S.T.458/1982. Case has been decided by III A.S.J.CJM on 08.02.1984. (acquitted). (Copy of Judgement enclosed).
193		"	"	п	5	75/1983	25 Arms Act	As per report dated 11 th Jan. 2007 of District Judge, the Case No. 916/1997, wherein chargesheet has been submitted on 26.04.1983,

								charge framed on 28.07.1987, 3 witnesses examined. The Case has been decided by IV A.C.J. (JD)/JM on 10.12.1998. (acquitted). (Copy of Judgement enclosed).	
194		II	п	п	6	142/1988	2/3 Gangster Act	As per report dated 11 th Jan. 2007 of District Judge, this case not related to this judgeship Gangster Court at Lucknow.	
1 194	2 99	3 Om Prakash Gupta	4 Sitapur	5 Kotwali	6 7	7 713/1989	8 448, 506 IPC	As per report dated 10th	
	99						, and the second	As per report dated 10 th April 2007 of District Judge, the Case No. 234/1992 is pending in the Court of CJM, wherein chargesheet has been submitted on 01.02.1992. Accused not appearing, NBW issued.	
194		II	u	II	8	169/1988	506 IPC & 2/3 Gangster Act	As per report dated 11 th Jan. 2007 of District Judge, this case not related to this judgeship Gangster Court at Lucknow.	
194		11	11	н	9	235/1984	420, 467, 471, 448 IPC	As per report dated 11 th Jan. 2007 of District Judge, the Case No. 195/1999, wherein chargesheet has been submitted on 05.08.1986. 748/1991. Case has been decided by	

	, , , , , , , , , , , , , , , , , , , 			Т	ı	1	T		1
								A.Cl.(SD)/ACJM on	
								03.07.1991.	
								(acquitted).	
								(Copy of Judgement	
								enclosed).	
194		"	II .	II .	10	607/1991	342, 323, 506	As per report dated 10 th	
							IPC	April 2007 of District	
								Judge, the Case No.	
								2085/1992 is pending in	
								the Court of CJM, wherein	
								chargesheet has been	
								submitted on 16.07.1992.	
								Accused not appearing,	
								NBW issued.	
194		11	II .	II .	11	127/1992	307, 120B, 34	As per report dated 10 th	
							IPC, 4/5 E.Act &		
							3/4 TADA Act.	Judge, the Case No.	
								S.T.1236/2004 is pending	
								in the Court of ASJ/FTC-6,	
								wherein chargesheet has	
								been submitted on	
								08.04.1993. Case Diary	
								not available,	
								correspon-dence on.	
194		11	11	11	12	218/1992	307, 120B, 34	As per report dated 10 th	
							IPC, 4/5 E. Act	April 2007 of District	
							& 3/4 TADA Act	Judge, the Case No.	
							,	S.T.1235/2004 is pending	
								in the Court of ASJ/FTC-6,	
								wherein chargesheet has	
195		п	II	II .	13	344/1992	409, 411 IPC		
								106/1993 is pending in the	
195		11	11	TI TI	13	344/1992	409, 411 IPC		

195		11	п	Mishrit	14	76/2002	147, 148, 149, 307 IPC & 7 Cr.L.A. Act	chargesheet has been submitted on 15.01.1993. Accused not appearing, NBW issued. As per report dated 11 th Jan. 2007 of District Judge, the Case No. 8262/2005. Case withdrawn u/s 321 Cr.P.C.	
195	100	Radhey Shyam Jaiswal	Sitapur	Kotwali	1	947A/1997	307, 504, 506 IPC	(Copy of judgement attached). As per report dated 11 th Jan. 2007 of District	
								Judge, the Case No. 1936/1998. Case has been decided by CJM on 08.02.05. (acquitted). (Copy of judgement attached).	
195		=	п	11	2	579/2000	147, 452, 427 IPC & 2/3 Public Property Damage Act	Judge, the Case No. 563/2001 is pending in the Court of CJM, wherein chargesheet has been submitted on 16.04.2001. Accused not appearing, B.W. issued.	
195		TI T	"	II	3	1052/2002	504, 506, 427 IPC	As per report dated 10 th April 2007 of District Judge, the Case No. 5571/2002 is pending in the Court of CJM, wherein chargesheet has been submitted on 21.09.2002. Accused not appearing, B.W. issued.	
196		11	11	Ram Kot	4	83/2002	323, 504, 506, 336 IPC	As per report dated 10 th April 2007 of District	

								Judge, the Case No. 1384/2006 is pending in the Court of III A.Cl.Judge (JD)/JM, wherein chargesheet has been submitted on 29.04.2003. Evidence of compt. Recorded and disposal application fixed 09.04.2007.	
196	101	Ram Chandra Yadav	Faizabad	Khandasa	1	96/1990	147, 323, 342, 506 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 455/2002, wherein chargesheet has been submitted on 09.11.1990. The case has been decided on 05.02.2003 by CJ (JD)-II. (Copy of judgement enclosed).	
196		TI	п	TI .	2	58/1991	323, 324 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 752/2006 is pending in the Court of ACJM-II, wherein chargesheet has been submitted on 31.08.1999. The name of Ram Chandra Yadav is not in the Charge Sheet of this Crime No His name is registered in F.I.R.	
1	2	3	4	5	6	7	8		
196	101	Ram Chandra Yadav	Faizabad	Khandasa	3	145/1994	147, 148, 149, 504, 506, 427 IPC	As per report dated 4 th Dec. 2006 of District Judge, the case has been decided on the basis of compromise.	

							(Acquitted).
196	11	TI .	TT .	4	104/1998	353, 506 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 279/2006 is pending in the Court of ACJM-II, wherein chargesheet has been submitted on 20.08.1999. Appearance.
196	п	n	п	5	131/1999	143, 188 IPC and 126 P.R. Act.	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 285/2006 is pending in the Court of ACJM-II, wherein chargesheet has been submitted on 24.05.2000. Appearance.
196	"	11	11	6	50/2002	506 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 753/2006 is pending in the Court of ACJM-II, wherein chargesheet has been submitted on 27.06.2002. Appearance.
197	"	11	11	7	66A/1996	323, 504 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 685/2006 is pending in the Court of ACJM-II, wherein chargesheet has been submitted on 11.10.1996. The name of Ram Chandra Yadav is not in the Charge Sheet of this Crime No His name is registered in F.I.R.
197	п	II	Inayat Nagar	8	254/2000	147, 149, 332,	As per report dated 23 rd

							506, 224, 225 IPC	Dec. 2006 of District Judge, the case no. 2826/2004 is pending in the Court of JM-I, wherein chargesheet has been submitted on 08.12.2001. Accused not present.	
197		п	п	п	9	245/1996	323, 504, 506 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 1441/2005 is pending in the Court of JM-I, wherein chargesheet has been submitted on 03.03.1997. Accused not present.	
197		п	n	"	10	140/2001	147, 504, 506, 427 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 1795/2005 is pending in the Court of JM-I, wherein chargesheet has been submitted on 04.07.2001. Accused not present.	
197	102	Sita Ram Nishad	Faizabad	Tarun	1	214/1998	147, 148, 149, 323, 336, 332, 353, 307, 504, 506, 337, 341 IPC, 7 Cr.L.A. Act & 3 Public Property Damage Act	As per report dated 04 th Dec. 2006 of District Judge. Application form produce for returning of case by APO dt. 27.04.05. Case fixed in disposal of application form.	
197	103	Lalloo Singh	Faizabad	Kotwali Ayodhya	1	247/1994	309, 306, 120B IPC	Appearance 05.01.07	
197	104	Munna Singh Chauhan	Faizabad	Kotwali Nagar	1	320/2002	143, 353,171Ga IPC	Appearance 25.01.07	
198	105	Jang Bahadur Singh	Sultanpur	Jamon	1	181/1979	323, 325, 506	As per report dated	

							IPC	22 nd Dec. 2006 of District Judge, the C.O. concerned has sought time further progress be communicated lateron.
198		11	•	II .	2	184A/2003	302 IPC	As per report dated 22 nd Dec. 2006 of District Judge, this case merged with crime no. 184/2003 pending before the Gangster Court, Faizabad.
1	2	3	4	5	6	7	8	
198	106	Chandra Bhadra Singh alias Sonu	Sultanpur	Kurebhar	1	460A/1995	147, 148, 323, 504, 506 IPC	As per report dated 22 nd Dec. 2006 of District Judge, the case no. 315/1997, wherein chargesheet has been submitted on 30.03.1997. Accused were acquitted on 25.11.97 as the complainant has compromised with accused. (Copy of judgement enclosed).
198		11	n	II	2	115A/1995	323, 504, 506 IPC & E. Act.	As per report dated 22 nd Dec. 2006 of District Judge, as per report of CJM on the basis of information furnished by P.S. Kurebhar investigation of this crime was transferred to SI.S Sultanpur &

								perusal of register 'Z' shows that no charge sheet was submitted to the Court.	
199	107	Abbas Ali Zaidi (Rasoodi)	Barabanki	Rudauli	1	607B/2002	332, 353, 143, 147, 342, 504, 506 IPC & 7 Cr.L.A. Act	As per report dated 18 th December, 2006 of District Judge, the case no. A-106/5-09-2001 is pending in Faizabad District according to report of P.S. Rudauli, Barabanki. (Crime No. showing 607-B/2000 instead of 607-B, 2002.	
199	108	Ram Magan Rawat	Barabanki	Asandra	1	212A/1998	147, 323 IPC	As per report dated 18 th December, 2006 of District Judge, the case no. 237/2005 has been decided on 19.03.2005 by ACJM Court No. 19. (Copy of judgment not given with the statement	

LIST OF THE CASES, IN WHICH, CHARGE SHEETS HAVE BEEN SUBMITTED

'C'

CHAIRPERSON OF ZILA PANCHAYAT

Page	Sl. No.	Name of the	District	Police Station	Sl.No.	Crime	Sections	Reply received from the	REMARKS
No.		Accused				No.		District	
28	1	Ramadhar	Shrawasti	Sirsiya	1	86/1984	452,323		
133	2	Jogindar Singh	Etah	Jaithara	1	89/1995	147,342,323		
		"	"	"	2	40/1998	395,397,307,427		
134		"	*	"	3	108/2000	2/3 Gangster Act		
		"	"	Kotwali Nagar	4	253/2000	147,452,427,506,342,511,	Pending in the Court of CJM.	
							120-B I.P.C	Fixed for 12.01.07.	
		II .	=	"	5	691/2000	110 Cr.P.C.		
200	3	Ashok Singh	Rai-Bareli	Kotwali	1	373/1991			
		"	"	"	2	119/2003	143, 501,188,504 and 7		
							Crl. Law Amendment Act		

LIST OF THE CASES, IN WHICH, CHARGE SHEETS HAVE BEEN SUBMITTED 'D'

BLOCK PRAMUKHS

Page No.	Sl. No.	Name of the Accused	District	Police Station	Sl.No.	Crime No.	Sections	Reply received from the District	REMARKS
29	1.	Ram Bujharat Dubey	Gorakhpur	Sikri Ganj	1	106.A/1985	147, 323, 506 IPC	As per report dated 16 th April 2007 of District Judge, an information received from SSP, Gorakhpur that Charge Sheet have been submitted in Court on 12.03.1986. Enquiry is being made.	
30		"	Gorakhpur	"	2	108/1986	25 Arms Act	As per report dated 16 th April 2007 of District Judge, the case no. 3826/90, wherein chargesheet has been submitted on 07.01.1987, charge framed on 16.04.1986. The case has been decided on 28.05.1998 by Judicial Magistrate-II. (acquitted).	
		"	Gorakhpur	"	3	264/1996	147, 148, 149,452,323 IPC	As per report dated 16 th April 2007 of District Judge, an	

							information received from SSP, Gorakhpur that Charge Sheet have been submitted in Court on 24.05.1997. Enquiry is being made.	
	11	Gorakhpur	"	4	371/2000	323, 504, 506IPC	As per report dated 16 th April 2007 of District Judge, the case no. 917/05 is pending in the Court of Judicial Magistrate-II, wherein charge-sheet has been submitted on 30.08.2001, charge framed on 28.08.2000, no evidence recorded. The case has been fixed on 21.05.2007 for evidence.	
31	"	Gorakhpur	"	5	393/2000	3/4 OF U.P.Control of Gundas Act	As per report dated 16 th April 2007 of District Judge, the case no. 175/2000, wherein Chargesheet has been submitted in the Court on 16.11.2000. The case has been decided on	

	T						02 07 2001 by Add	
							03.07.2001 by Addl.	
							D.M. (City).	
			D 1 1 CI	1	550/2005	147 226 222 427 244 724	(acquitted).	
2.	Ajai Kumar	Deoria	Baghauch Ghat	1	579/2005	147, 336, 332, 427, 341, 504,	As per report dated 31 st	
	Sahi					506, and 7 Crl. Law	Jan. 2007 of CJM, Court	
						Ammendment Act.	No.17, the case no.	
							5778/2006 is pending in	
							the Court of CJM,	
							wherein chargesheet has	
							been submitted on	
							27.07.2006, charge	
							framed on 15.12.06. Fix	
							for evidence on	
							23.12.06.	
	"	Deoria	"	2	65/2006	323, 504, 506, 452 IPC	As per report dated 31 st	
							Jan. 2007 of CJM, Court	
							No.17, the case no.	
							5777/2006 is pending in	
							the Court of CJM,	
							wherein chargesheet has	
							been submitted on	
							31.05.2006, charge	
							framed on 15.12.06. Fix	
							for evidence on	
							23.12.06.	
3.	Kamla Yadav	Deoria	Khukhundu	1	134/1991	356 IPC	As per report dated 31 st	
J.	Tallina Taday	Deom	Kiidkiidiidd	1	13 1/1//1	330 11 C	Jan. 2007 of CJM, Court	
							No.17, case not	
							traceable.	
	"	Deoria	"	2	14/1993	394 IPC	As per report dated 31 st	
		Deoma			17/1///	377 11 C	Jan. 2007 of CJM, Court	
							,	
							•	
							traceable.	

	"	Deoria	"	3	60/1993	323, 506 IPC	As per report dated 31 st Jan. 2007 of CJM, Court No.17, the case no. 5570/2006 is pending in the Court of CJM, wherein chargesheet has been submitted on 19.08.1993. Fixed for appearance of accused on 23.12.06. Coersive processes issued against
	11	Deoria	11	4	62/1993	4/25 Arms Act	accused. (Cr.No. showing 60/1997 instead of 60/1993). As per report dated 31 st Jan. 2007 of CJM, Court No.17, the case no. 1871/1997 is pending in the Court of ACJM,
							wherein chargesheet has been submitted on 18.07.1997. Fixed for appearance of accused on 23.12.06. Coersive processes issued against accused.
	"	Deoria	=	5	234/1999	4/10 of Forest Act	As per report dated 31 st Jan. 2007 of CJM, Court No.17, the case no. 1952/2000 is pending in the Court of ACJM, wherein chargesheet has been submitted on

							28.06.2000. Fixed for appearance of accused on 23.12.06. Coersive processes issued against accused.	
	"	Deoria	"	6	186/2002	352, 353, 504, and 7 Criminal Law Amendment Act	As per report dated 31 st Jan. 2007 of CJM, Court No.17, the case no. 807/2003 is pending in the Court of ACJM, wherein chargesheet has been submitted on 21.07.2003. Fixed for appearance of accused on 23.12.06. Coersive processes issued against accused.	
4.	Rakesh Singh	Deoria	Mail	1	51/1995	147, 332. 504 IPC and 130 of P.R.Act and 7 Criminal Law Amendment Act	As per report dated 31 st Jan. 2007 of CJM, Court No.17, case not traceable. (Crime No. showing 21/1995 instead of 51/1995).	
	"	Deoria	"	2	479/2005	147, 148, 149, 323, 504, 506 IPC	As per report dated 31st Jan. 2007 of CJM, Court No.17, the case no. 5578/2006 is pending in the Court of CJM, wherein chargesheet has been submitted on 02.05.2006. Fixed for appearance of accused	

								on 23.12.06. Coersive processes issued against accused.	
32	5.	Ramashrai Mal	Kushinagar	Kotwali Hata	1	285/2005	147, 323, 332, 353, 427 IPC	No information given in the statement received from the D.J. dated 24 th Feb. 2007.	
	6.	Bhola Singh	Kushinagar	"	1	199/1984	332, 427 IPC	As per report dated 24 th Feb. 2007 of District Judge, the case no. 4385/03, wherein charge sheet has been submitted on 10.06.85. The case has been decided on 02.08.03. (acquitted).	
		11	Kushinagar	11	2	99/1985	323, 325, 504 IPC	As per report dated 24 th Feb. 2007 of District Judge, perhaps this case has been decided but at present it is not traceable. As and when file is traced out the information shall be given to Hon'ble Court.	
33		"	Kushinagar	11	3	152/1995	323, 504, 506 3/1/10 SC./ST Act	As per report dated 24 th Feb. 2007 of District Judge, name	

7.	Bhola Singh @ Braj Narayan Singh	Kushinagar	"	1	513/1997	147, 452, 323, 504, 506 IPC	of Bhola Singh has been deleted during investigation. As per report dated 24 th Feb. 2007 of District Judge, name of Bhola Singh has been deleted during investigation.
	11	Kushinagar	11	2	525/2005	323, 324, 504, 506, 3(1)(10) SC/ST Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 594/06 is pending in the Court of ACJM Kasia, where in charge sheet has been submitted on 06.02.2006. Fixed 23.02.2007 for appearance.
8.	Raj Ballabh	Kushinagar	Kaptanganj	1	157/2005	147, 148, 149, 353,332, 224, 225, 504, 506, 186, 427, IPC And 7 Criminal Law Amendment Act And 3 Public Property Damages Act	As per report dated 24 th Feb. 2007 of District Judge, the case no. 999/06 is pending in the Court of Cl.J. (SD)/ACJM, where in charge sheet has been submitted on 16.02.2006. Fixed 07.03.2007 for evidence.

	9.	Ramesh Bahadur Singh	Kushinagar	"	1	376/1993	302 IPC	As per report dated 24 th Feb. 2007 of District Judge, case not register as per report of P.S. Kaptanganj.
		"	Kushinagar	"	2	868/1991	323,504,506 IPC	As per report dated 24 th Feb. 2007 of District Judge, case not register as per report of P.S. Kaptanganj.
	10	Rana Dinesh Pratap singh	Kushinagar	Kotwali	1	43/1992	143,149,186,384,427,451 and 7 Criminal Law Amendment Act	As per report dated 24 th Feb. 2007 of District Judge, case not register as per report of both Kotwali Padrauna & Hata.
		"	Kushinagar	"	2	826/1993	147,323, 506 IPC	As per report dated 24 th Feb. 2007 of District Judge, case not register as per report of both Kotwali Padrauna & Hata.
34		"	Kushinagar	"	3	70/2000	147,323,325,504,506 IPC	As per report dated 24 th Feb. 2007 of District Judge, case not register as per report of both Kotwali Padrauna & Hata.
		"	Kushinagar	"	4	923/2001	147,148,307,504,506,332,336 and 7 Criminal Law	As per report dated 24 th Feb. 2007 of

							Amendment Act	District Judge, case not register as per report of both Kotwali Padrauna & Hata.
36	11	Bal Ram yadav	Gonda	Mankapur	1	72/1995	332,353,504,506 and 3/1/10 SC/ST Act	As per report dated 17st Feb. 2007 of District Judge, the Case No. Spl. S.T. No. 25/98, wherein chargesheet has been submitted on 19.09.1996. Charge framed on 08.10.99, two witnesses recorded. The case has been decided on 21.11.02 by Special Judge (SC/ST Act) and the accused has been acquitted.
	12	Narendra Kumar	Gonda	Nawabganj	1	200/1992	354 and SC/ST Act	As per report dated 17 st Feb. 2007 of District Judge, the Case No. Spl. S.T. No. 143/92, wherein chargesheet has been submitted on 03.11.1992. Charge framed on 02.01.07, two witnesses recorded. The case has been decided on

	,		I	_	T			
							02.01.07 by Special Judge (SC/ST Act) and the accused has been acquitted.	
	"	Gonda	"	2	169/1994	147,148,149,324,336,306,374, and SC/ST Act	As per report dated 16 th April 2007 of District Judge, the Case No. 664/94, wherein chargesheet has been submitted on 26.11.1994. Though the case is registered in the Court of ACJM-II but the file is not traceable. A nonjudicial enquiry no. 11/07 has been instituted in the regard.	
	13 Masood Alam	Gonda	Katra Bazar	1	22/2005	323,504,506,424 IPC	As per report dated 16 th April 2007 of District Judge, the Case No. 79/07/05 is pending in the Court of J.MI Gonda, wherein chargesheet has been submitted on 14.07.2006. Date fixed on 17.04.2007 for Charge.	
37	"	Gonda	Colonel Ganj	2	272/2004	323,504, and 120-B,147,148 IPC	As per report dated	

							16 th April 2007 of District Judge, the Case No. 4242/06 is pending in the Court of J.MI Gonda, wherein chargesheet has been submitted on 20.09.2006. Date fixed on 21.04.2007 for appearance of the accused.	
14	Ram Manohar Singh @ Pappu	Baharaich	Kotwali Nagar Gonda	1	799/1987	307,302, IPC	As per report dated 16 th April 2007 of District Judge, the case no. 1574/2002 is pending in the Court of ADJ-I, where in chargesheet has been submitted on 06.09.02. Fixed on 16.04.07 for charge.	
15	Sri Mithlesh Singh	Sharavasti	Gilaula	1	102/2003	147,148,149,302,307,504,506 and 120-B IPC	As per report dated 08 th Mar. 2007 of District Judge, the case no. S.T. 173/2005 is pending in the Court of Session Judge, wherein chargesheet has been submitted on 22.08.2003 and committed 29.9.05.	

48	16 Brijendra Singh	Meerut	Kankar Khera	1	424/1985	147,148,307,506 IPC	Date 12.03.2007 is now fixed for remaining prosecution evidence. As per report dated 17 th April 2007 of District Judge, different case crime nos.
	"	Meerut	"	2	134/1995	147,148, 149, 307,389,427 IPC	As per report dated 12 th Dec. 2006 of District Judge, the case no. ST.874/96, wherein charge sheet has been submitted on 21.08.95. The case has been decided on 11.11.98. (acquitted).
	"	Meerut	"	3	249/1993	2/3 Gangester Act	As per report dated 17 th April 2007 of District Judge, charge sheet not received from SPO Office.
	"	Meerut	"	4	299/1998	147,148,323,506 IPC	As per report dated 12 th Dec. 2006 of District Judge, the case no. Crl.Case 1705/2006, wherein charge sheet has been submitted on 16.02.99. The case has been decided on 28.07.2006. (acquitted).
	"	Meerut	"	5	259/1999	2/3 Gangester Act	As per report dated 17 th April 2007 of District

							Judge, differenct case crime nos.
	"	Meerut	"	6	290/2000	307 IPC	As per report dated 12 th Dec. 2006 of District Judge, the case no. ST.No.510/06, wherein charge sheet has been submitted on 15.09.2000. Fixed 14.12.06 for remaining evidence.
	"	Meerut	"	7	280/2000	3/4 Gunda Act	As per report dated 17 th April 2007 of District Judge, pending in the Court of D.M. Meerut. Judgement reserved.
	"	Meerut	"	8	186/2001	147,148,149,353,336,307 IPC	As per report dated 17 th April 2007 of District Judge, the case no. ST.528/2001 is pending in the Court of ADJ No.12. Stayed by Hon'ble High Court from 30.05.2001. Dismissed on 25.01.2006 by Hon'ble Mr. Justice M.K. Mittal.
	"	Meerut	"	9	187/2001	25 Arms Act	As per report dated 17 th April 2007 of District Judge, the case no. ST.528/2001 is pending in the Court of ADJ

							No.12. Stayed by Hon'ble High Court from 30.05.2001. Dismissed on 25.01.2006 by Hon'ble Mr. Justice M.K. Mittal.	
	"	Meerut	"	10	189/2001	60 Excise Act	As per report dated 17 th April 2007 of District Judge, the case no. ST.528/2001 is pending in the Court of ADJ No.12. Stayed by Hon'ble High Court from 30.05.2001. Dismissed on 25.01.2006 by Hon'ble Mr. Justice M.K. Mittal.	
	11	Meerut	11	11	198/2001	2/3 Gangester Act	As per report dated 17 th April 2007 of District Judge, the Crl. case 325/2001 is pending in the Court of Special Judge Gangster, wherein charge sheet has been submitted on 16.10.2001. Fixed 18.04.2007 for judgement.	
	"	Meerut	"	12	501/2001	147,148,149,302,120-B,307 IPC	As per report dated 12 th Dec. 2006 of District Judge, the case no.	

							ST.433/2004, wherein charge sheet has been submitted on 08.04.2002. The case has been decided on 28.09.2004. (acquitted).
	=	Meerut		13	502/2001	147,148,149,302,120-B,307 IPC	As per report dated 12 th Dec. 2006 of District Judge, the case no. ST.574/2002, wherein charge sheet has been submitted on 27.02.2002. The case has been decided on 01.10.2003. (acquitted).
49	=	Meerut	•	14	146/2001	364,302,201,120-B,394 and SC/ST Act	As per report dated 17 th April 2007 of District Judge, the case no. ST. 689/2006 is pending in the Court of Spl. Judge SC/ST Act, wherein chargesheet has been submitted on 15.07.2006. 10.04.2007 fixed for argument. (Crime No. showing 146/06 instead of 146/01)
	"	Meerut	Sardhana	15	192/1993	307 IPC	As per report dated 12 th Dec. 2006 of District Judge, letter has been sent to S.S.P. for details.
	11	Meerut	Jani	16	113/1995	307/34 IPC	As per report dated 12 th

"	Meerut	Saroorpur	17	108/2005	147,148,149,302 IPC	Dec. 2006 of District Judge, letter has been sent to S.S.P. for details. As per report dated 17 th April 2007 of District Judge, case crime no. differ.
	Ghaziabad	Modinagar	18	382/1995	392, 411 IPC	Letter sent to the D.J. for sending the information regarding this Cr. No.
	M. Nagar	Khatauli	19	310/1995	307 IPC	As per report dated 21 st Dec. 2006 of District Judge, the case no. S.T.04/97. The case has been decided on 09.10.2002 by ADJ Court No.10. (acquitted).
"	M. Nagar	"	20	311/1995	25/27 Arms Act	As per report dated 21 st Dec. 2006 of District Judge, the case no. S.T.06/97. The case has been decided on 09.10.2002 by ADJ Court No.10. (acquitted). (Copy of Judgement enclosed herewith).
"	Meerut	Daurala	21	254/1998	25/30/27/59 Arms Act	As per report dated 17 th April 2007 of District Judge, the case no. Crl.Case 6865/2000 is pending in the Court of CJM. Fixed 11.04.2007

								for evidence.	
			Haridwar	Kotwali	22	202/1999	364.A, 411 IPC	This case does not exist	
							,	in the list.	
		"	Meerut	Jani	23	288/2001	147,1 48, 149, 302 IPC	As per report dated 12 th	
							, , ,	Dec. 2006 of District	
								Judge, the case no.	
								ST.531/2002, wherein	
								chargesheet has been	
								submitted on	
								30.01.2002. The case	
								has been submitted on	
								01.10.2003. (acquitted).	
50	17	Madan Pal	Buland Shahar	Bibi Nagar	1	69/2001	,224, 225 IPC	As per report dated	
		Singh						13 th Dec. 2006 of I/c	
								District Judge, the	
								case no. 6577/2006,	
								wherein chargesheet	
								has been submitted	
								on 28.06.2001. Case	
								has been decided on	
								06.12.06 (convicted).	
	18	Satya Pal	Buland Shahar	Shikarpur	1	146/1996	147, 148, 149, 307 IPC	As per report dated	
		Singh						13 th Dec. 2006 of I/c	
								District Judge, the	
								case no. S.T.	
								569/1999, wherein	
								chargesheet has been	
								submitted on	
								04.01.1997. Case has	
								been decided on	
	1.0				1			06.08.02 (acquitted).	
	19	Deepak	Buland Shahar	Khurja Nagar	1	242/1980	324 IPC	As per report dated	
		Solanki							

							13 th Dec. 2006 of I/c District Judge, the case is pending in the Court of JM-I. F.R. accepted 28.05.1982. (Date not mentioned for next hearing).
	"	Buland Shahar	"	2	141/1991	332, 353, 504, 506 IPC	As per report dated 13 th Dec. 2006 of I/c District Judge, the case is pending in the Court of ACJM. F.R. accepted 24.09.1991. (Date not mentioned for next hearing).
	"	Buland Shahar	"	3	173/1991	147, 148, 149, 307 IPC	As per report dated 13 th Dec. 2006 of I/c District Judge, the case is pending in the Court of ACJM. F.R. accepted 24.09.1991. (Date not mentioned for next hearing).
51	Khajan Singh	Buland Shahar	Dibai	1	218/1992	294, 504 IPC	As per report dated 13 th Dec. 2006 of I/c District Judge, the case no. 289/1995, wherein chargesheet has been submitted on 05.02.2002 and the case has been decided on 14.08.02.

							(acquitted).	
	11	Buland Shahar	"	2	55/1996	504, 506 IPC	As per report dated 11 th Jan. 2007 of District Judge, the case no. 391/1996, wherein chargesheet has been submitted on 26.06.1996 and the case has been decided on 12.12.06 (acquitted). (copy of judgement not enclosed).	
	11	Buland Shahar	"	3	105/1996	25 Arms Act.	As per report dated 15 th Mar. 2007 of District Judge, the case no. 450/1996, wherein chargesheet has been submitted on 29.06.1996 and case has been decided on 13.02.2007 by ACJM. (acquitted).	
20	Soran Singh	Buland Shahar	"	1	71/2004	406, 506 IPC	As per report dated 11 th Jan. 2007 of District Judge, the case no. 542/2004 is pending in the Court of ACJM, wherein chargesheet has been submitted on	

								05.06.2004 and the case is in the position of evidence. (Date not mentioned for next hearing).
		"	Buland Shahar	"	2	102/2004	323, 504, 506 IPC	As per report dated 11 th Jan. 2007 of District Judge, the case no. 79/2005 has been decided on 23.12.6 (acquitted). (copy of judgement not enclosed).
		"	Buland Shahar	"	3	192/2004	3/4 Gunda Act	As per report dated 13 Dec. 2006 of I/c District Judge, No F.I.R. received from P.S. in concerned Court.
		"	Buland Shahar	"	4	272/2004	110 Cr.P.C.	As per report dated 29 th Mar. 2007 of District Judge, no case under Cr.No.272/04 u/s 110 was registered rather Cr.No. 272/05 u/s 110(G) Cr.P.C. was registered which has been disposed off on 04.10.2005.
52	21	Bharat Singh	Buland Shahar	Gulawati	1	153/1982	147, 307, 323, 504, 506 IPC	As per report dated 13 th Dec. 2006 of I/c

							District Judge, the case no. ST 567/1983, wherein chargesheet has been submitted on 02.02.1983 and the case has been decided on 28.09.1984. (acquitted).
22	Vikrant @ VikkuTyagi	M.Nagar	Civil Lines	1	103/2006	2/3 Gangester Act	As per report dated 21 st Dec. 2006 of District Judge, information could not be given due to the case exist in the Ganster Act Court, Meerut.
	"	M.Nagar	"	2	93/2006	386 IPC	As per report dated 21 st Dec. 2006 of District Judge, the case no. 3465/9/2006, where in charge sheet has been submitted on 06.03.06. The case has been decided on 06.12.2006 by ACJM Court No.1. (acquitted). (Copy of Judgement enclosed herewith).
	"	M.Nagar	"	3	132/2004	302, 120B IPC	As per report dated 11 th April 2007 of District Judge, the case no. S.T. 140/05 is pending in the Court of ADJ/FTC No.1,

							wherein chargesheet has been submitted on 18.06.2004, charge-20.04.05. Pending fix 05.04.2007.
	"	M.Nagar	11	4	477/2003	25 Arms Act	As per report dated 21 st Dec. 2006 of District Judge, the case no. S.T.14/04, wherein charge sheet has been submitted on 17.11.03, charge framed on 22.06.2004. The case has been decided on 05.10.06 by ADJ, Court No.4 (acquitted).
	3	M.Nagar	**	5	440/2003	2/3 Gangester Act	As per report dated 21 st Dec. 2006 of District Judge, information could not be given due to this case exist in the Gangster Act Court, Meerut.
	"	M.Nagar	11	6	428/2003	307, 302 IPC	As per report dated 21 st Dec. 2006 of District Judge, the case no. S.T.12/04, where in charge sheet has been submitted on 17.11.03, charge framed on 22.06.2004, PW6 recorded. The case has been decided on

							27.09.2006 by ADJ, Court No.4 (acquitted). (Copy of Judgement enclosed herewith).
	"	M.Nagar	"	7	194/2002	448, 504, 506 IPC	As per report dated 11 th April 2007 of District Judge, the case no. 3071/2006 is pending in the Court of ACJM, Court No.1, wherein chargesheet has been submitted on 13.09.2002, charge framed on 28.01.2004. Pending fix 18.04.07.
	"	M.Nagar	"	8	379/2003	384, 506 IPC	As per report dated 30 th Mar. 2007 of District Judge, the case no. 1038/2003, wherein chargesheet has been submitted on 26.08.2003. The Case has been decided on 02.06.2004 by ACJM, Court No.2. (acquitted).
53	"	M.Nagar	"	9	627/2000	147, 506, 384 IPC	As per report dated 11 th April 2007 of District Judge, the case no. 3070/9/2006 is pending in the Court of ACJM, Court No.1, wherein chargesheet has been submitted on

							30.01.2001, charge framed on 28.01.2004, PW.1=29.11.06. Pending fix 18.04.2007.
	"	M.Nagar	"	10	221/1999	364, 506 IPC	As per report dated 11 th April 2007 of District Judge, the case no. S.T. 246/2000 is pending in the Court of ADJ/FTC Court No.1, wherein chargesheet has been submitted on 26.11.1999, F.O./5, Charge 21.04.2000, totoal no. of witnesses- 6. Stayed by Hon'ble High Court Allahabad by order dated 11.06.2004 passes in Crl. Riv. No. 2503/2004 Vikrant/State. Fix 17.04.2007. (Listed on 20.04.07 tide up to Hon'ble Mr. Justice K.N. Sinha likely to be listed very shortly).
	"	M.Nagar	"	11	129/1999	302 IPC	As per report dated 11 th April. 2007 of District Judge, the case no. S. T. 1166/99 is pending in the Court of ADJ/FTC-1, wherein chargesheet has

						been submitted on 03.07.1999, charge 11.04.2000 total number of witness-17. Pending fix 05.04.2007.
"	M.Nagar	Nai Mandi	12	197/2003	386, 506 IPC	As per report dated 21 st Dec. 2006 of District Judge, the case no. 2057/9/2003, wherein chargesheet has been submitted on 04.07.2003, charge framed on 29.01.2004, PW1 to PW3 on 14.11.06. The case has been decided on 06.12.06 by ACJM, Court No.1. (acquitted). (Copy of Judgement enclosed herewith).
"	M.Nagar	"	13	364/2003	307, 384, 506 IPC	As per report dated 21 st Dec. 2006 of District Judge, the case no. S.T.145/2004, wherein chargesheet has been submitted on 20.11.2003, PW1 to PW5 (Hostile) 06.08.2004. The case has been decided on 30.06.2006 by ADJ, Court No.12. (acquitted). (Copy of Judgement

								enclosed herewith).
		11	M.Nagar	11	14	379/2003	384, 506, 120.B IPC	As per report dated 11 th
								April 2007 of District
								Judge, the case no.
								3154/9/2003 is pending
								in the Court of ACJM,
								Court No.1, wherein
								chargesheet has been
								submitted on 29.10.2003, charge
								29.10.2003, charge framed on 22.02.2005.
								Pending fix 18.04.2007.
62	23	Ram Kishan	Shahjahanpur	S.M.South	1	97/2006	147,148,149, 353, 504, 506	As per report dated
02		1.00.11.12.10.10.11		01111100000		3772000	IPC And 7 Criminal Law	06 th April 2007 of
							Amendment Act	District Judge, the
								case no. 2896/06 is
								pending in the Court
								of J.M-III, wherein
								chargesheet has been
								submitted on
								27.09.2006.
								Statement of PW-1 &
								PW2 recorded on
								20.03.2007. Date
								fixed on 20.04.07 for
								evidence. Direction
								has been issued for quick disposal to the
								concerned officer.
	24	Pramod Kumar	Rampur	Milak	1	271/1992	323, 504, 506 IPC	As per report dated
	_ '	Gangwar	Таттриг	minux	1		525, 50 i, 500 ii C	23 rd Dec. 2006 of
		3 · · · ·						Incharge Adminis-

							tration & Statements, Judge's Court, the case no. 1059/2003 is pending in the Court of A.C.J.M. Court No. 1, wherein chargesheet has been submitted on 21.09.1993 The NBW of the accused could not been executed as.
	"	Rampur	"	2	98/1995	147, 148, 332,352, 504, 506 IPC	As per report dated 23 rd Dec. 2006 of Incharge Administration & Statements, chargesheet has been submitted in this case on 04.05.1995. Withdrawn by State in 1997 as per report of P.S. Milak
	"	Rampur	"	3	183/2000	307, 323, 504, 506,IPC	As per report dated 23 rd Dec. 2006 of Incharge Administration & Statements, Judge's Court, the case no. 1956/2002 has been decided by ACJM on 16.12.06 by ACJM-I. (acquitted)

25	Hargyan Singh	Rampur	Shahabad	1	12/2005	147, 148, 149, 323, 504, 506 IPC	As per report dated 23rd Dec. 2006 of Incharge Administration & Statements, Judge's Court, the case no. 978/2005 is pending in the Court of J.M., wherein chargesheet has been submitted on 24.09.2005 The case is fixed on 02.04.07 for framing of charge.
25A	Pramod Kumar Gangwar	Rampur	Milak	1	2197/1997	332, 353, 504, 506 IPC	As per report dated 23 rd Dec. 2006 of Incharge Administration & Statements, Judge's Court, the case no. 1485/2004 is pending in the Court of A.C.J.MI, wherein chargesheet has been submitted on 16.01.1998. The charge framed on 30.06.04, 3 PWs

							recorded. Date fixed 06.01.07.	
78	26 Mohd. Shami	Allahabad	Mau Aima	1	186/2006	147, 323, 504, 506 IPC	As per report dated 06 th April 2007 of District Judge, case not pending before Court concerned, P.O. report submitted.	
	***	Allahabad	"	2	220/1998	25 Arms Act	As per report dated 06 th April 2007 of District Judge, case not pending before Court concerned, P.O. report submitted.	
	"	Allahabad	"	3	205/1998	147, 148, 149, 452, 323, 504, 506 IPC	As per report dated 06 th April 2007 of District Judge, case no. 283/2001 is pending in the Court of ACJM, Room No.2, wherein chargesheet has been submitted on 12.10.1998 and the case fixed for the appearance of the accused on 19.05.2007.	
79	п	Allahabad	TT .	4	252/1998	323, 504, 506 IPC	As per report dated 06 th April 2007 of District Judge, case	

							no. 5761/2005 is pending in the Court of ACJM, Room No.2, wherein chargesheet has been submitted on 08.04.1999 and the case fixed for the appearance of the accused on 20.04.2007.
	"	Allahabad	"	5	575/1998	110 Cr.P.C.	As per report dated 06 th April 2007 of District Judge, this case is not pending and does not fall under the Jurisdiction of this Court.
	11	Allahabad	"	6	303/1998	3 Gundas Act	As per report dated 06 th April 2007 of District Judge, this case is not pending and does not fall under the Jurisdiction of this Court.
	"	Allahabad	"	7	131/2000	110 Cr.P.C.	As per report dated 06 th April 2007 of District Judge, this case is not pending and does not fall under the Jurisdiction of this Court.
80	"	Allahabad	"	8	120/1987	3 Gundas Act	As per report dated

							06 th April 2007 of District Judge, this case is not pending and does not fall under the Jurisdiction of this Court.	
	11	,	"	9	130/1987	3 Gundas Act	As per report dated 21 st Mar. 2007 of District Judge, this case has been registered u/s 60/62 Excise Act, State Vs. Kishori Lal.	
	***	Allahabad	"	10	289/2003	323, 504, 506 IPC	As per report dated 06 th April 2007 of District Judge, this case is registered by the name of Siya Ram instead of Mohd. Shami in this crime no.	
27	Dilip Mishra	Allahabad	Audyogik Kheshtra, Naini	1	185/1998	386, 506, and 3/1/10 SC/ST Act And 22/23 Money Lending Act	As per report dated 06 th April 2007 of District Judge, case no. 1579/2006 is pending in the Court of ACJM, Room No.3, wherein chargesheet has been submitted on 15.02.2000 and the case fixed for the appearance of the accused	

							18.05.2007.
	"	Allahabad	"	2	110/2002	3/4 Gundas Act	As per report dated
							06 th April 2007 of
							District Judge, this
							case is not pending
							and does not fall
							under the Jurisdiction
							of this Court.
	"	Allahabad	"	3	270/2003	147, 148, 149, 307 IPC	As per report dated
							06 th April 2007 of
							District Judge, case
							has been decided on
							19.12.05 by FTC
• • •				_			R.No.22.
28	Avadhesh	Allahabad	Bara	1	55/1999	353, 332, 504, 506 IPC And	As per report dated
	Kumar					3/1/10 of SC/ST Act	06 th April 2007 of
							District Judge, this
							case is not pending
							before concerned
	"	Allahabad	"	2	36/85	60 Excise Act	Court. Report of P.O.
		Allanabau		2	30/83	60 Excise Act	As per report dated
							06 th April 2007 of
							District Judge, this
							case is not pending before concerned
							Court. Report of P.O.
29	Raj Narayan	Fatehpur	Khakhreru	1	73/1987	147, 452, 323, 504, 506, 342	As per report dated
2)	Tay Tarayan	1 atompai	1 STIGISTIFO TU	1	13/1701	IPC	03 rd Jan. 2007 of
							District Judge, the
							case no. 461/1989,
							wherein chargesheet
							has been submitted

							on 29.10.1987, charge framed on 07.02.1990, Statement of PW-1 recorded. D.J. has stated that compromised and acquitted on 27.07.90. Record safe on R.R. (Crl.).
	11	Fatehpur	"	2	3/1999	364, 302, 201, 323, 324, 506 IPC	As per report dated 03 rd Jan. 2007 of District Judge, the case no. 458/2000, wherein chargesheet has been submitted on 12.04.1999, charge framed on 18.11.02 Statement of PSs-1 to 10 recorded. The case has been decided on 16.12.06. (Sentence of life imprisonment awarded with fine). (Copy of judgement not enclosed).
81	"	Fatehpur	"	3	18/1988	147, 148, 149, 307 IPC	As per report dated 03 rd Jan. 2007 of District Judge, the case no. 474/1989,

							wherein chargesheet has been submitted on 18.04.1988, charge framed on 11.02.1991, 1 to 6 PWs recorded. The case has been decided on 03.06.95 by III ADJ. (acquitted). (Copy of judgement not enclosed).
	"	Fatehpur	"	4	99/2005	3/4 Gundas Act	As per report dated 04 th Apr. 2007 of District Judge, the case no. 03/06 is pending in the court of District Magistrate, wherein chargesheet has been submitted on 23.11.2006. appearance. 03.04.2007 is fixed for WS of the accused.
30	Jai Kumar	Fatehpur	Chandpur	1	13/2006	147, 148, 149, 353, 383, 504, 506 IPC	As per report dated 04 th Apr. 2007 of District Judge, the case no. 615/2006 is pending in the Court of ACJ (JD)/JM Court No.14, wherein

"	Fatehpur	"	2	14/2006	147, 148, 149, 323, 504, 506, IPC	chargesheet has been submitted on 24.05.2006, appearance charge not framed. Execution of warrant of arrest stayed by Hon'ble High Court upto 05.01.07 in Criminal Misc. 16246/06 dt. 15.12.06. Date fixed on 04.05.2007. Disposed on 15.12.06. As per report dated 04th Apr. 2007 of District Judge, the case no. 614/2006 is pending in the Court of ACJ (JD)/JM Court No.14, wherein chargesheet has been submitted on 24.05.2006, appearance charge not framed. The next date fixed on 05.06.2007. NBW	
31 Santosh Singh	Fatehpur	Ghazipur	1	165/1983	302 IPC	issued. As per report dated 03 rd Jan. 2007 of	

	Singh						District Judge, the case no. 527/1983, no chargesheet submitted against Santosh Singh. The case has been decided on 18.12.1986 by V ASJ and an accused has been acquitted.	
32	Indrasen Yadav	Fatehpur	Thariyanwan	1	149/91	302, 307, 429 IPC	As per report dated 03 rd Jan. 2007 of District Judge, the case no. 508/1992. decided by ASJ/FTC-1 on 24.01.2002. D.J. has also stated that the full details can't be given as file has been summoned by the Hon'ble Supreme Court in SCA No. 66/06. (Crime No. showing 194/91 instead of 149/91)	
	"	Fatehpur	"	2	45/1990	323, 325 IPC	As per report dated 03 rd Jan. 2007 of District Judge, the case no. 1021/1999, no chargesheet submitted against Indra Sen	

								Yadav. Statement of PW-1 recorded on 13.02.2001 u/s 299 Cr.P.C. The case has been decided by Ist ACJM on 13.02.2001. No charge sheet submitted against Indrasen Yadav.
	33	Ram Karan Yadav	Pratapgarh	Raniganj	1	303/1996	4/40 of Forest Act	As per report dated 14 th Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, the accused was not found involved in the crime, hence, his name has been deleated.
82		"	Pratapgarh	"	2	49/1992	143, 427, 504 IPC	As per report dated 09 th Apr. 2007 of District Judge, the case no. 1907/2004 is pending in the Court of ACJM, wherein chargesheet has been submitted on 02.06.1992, charge framed on 23.02.98, PW1 recorded. Fixed for remaining evidence on 13.04.2007.
		"	Pratapgarh	"	3	128/1992	328, 323, 504, 506 IPC	As per report dated 09 th Apr. 2007 of District Judge, the case no.

							1047/2004 is pending in the Court of ACJM, wherein chargesheet has been submitted on 03.09.1992, charge framed on 16.12.1994, PW1,2 & 3 recorded. Remaining evidence did not produced by State. Fixed 13.04.2007 for evidence.
	"	Pratapgarh	"	4	287/1991`	3/7 of Essential Commodities Act	As per report of I/c DJ that as per report received from P.S. concerned, the F.R. against the accused was submitted, which has been accepted by the Court on 21.03.93
	"	Pratapgarh	"	5	97/2000	379, 323, 506IPC And 126, 127, 131,134 of Public Representative Act	As per report dated 06 th Feb. 2007 of District Judge, the case no. 8191/2004, wherein chargesheet has been submitted on 22.09.01. case decided on 02.02.2007 by ACJM. (acquitted).
34	Vivek Tripathi	Pratapgarh	Kotwali	1	726/2001	323, 504, 506 IPC	As per report dated 14 th Dec. 2006 of I/c District Judge, as per report received from P.S. concerned, the accused has been acquitted by

								the Court.
83	35	Raj Kumar Singh	Pratapgarh	Jethwara	1	8/1996	147, 148, 323, 506, 324, IPC	As per report dated 09 th Mar. 2007 of District Judge, the case no. 2734/2001, wherein chargesheet has been submitted on 07.02.1996. Case has been decided on 17.02.2007 by J.M. (acquitted).
		"	Pratapgarh	"	2	10/1996	25/27/30 Arms Act	As per report dated 09 th Apr. 2007 of District Judge, the case no. 2744/2001, wherein chargesheet has been submitted on 07.02.1996, charge framed on 02.12.96, no evidence recorded. Evidence not appeared. Notice u/s 350 Cr.P.C. issued. Fixed 10.04.2007 for evidence.
		"	Pratapgarh	"	3	465/1997	394, 212, 120-B IPC	As per report dated 09 th Apr. 2007 of District Judge, the case no. 1849/2001 is pending in the Court of JM, wherein chargesheet has been submitted on 02.01.1998, charge framed on 03.08.99, no

							evidence recorded. Fixed 10.04.2007. (Name showing Sadashiv instead of Raj Kumar Singh).
	"	Pratapgarh	"	4	466/1997	25 Arms Act	As per report dated 09 th Apr. 2007 of District Judge, the case no. 1920/2001 is pending in the Court of JM, wherein chargesheet has been submitted on 12.11.1997, charge framed on 10.11.96, no evidence recorded. Evidence closed. Fixed 10.04.2007 for argument.
	"	Pratapgarh	"	5	502/1997	2/3 Gangester Act	As per report dated 14 th Dec. 2006 of I/c District Judge, related to the Jurisdiction of Special Gangester Court at Allahabad.
36	Praphul Kumar Singh	Pratapgarh	Baghrai	1	113/2002	147, 148, 342, 504, 384 IPC	As per report dated 09 th Apr. 2007 of District Judge, the case no. 01/2007 is pending in the Court of JM, wherein chargesheet has been submitted on 18.02.2003. argument heaed. Fixed 05.04.07

							for judgement.
	***************************************	Pratapgarh	***	2	122/2002	447, 384, 504, 506 IPC	As per report dated 09 th Apr. 2007 of District Judge, the case no. 02/2007 is pending in the Court of JM, wherein chargesheet has been submitted on 23.05.2003, argument heaed. Fixed 05.04.2007 for judgement.
	***	Pratapgarh	n	3	123/2002	342, 323, 384, 504, 506 3/1/10 SC/ST Act	As per report dated 09 th Apr. 2007 of District Judge, the case no. ST.732/2006 is pending in the Court of ASJ, Court no.1, wherein chargesheet has been submitted on 17.01.2003. Case has been decided on 15.03.2007. (Name showing Shalkant Bahadur against this cr.no.)
	11	Pratapgarh	*	4	135/2002	3/1/10 of SC/ST Act	As per report dated 09 th Apr. 2007 of District Judge, the case no. ST.736/2006 is pending in the Court of ASJ, Court no.1, wherein chargesheet has been submitted on

								13.03.2003. Case has been decided on 15.03.2007. (Name showing Shalkant Bahadur against this cr.no.)
		"	Pratapgarh	"	5	136/2002	3 of Public Property Damage Act	As per report dated 09 th Apr. 2007 of District Judge, the case no. 03/2007 is pending in the Court of JM, wherein chargesheet has been submitted on 23.05.2003. Accused appeared. Fixed 05.04.2007 for statement on charge.
84		"	Pratapgarh	"	6	137/2002	198.A of ZA and LR Act	As per report dated 14 th Dec. 2006 of I/c District Judge, the jurisdiction relates to SDM Kunda Court.
		"	Pratapgarh	"	7	13/2003	2/3 of Gangester Act	As per report dated 14 th Dec. 2006 of I/c District Judge, the jurisdiction relates to Special Gangester Court at Allahabad.
105	37	Brijendra Kumar Dwivedi	Mahoba	Ajnar	1	97/2001	447, 448 IPC	As per report dated 09 th Mar. 2007 of District Judge, the case no. 226/2006 is pending in the Court

						of J.M-I, wherein chargesheet has been submitted on 05.11.2001. The case is fixed for charge on 15.03.07.	
n	Mahoba	11	2	99A/1996	147, 148, 149, 342, 389, 506 IPC	As per report dated 08 th Jan. 2007 of District Judge, no charge sheet has been produced against the accused in this case.	
"	Mahoba	"	3	114/1996	147,148, 149, 302, 307, 325 IPC	As per report dated 08 th Jan. 2007 of District Judge, no charge sheet has been produced against the accused in this case.	
38 Balendra Kumar Mishra	Mahoba	Srinagar	1	183/1998	342 452 327 504 506 IPC	As per report dated 08 th Jan. 2007 of District Judge, the case no. 84/2000, wherein chargesheet has been submitted on 16.11.1998. The case has been decided on 07.11.2001. (acquitted).	
"	Mahoba	"	2	86/1999	3 Gundas Act	As per report dated	

								08 th Jan. 2007 of District Judge, chargesheet has been submitted on 26.06.1999. Notice cancelled as per the report of Police Station.	
107	39	Dwarika Prasad	Chitrakoot	Mau	1	95/1987	302 IPC	As per report dated 09 th Mar. 2007 of District Judge, the case no. S.T. 183/1992, wherein chargesheet has been submitted on 04.09.1987. The case has been decided on 08.06.2004 by AD & SJ-I (acquitted). (Copy of judgement enclosed).	
		Ashok Kumar Singh	Hamirpur	Jariya	1	81/1995	147, 148, 452, 504, 352, 427, IPC	As per report dated 12 th Jan. 2007 of District Judge, the case no. 280/1999 wherein chargesheet has been submitted on 26.10.1995 and the case has been decided on 02.01.2007 by Civil	

								Judge (JD)/J.M. Rath and the accused has been acquitted. (Copy of Judgement enclosed).	
108		"	Hamirpur	"	2	136.A/1998	307,323,504 IPC	As per report dated 03 rd Jan. 2007 of District Judge, the case no. 316/2000 wherein chargesheet has been submitted on 14.09.1999 and the case has been decided on 01.12.2006 by Civil Judge (JD)/J.M. Rath and the accused has been acquitted. (Copy of Judgement enclosed). (Jistrict Judge has stated that the actual Crime No. of the case is 186A/1998 instead of 136A/1998).	
112	40	Nawab Singh	Kannauj	Kannauj	1	395.A/1999	323, 324, 336, 307, 504 IPC	As per report dated 21 st Nov. 2006 of District Judge, the case has been decided on 30.01.2004 by C.J.M.	

						(Not mentioned in the statement, either	
						the accused has been	
						punished or acquitted).	
"	Kannauj	11	2	124/2000	147, 336, 504, 506, IPC	As per report dated	
	,					09 th Mar. 2007 of I/c	
						District & Session	
						Judge, the case no.	
						1944/2001, wherein chargesheet has been	
						submitted on	
						03.03.2001. The case	
						has been decided on	
						19.02.07 by CJM.	
"	Vannaui	"	3	337/2000	147 149 241 226 427 504	(acquitted).	
	Kannauj		3	337/2000	147 ,148, 341, 336, 427, 504 IPC	As per report dated 03 rd April 2007 of	
						District & Session	
						Judge, the case no.	
						2185/2006 is pending	
						in the Court of CJM, wherein chargesheet	
						has been submitted	
						on 16.04.2001.	
						Charge date	
						22.10.02, witness	
						examined-03.	
						Pending due to non appearance of	
						evidence.	
"	Kannauj	11	4	484/2000	3 Gundas Act	As per report dated	

						03 rd April 2007 of District & Session Judge, this case is concerned to District Magistrate.	
"	Kannauj	11	5	326/2001	504, 506 IPC	As per report dated 21st Nov. 2006 of District Judge, the case has been decided on 16.02.06 by C.J.M. (Not mentioned in the statement, either the accused has been punished or acquitted).	
=	Kannauj		6	70/2002	3 Gundas Act	As per report dated 03 rd April 2007 of District & Session Judge, this case is concerned to District Magistrate.	
41 Surendra @ Ajendra Pratap Singh	Kannauj	Gursahaiganj	1	365.A./2000	395, 397 now converted into 324, 504 IPC	As per report dated 21st Nov. 2006 of District Judge, the case has been decided on 12.08.2004 by C.J.M. (Not mentioned in the statement, either the accused has been punished or	

								acquitted).
113	42	Radhey Shyam Yadav	Kannauj	Thathia	1	125/2001	323, 504, 506 IPC	As per report dated 21 st Nov. 2006 of District Judge, the case has been decided on 21.08.2006 by C.J.M. (Not mentioned in the statement, either the accused has been punished or acquitted).
		"	Kannauj	"	2	103/2003	406 IPC	As per report dated 03 rd April 2007 of District & Session Judge, the case no. 739/2005 is pending in the Court of JM, wherein chargesheet has been submitted on 02.12.2003. Pending in appearance, Accused neither appear nor got bail in this case. Pending due to non appearance of the accused.
122	43	Jogendra Pratap Singh @ Lal Singh	Kanpur Nagar	Maharajpur	1	3A/1992	323, 504, 506 IPC	As per report dated 16 th Dec. 2006 of I/c District Judge, the case no. 35915/2006

								is pending in the Court of CMM, wherein chargesheet has been submitted on 01.02.1993. Date fixed on 02.01.2007 for statement of accused.
125	43A	Arvind Kumar@Pappu @Guddu	Etawah	Safai	1	144/1999	110-G, Cr.P.C.	
			"	Basrehar	2	8/1999	323,504,506,452,308	
128	44	Anand Pal Singh Bhadauria	Agra	Bah	1	64.A/2004	323, 506 IPC	As per report dated 17 th Mar. 2007 of District Judge this case is pending in the Court of J.M. Fatehabad as Case No. 705-A/05, charge framed on 17.01.07 u/s 452 and date fixed on 22.01.07 for evidence. Now 28.03.2007 is fixed for appearance of the accused and NBW issued.
129	45	Brijendra Singh	Aligarh	Civil Lines	1	192/2004	127, Public Representative Act	As per report of C.J.M dated 08.12.2006, this FR has been registered as Misc Criminal Case No. 159/12/2006, which is fixed for 16.12.2006

								for disposal of the F.R. Notice to the complainant Sri S. K. Maurya, has been issued but he has not appeared nor has he filed any objection so far.
138	46	Jaiveer Singh	Firozabad	Fariha		175/2002	420 IPC	As per report dated 10 th Apr. 2007 of District Judge, the case no. 1254/2004 is pending in the Court of ACJM-I, wherein charge sheet has been submitted on 27.08.2002. Date fixed on 19.04.2007 for evidence.
139	47	Ram Prakash	Firozabad	Khangar	1	74/1982	147, 148, 149, 307, 302 IPC	As per report dated 23 rd Mar. 2007 of District Judge, the said crime no. is related for the year 1982, at that time P.S. Nagla Khangar was covered within the jurisdiction of Distt. Mainpuri.
		11	Firozabad	Nasirpur	2	18/1988	147, 325, 352 IPC	As per report dated 23 rd Mar. 2007 of District Judge the said case has been decided on 09.11.95

								by ACJM. (acquitted).	
		"	Firozabad	"	3	31/1988	14, 324 IPC	As per report dated	
								23 rd Mar. 2007 of	
								District Judge the	
								said case has been	
								decided on 09.11.95	
								by ACJM. (acquitted).	
145	48	Brijesh Yadav	Mahamayanagar	Sahpau	1	137/1982	452, 323 IPC	As per report dated	
								23 rd Nov. 2006 of	
								District Judge the	
								said case has been	
								decided on 24.05.84	
								by compromise.	
		"	Mahamayanagar	"	2	128/1994	147, 148, 149, 307 IPC	As per report dated	
								23 rd Nov. 2006 of	
								District Judge the	
								said case has been	
								decided on	
								31.03.1997 by ADJ-I	
								Mathura (Acquitted)	
	49	Ravindra	Mahamayanagar	Sadabad	1	279/2001	147, 148, 149, 307, 504, 506,	As per report dated	
		Singh					452 IPC	23 rd Nov. 2006 of	
								District Judge the	
								said case has been	
								decided on	
								10.07.2006.	
		<u> </u>	261			(50 (0 0 0 0		(Acquitted)	
		Ravi Yadav	Mahamayanagar	Seerau	1	672/2002	303, 504IPC And 3/1/10	As per report dated	
							SC/ST Act	23 rd Nov. 2006 of	
								District Judge the	
								case is pending and	
								Committed to the	

								Court of Session's on 01.11.2006.
149	50	Shiv Veer Singh	Mainpuri	Dhhannahar	1	221/1999	147, 427 IPC	As per report dated 22 nd Jan. 2007 of District Judge, the case no. 4470/2006, wherein chargesheet has been submitted on 08.02.2000. The case has been decided on 28.08.2006 by ACJM-I. (acquitted).
150	51	Babu Ram Chanda	Mainpuri	Kisni	1	122/1981	324 IPC	As per report dated 22 nd Jan. 2007 of District Judge, the case no. 1202/1994, compounded on 28.11.96. decided by JM-II (date not mentioned). Record weeded out on 17.08.2002.
		"	Mainpuri	"	2	92/1982	147, 148, 323, 324 IPC	As per report dated 22 nd Jan. 2007 of District Judge, the case no. 07/1986, decided on 30.06.1986 by A.Cl.J. (JD) Court No.2. Record weeded out on 14.10.1996.

		"	Mainpuri	"	3	75/1976	379 IPC	As per report dated 14 th Feb. 2007 of District Judge, the Case No. 980/1978, decided by IInd Addl. Munsif on 30.01.1980. Record weeded out on 10.09.1986.
		"	Mainpuri	"	4	87/1976	382 IPC	As per report dated 14 th Feb. 2007 of District Judge, the Case No. 959/1978, decided by IInd Addl. Munsif on 30.01.1980. Record weeded out on 10.09.1986.
5	52	Arvind Pratap Singh	Mainpuri	Karhal	1	204/97	147, 148, 149, 427, IPC	As per report dated 22 nd Jan. 2007 of District Judge, the Case No. 2339/2006, wherein chargesheet has been submitted on 03.10.1997, charge framed on 28.03.2000. The case has been decided on 15.01.2007 by J.M-II.
		"	Mainpuri	11	2	142/2000	136(2) Public Representative Act	As per report dated 12 th April 2007 of

							District Judge, the Case No. 2338/2006 is pending in the Court of JM-II, wherein chargesheet has been submitted on 28.09.2001, framing of charge 13.12.2006. The case has been fixed on 26.04.2007 for evidence.
	3	Mainpuri		3	145/2000	25 Arms Act	As per report dated 12 th April 2007 of District Judge, the Case No. 2338/2006 is pending in the Court of JM-II, wherein chargesheet has been submitted on 28.09.2001, framing of charge 13.12.2006. The case has been fixed on 26.04.2007 for evidence.
	"	Mainpuri	11	4	143/2000	188 IPC	As per report dated 22 nd Jan. 2007 of District Judge, remand refused by C.J.M. on 21.06.2000.

151		"	Mainpuri	"	5	371/2002	147, 323 IPC 3/1/10 SC/ST Act	As per report dated 12 th Mar. 2007 of
								District Judge, the
								Case No. Spl.Trial
								No.104/06, wherein
								chargesheet has been
								submitted on
								24.03.2003, framing
								charge on 02.01.2007. The case
								has been decided on
								27.01.2007 by Spl.
								Judge, SC/ST (PA)
								Act. (acquitted).
163	53	Tribhuwan	Varanasi	Cholapur	1	81/1989	302 IPC	As per report dated
		Narayan Singh						23 rd Dec. 2006 of I/c
								District Judge, the
								case no. ST 67/1990
								has been decided on
		"		"		100/1002		25.5.1995.
		"	Varanasi	"	2	199/1983	279, 337 IPC	As per report dated
								23 rd Dec. 2006 of I/c
								District Judge, the
								case no. 390/1984 has been decided on
								22.05.1985 by VIII
								Munsif Magistrate.
		"	Varanasi	"	3	201/2002	216 IPC	As per report dated
								25 th Apr. 2007 of
								District Judge, the
								case no. 1502/2005
								is pending in the

							Court of ACJM, wherein chargesheet has been submitted on 12.11.2002. Date fixed 30.04.2007.	
	"	Varanasi	"	4	46/2006	364 IPC and 3/1/7 SC/ST Act and 3	As per report dated 23 rd Dec. 2006 of I/c District Judge, the case no. 2336/2006 is pending in the Court of ACJM, wherein chargesheet has been submitted on 08.06.2006. Case has been committed to Session on 29.11.06.	
	n	Varanasi	Cantt	5	634/2006	364, 302, 120.B IPC	As per report of 25 th Apr 2007 of District Judge, the case no. 29/07 is pending. Date 26.04.07 fixed for evidence of PW-3. Cr. No. showing 243/05 instead of 634/06).	
	"	Varanasi	Chetganj	6	501/2005	353, 188 IPC And 7 Criminal Law Amendment Act	As per report dated 23 rd Dec. 2006 of i/c District Judge, the case no. 1501/2005 is pending, wherein chargesheet has been submitted on 06.07.05. Charge has	

		Т	ı	T	ı	ı		<u> </u>	1
								not be fixed due to	
								the non appearance	
								of all the witnesse4s	
								at a time. Presence	
								18.12.06.	
								(Cr. No. showing	
								36/05 instead of	
								501/2005)	
	54	Smt. Chanda	Ghazipur	Mohammadabad	1	723.B/2005	147, 452, 392, 427, 504, 506,	As per report dated	
							323, 354 IPC	09 th Mar. 2007 of	
								District Judge, the	
								case no. 419/2006 is	
								pending, wherein	
								chargesheet has been	
								submitted on	
								28.03.2006. Evidence	
								was recorded PW-1	
								to 5. The date is fixed	
								on 09.03.2007 for	
								argument.	
172	55	Smt Sufiya	Azamgarh	Sarainmeer	1	189/2006	409, 407, 120.B IPC	As per report dated 22 nd	
		Bano						Mar. 2007 of Officer-in-	
								charge	
								(Statements)/Addl.	
								District & Sessions	
								Judge, Court No.2, the	
								case no. 3236 is	
								pending in the Court	
								of CJM, wherein	
								chargesheet has been	
								submitted on	
								14.06.2006. Stayed	

							by the Hon'ble High Courts Order dated 07.02.2006 in Writ No. 16005/06.
56	Rikh Deo Yadav	Azamgarh	Tahbarpur	1	66/1987	147, 148, 149, 307, 323, 302 IPC	As per report dated 22 nd Mar. 2007 of Officer-in- charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case has been decided on 22.01.2007 by his Court. (acquitted). (Copy of judgement enclosed).
57	Akhand Pratap Singh	Azamgarh	Tarwan	1	163/1996	25 Arms Act	As per report dated 22 nd Mar. 2007 of Officer-in- charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. 302/2005 is pending in the Court of A.Cl.J. Court No. 25, wherein chargesheet has been submitted on 28.06.1997 and the case is fixed for evidence on 22.03.07.

"	Azamgarh	***	2	126/1996	392, 411 IPC	As per report dated 22 nd Mar. 2007 of Officer-in- charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. 809/2005 is pending in the Court of A.Cl.J. Court No. 25, wherein chargesheet has been submitted on 24.12.1996 and the case is fixed for evidence on
						22.03.07.
"	Azamgarh	"	3	263/1998	147, 148, 149, 302, 353, 3(2) SC/ST Act and 7 Criminal Law Amendment Act	As per report dated 22 nd Mar. 2007 of Officer-in- charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. 403/2000 is pending in the Court of ASJ/FTC-III, wherein chargesheet has been submitted on 30.01.99, 9 PWs were recorded. Now for 313 Cr. P.C. next date 26.03.2007.
"	Azamgarh	"	4	80/1999	3(1) Gangester Act	As per report dated 22 nd Mar. 2007 of Officer-in-

		"				charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case is out of jurisdiction.
"	Azamgarh	"	5	122/2003	307 IPC and 7 Criminal Law Amendment Act and 3(1) Gangester Act	- Do -
11	Azamgarh	t	6	123/2003	25 Arms Act	As per report dated 22 nd Mar. 2007 of Officer-in- charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case no. 10/2005 is pending in the Court of A.Cl.J. Court No. 25. for evidence next date 22.03.2007.
n	Azamgarh	п	7	287/2004	3/4 Gundas Act	As per report dated 22 nd Mar. 2007 of Officer-in- charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case is out of jurisdiction.
"	Azamgarh	"	8	158/2002	392, 411 IPC	As per report dated 22 nd Mar. 2007 of Officer-in- charge (Statements)/Addl. District & Sessions

								Judge, Court No.2, the case no. 847/05 is pending in the Court of Acl.J. C.No. 25. For evidence next date 22.03.2007.
173		"	Azamgarh	"	9	211/2004	147, 148, 504, 307 IPC	As per report dated 22 nd Mar. 2007 of Officer-in- charge (Statements)/Addl. District & Sessions Judge, Court No.2, the case has been decided on 17.06.06.
174	58	Kanhaiya Lal	Ballia	Dokati	1	101/2005	147, 332, 323, 506, 427 IPC and 136(2) Public Representative Act	As per report dated 26 th Feb. 2007 of District Judge, the case no. 58 is pending in the Court of JM-II and the case is fixed for appearance. (Date not mentioned for next hearing).
	59	Anil Kumar Singh	Ballia	Rasra	1	132.A/2001	324, 504, 506 IPC	As per report dated 26 th Feb. 2007 of District Judge, the case no. 59 is pending in the Court of ACJM-I (Date of next hearing not

								mentioned).
182	60	Rama Shankar	Mirzapur	Madhiyaon	1	519/2004	308, 504, 506, 323 IPC	As per report dated 02 nd
		Kauli						April 2007 of District
								Judge, the case no.
								104/07 is pending in the
								Court of J.M., wherein
								charge-sheet has been
								submitted on 17.02.05,
								appearance charge not
								framed. Accused Rama
								Shankar Kol in this so
								for.
	61	Jaisingh	Mirzapur	Kotwali Katra	1	789/1996	302 IPC	As per report dated 02 nd
								April 2007 of District
								Judge, the case no.
								S.T.160/01 is pending in
								the Court of Spl. Judge
								(EC Act), 20.03.02
								charge framed 4
			N. 61	** 1		10/1000		witnesses examined.
	62	Gyanendra	Mirzapur	Haliya	1	19/1998	26, 41, 42 Forests Act	As per report dated 02 nd
		Bahadur Singh						April 2007 of District
								Judge, this case is
								pending in the Court of
								CJ.M., wherein charge-
								sheet has been
								submitted on 17.09.98.
								accused are not
		") / i	"	2	0/1000	2(1) Composition Ast	appearing.
			Mirzapur		2	9/1998	3(1) Gangester Act.	As per report dated 02 nd
								April 2007 of District
104	(2	IZ 1 IZ . /	C1-1 1	Dalassi .	1	100/1007	Conservation A. 4	Judge, there is no Court.
184	63	Kamla Kant	Sonebhadra	Robertsganj	I	109/1997	Gangester Act	As per report dated

	Pandey						19.03. 2007 of I/c Chief
	1 andcy						Judicial Magistrate, as
							per report received from
							P.S. Robertsganj the
							case crime no. is 109/87
							instead of 109/97 and
							tne name of the accused
							is Lalta Chaubey instead
							of Kamla Kant Pandey.
							Whereas according to
							P.S. robertsganj crime
							`no. 109/87 relates with
							Kamlakant Pandey,
							wherein reminders have
							been sent to the
							concerned C.O. and it
							will be sent to Hon'ble
							High Court as available.
	"	Sonebhadra	"	2	11/1987	Arms Act	As per report dated 19 th
							Mar. 2007 of I/c Chief
							Judicial Magistrate, as
							per the report of P.S.
							Robertsganj the said
							crime no. is related with
							Masi Ahmad @ Masan,
							wherein charge sheet
							has been submitted on
							09.01.87.
	11	Sonebhadra	11	3	292/1988	110 Cr.P.C.	As per report dated 19 th
							Mar. 2007 of I/c Chief
							Judicial Magistrate, as
							per the report of District
							Magistrate the said

							statement could not be traced out. Another letter dated 08.02.07 sent to S.O. Robertsganj by DJ Sonbhadra.
	"	Sonebhadra	"	4	383/1988	143, 384, 420 IPC	As per report dated 19 th Mar. 2007 of I/c Chief Judicial Magistrate, the said crime no. is related to Shiv Lakhan instead of Kamla kant Pandey in which charge sheet No. A-239/27.12.88.
	11	Sonebhadra	n	5	35/1989	170,420 IPC	As per report dated 19 th Mar. 2007 of I/c CJM, the file of this Crime No. could not be trace out. Information will be send as soon as it available.
	11	Sonebhadra	Chopan	6	539/2003	Gangesters Act	As per report dated 19 th Mar. 2007 of I/c Chief Judicial Magistrate, the case no. Spl.T.No.196/2004 is pending in the Court of Spl. Judge Gangester Act, Varanasi, wherein chargesheet has been submitted on 01.04.2004. Case fixed on 21.04.07.
	"	Sonebhadra	Roberstganj	7	446/2005	147, 504, 506 IPC	As per report dated 19 th Mar. 2007 of I/c Chief

							Judicial Magistrate, the case no. 4325/2005 is pending in the Court of CJM, wherein chargesheet has been submitted on 12.08.2005. Statement of PW1 recorded. Prosecution not producing the evidence. Date fixed on 23.03.2007 for evidence.
	***************************************	Sonebhadra	"	8	986/2005	3/4 Gundas Act	As per report dated 19 th Mar. 2007 of I/c Chief Judicial Magistrate, the case no. 114/2005 is pending in the Court of District Magistrate, wherein chargesheet has been submitted on 07.06.2005. A letter has been sent to the District Magistrate for the latest position of the case.
	"	Sonebhadra	"	9	537/2002	110 Cr.P.C.	As per report dated 19 th Mar. 2007 of I/c Chief Judicial Magistrate, the related statement coult not be traced out in the Court of SDM. A letter has been sent to the District Magistrate for the latest position of the

								case.
		H	Sonebhadra	11	10	545/2002	Gundas Act.	As per report dated 19 th Mar. 2007 of I/c Chief Judicial Magistrate, the case no. 173/2002 is pending in the Court of District Magistrate, wherein chargesheet has been submitted on 05.10.2002. Case has been decided.
201	64	Jaikaran Bajpai		Mohammadi	1	106/2006	323, 325 IPC	As per report dated 06 th Jan. 2007 of District Judge, the case no. 1359/2005, wherein chargesheet has been submitted on 20.10.2005, charge framed on 26.05.06, 8 witnesses recorded upto 02.01.07. The case has been decided on 04.01.07 by J.M. Khiri. (Acquitted). (Copy of judgement enclosed).
	65	Indresh Kumar @ Pappu Chaudhary	Khiri	Dhaurhara	1	324/2000	452, 323, 504, 506 IPC	As per report dated 18 th Nov 2006 of District Judge, Charge Sheet not

								submitted.
	66	Umesh Pratap	Rai-Bareilly	Gurbaksh Ganj	1	259/1981	324, 325, 323 IPC	As per report dated 17 th
		Singh						Mar. 2007 of District
								Judge, reply not given.
202	67	Harinam Singh	Rai-Bareilly	Jagatpur	1	88/1999	341, 332, 353, 504, 506 IPC	As per report dated 18 th
								April 2007 of District
								Judge, the case is
								pending in the Court of
								ACJ/JM, Court No.22.
				"		1.5/2.0.0		Fixed for 19.04.07.
		"	Rai-Bareilly	"	2	46/2002	323 IPC and SC/ST Act	As per report dated 18 th
								April 2007 of District
								Judge, the case no.
								129/06 is pending in the
								Court of ACJ/JM, Court
								No.22, wherein charge
								sheet has been submitted on
								submitted on 01.10.2002. Fixed for
								26.07.2007.
		"	Rai-Bareilly	"	3	125/2002	143, 323 IPC	As per report dated 18 th
			Rui Bureiny			123/2002	113, 323 11 0	April 2007 of District
								Judge, the case no.
								1717/06 is pending in
								the Court of ACJ/JM,
								Court No.22, wherein
								charge sheet has been
								submitted on
								15.02.2003. Fixed for
					<u> </u>			19.04.2007.
		"	Rai-Bareilly	"	4	146/1992	323, 504, 506, 374 IPC	As per report dated 19 th
								Dec. 2006 of District
								Judge, the case has

							been decided on 11.3.97 by ACJM-IV. (Acquitted). (Judgement attached).
68	Smt. Savitri	Unnao	Purwa	1	295/2002	147, 148, 149, 307, 308, 332, 353, 504, 506 IPC and 7 Criminal Law Amendment Act	As per report dated 11 th Dec. 2006 of District Judge, the case no. S.T. 427/2003 is pending in the Court of ASJ/FTC No.1, wherein chargesheet has been submitted on 16.11.2002 and charge framed on 03.03.04 and 12 witness have been recorded. The case is fixed on 22.12.06 for defence evidence.
69	Manoj Kumar Singh Sengar	Unnao	Makhi	1	11/1995	25 Arms Act	As per report dated 11 th Dec. 2006 of District Judge, the case no. 1165/2003 in which chargesheet has been submitted on 30.09.1997. This case has been decided on

								05.03.2004 (acquitted). (Copy of judgement enclosed). (Cr.No. showing 111/95 instead of 11/1995).
	70	Lal Bahadur Yadav	Lucknow	Chinhat	1	211/1986	147, 148, 149, 302 IPC	As per report dated 04 th Apr. 2007 of District Judge, the case no. S.T.No. 70/1987 has been decided on 30.03.88 by ADJ, Court No.3. (acquitted). (Copy of judgement enclosed herewith).
203		•	Lucknow	"	2	202/1997	302 IPC	As per report dated 04 th Apr. 2007 of District Judge, the case no. S.T.No. 1009/1997 is pending in the Court of ADJ-VIII. Lowere Court records of this case send to Hon'ble High Court, Lucknow Bench in Crl. Revision No. 56/2004. (Crime no. showing 203/97 instead of 202/97).
		11	Lucknow	"	3	34/1999	147, 504, 506, 307 IPC	As per report dated 04 th Apr. 2007 of District Judge, the case no. S.T.No. 1233/1999 is

						pending in the Court of FTC No.VI, wherein chargesheet has been submitted on 24.08.99, 5 witness recorded. Date of next hearing not mentioned.
11	Lucknow	"	4	117/2000	147, 342, 323, 504, 506 IPC and 3/1/10 SC/ST Act	As per report dated 04 th Apr. 2007 of District Judge, the case no. S.T.No. 1218/2006 is pending in the Court of Spl. Judge SC/ST ActI, wherein chargesheet has been submitted on 03.05.2001, charge not framed. Date of next hearing not mentioned.
11	Lucknow	"	5	4/1998	2(3) Gangester Act	As per report dated 04 th Apr. 2007 of District Judge, the case no. 05/99 is pending in the Court of Spl. Judge Gangster Act, wherein chargesheet has been submitted on 06.01.1999. witness recorded of PW-1, PW-2. Date of next hearing not mentioned.
11	Lucknow	11	6	48/2003	147, 148, 149, 307, 302 IPC and Gagester Act	As per report dated 04 th Apr. 2007 of District Judge, the case no.

								200/2003 is pending in the Court of Spl. Judge Gangster Act, wherein chargesheet has been submitted on 10.07.2003, no witnesses recorded. Date of next hearing not mentioned.
		***	Lucknow	"	7	67/2003	3/25 Arms Act	As per report dated 04 th Apr. 2007 of District Judge, connected to case no. 200/2003 is pending in the Court of Spl. Judge Gangster Act, Date of next hearing not mentioned.
204	71	Rakesh Pratap Singh	Sultanpur	Gauriganj	1	208/2000	147, 323, 506 IPC	Fixed for appearance of accused on 02.01.07. Perusal of record shows that Rakesh Pratap Singh is not involved in this crime. (Name of Krishna Kumar @ Gopal Singh is mention against this crime no).
		"	Sultanpur	11	2	76/1997	307, 504, 506 IPC	Accused acquitted on 21.08.01.
		"	Sultanpur	11	3	54/1999	323, 504, 506 IPC	Fixed for appearance on 11.02.07.
		"	Sultanpur	"	4	402/2002	147, 148, 307, 323 IPC and Criminal Law Amendment Act	Fixed for appearance of accused on 23.12.06 NBW issued against accused.
	72	Rajesh Vikram	Rai Bareily	Lalganj	1	269/1995	302,307 IPC	As per report dated 18 th

Sing	h					April 2007 of District Judge, the case no. 85A/96 is pending in the
						Court of FTC No.3, wherein chargesheet has been submitted on
						13.12.95, charge framed on 01.08.98. PW-1 to
						PW12. Fixed for 21.04.2007.
"	Rai Bareily	"	2	270/1995	25 Arms Act	As per report dated 18 th April 2007 of District Judge, the case no. 87/96 is pending in the Court of FTC No.3, wherein chargesheet has been submitted on 19.12.95. Fixed for evidence. Statement of PW1 recorded. Fixed for 21.04.2007.
"	Rai Bareily	Shivratanganj	3	99/1997	379, 411 IPC	As per report dated 18 th April 2007 of District Judge, the case no. 2298/2006 is pending in the Court of ACJM-I, Court No.11, wherein chargesheet has been submitted on 28.08.99. Evidence PW1 recorded. Fixed for 25.04.07. The name of Rajesh Vikram Singh is not

							listed in Charge Sheet.
	11	Rai Bareily	11	4	66/2000	392 IPC	As per report dated 19 th
							Dec. 2006 of District
							Judge. F.R. accepted on
							12.03.2001 by Addl. Cl.J.
							Court No.21.
	11	Rai Bareily	11	5	110/2000	392, 411 IPC	As per report dated 19 th
							Dec. 2006 of District
							Judge. Case has been
							decided on 03.02.2006.
							(judgement attached.).
	"	Rai Bareily	"	6	111/2000	147, 148, 307 IPC	As per report dated 19 th
							Dec. 2006 of District
							Judge, the case no.
							ST.no.465/2000, where
							in charge sheet has
							been submitted on
							13.09.2000. The case
							has been decided on
							27.01.2006. (acquitted).
	"	D : D : 1	"	7	112/2000	2/25 4	(Judgement attached).
	,,,	Rai Bareily	,,,	7	112/2000	3/25 Arms Act	As per report dated 19 th
							Dec. 2006 of District
							Judge, the case no.
							ST.No.466/2000, where
							in charge sheet has
							been submitted on
							13.09.2000. The case
							has been decided on
							27.01.2006. (acquitted).
205	11	Rai Bareily	"	8	113/2000	8/20/21 NDPS Act	(Judgement attached).
203		Nai Daivily		0	113/2000	0/20/21 NDFS ACC	As per report dated 19 th Dec. 2006 of District
							שכני 2000 טו הוצווונו

						Judge, the case no. 127/2000 is pending in the Court of ASJ, Court No.3, where in charge sheet has been submitted on 15.09.2000. The case is pending.
"	Rai Bareily	Mohanganj	9	220/1998	392 IPC	As per report dated 19 th Dec. 2006 of District Judge, the case no. Crl.Case no. 912/2004, where in charge sheet has been submitted on 12.10.1998. The case has been decided on 04.02.2004. (acquitted). (Judgement attached).
"	Rai Bareily	"	10	322/1999	392 IPC	As per report dated 19 th Dec. 2006 of District Judge, Case is not registered.
"	Rai Bareily	"	11	50/2000	395, 397 IPC	As per report dated 19 th Dec. 2006 of District Judge, the case has been decided on 07.05.2003. (acquitted).
"	Rai Bareily	"	12	62/2000	392 IPC	As per report dated 19 th Dec. 2006 of District Judge, Rajesh Vikram is not charge sheeted.
11	Rai Bareily	Kotwali Nagar	13	978/1998	2/3 Gangester Act	As per report dated 19 th Dec. 2006 of District

								Judge, Case related to Gangster Court.
		11	Sultanpur	Jagdishpur	14	299/1997	395, 412 IPC	Acquitted on 28.01.05
		н	Sultanpur	n	15	446/2003	302 IPC	As per report of District Judge, the complainant is not appearing in spite of notices issued to him. Now the case is fixed for 08.01.07 for the appearance of complainant.
		"	Sultanpur	"	16	629/2003	302 IPC	Case fixed for appearance of accused on 16.01.07. NBW issued.
		"	Sultanpur	"	17	229/2004	147, 148, 302 IPC	The case is pending and 08.01.07 is fixed for R.E.
		"	Sultanpur	Gauriganj	18	267/2000	395, 397 IPC	Accused name showing Sandeep Kumar @ Babloo which has been acquitted on 26.07.01 and against Rakesh Kumar Singh Charge Sheet not received in the Court.
		"	Sultanpur	Jamo	19	81/1994	323, 504, 506 IPC	As per report of S.O. concerned after investigation, C.S. No.33 dated 1.6.94 has been sent by C.O. to the Court.
	73	Yashbhadra Singh@Monu	Sultanpur	Purebhar	1	115.A/1995	323, 504, 506 IPC	
		"	Sultanpur	"	2	249/1996	457, 380, 411 IPC	Charge Sheet not received.
206	74		Sultanpur	Valdi Rai	3	549/2002	307, 504, 506 IPC	
		"	Sultanpur	Musafirkhana	4	378/1996	380, 411 IPC	Investigation against Yash Bhadra Singh was done by CBCID and for want of

			evidence investigation has
			been dropped.

LETTER NO. 14299

LIST OF THE CASES IN WHICH THE RECORDS IS NOT AVAILABLE 'A' MEMBER OF PARLIAMENT

Page	Sl.	Name of the	District	Police Station	Sl.N	Crime	Sections	Reply received from the District	REMARKS
No.	No.	Accused			0.	No.			
65	1	Atiq Ahmad	Allahabad	Khuldabad	1	313/19 86	143, 153.A IPC	As per report dated 12.02.2007 of S.S.P. submitted to the District Judge, the Crime Register and 'Z' Register before the year of 1990 are not available in his office still the Incharge Inspector of concerned police station (Khuldabad) has been directed to investigate and make available information in this regard. According to the report of Sr. Prosecution Officer dated 12.02.2007, no Chargesheet/ statement has been submitted in his office in this regard.	

LIST OF THE CASES IN WHICH THE RECORDS IS NOT AVAILABLE

'B'

MEMBER OF LEGISLATIVE ASSEMBLY

Page	Sl.	Name of the	District	Police Station	Sl.No.	Crime No.	Sections	Reply received from the District	REMARKS
No.	No	Accused	District	1 once Station	51.110.	Crime No.	Sections	Reply received from the District	KEMAKKS
10	110	Harishankar Tiwari	Gorakhpur	Kotwali	1	193/1968	147,342,38 4,506 IPC	As per report dated 09 th Jan. 2007 of District Judge when the report relating to the reconstruction of traceless records was asked from the CJM, he reported that no documents in connection with the said crime number is available in P.S. Kotwali and Cant, Gorakhpur. Therefore, reconstruction is not possible.	
11		11	11	"	2	741/1971	379,395 IPC	-do-	
		11	"	"	3	231/1973	147,148, 149, 302 IPC	-do-	
		11	"	"	4	638/1973	147, 323, 379 IPC	-do-	
		"	"	"	5	373/1974	147,148,34 2,365,504, 506 IPC	-do-	
		"	"	"	6	581/1978	364 IPC	-do-	
		"	"	"	7	799/1981	147,148,14 9,307,302 IPC	As per report dated 09 th Jan. 2007 of District Judge, the case no. 36/92 has been decided on 27.07.1992.	
		n	"	Cantt	8	639/1978	147,148,32 3,427 IPC	As per report dated 09 th Jan. 2007 of District Judge when the report relating to the reconstruction of traceless records was asked from the CJM, he reported that no documents in connection with the said crime number is available in P.S. Kotwali and Cant, Gorakhpur. Therefore, reconstruction is not possible.	
		11	11	"	9	871/1978	302 IPC	-do-	
		"	"	"	10	1184/1977	147,148,14	-do-	

	1	Τ		1	1	1		T	
							9,302 IPC		
		"	"	"	11	591/1978	364 IPC	-do-	
				G.R.P.	12	183/1983	307,120-B IPC	As per report dated 09 th Jan. 2007 of District Judge, ACJM Railway has reported that the said case is regd. u/s 144, 147 Railway Act against Radhyshyam S/o Mohan.	
		"	"	"	13	307/1979	147,148,14 9,302,307 IPC	As per report dated 09 th Jan. 2007 of District Judge, the case no. 32/92 has been decided on 09.09.1992.	
		"	"	Raj Ghat	14	229/1980	147,148,14 9,,307 IPC	As per report dated 09 th Jan. 2007 of District Judge, the case no. 33/92 has been decided on 25.07.1992.	
58		Mohammad Azam Khan	Rampur	Kotwali	1	250/1989	147,353,50 4, IPC	As per report dated 23 rd Dec. 2006 of Incharge Administration & Statements, Judge's Court, Rampur that in this case F.R. has already been decided on 08.12.03 by Addl. Munsif Magistrate. There is no report about the loss of record, hence no question of reconstruction arises.	
		"	"	"	2	52/1989	147,353,50 4,355 IPC	As per report dated 23 rd Dec. 2006 of Incharge Administration & Statements, Judge's Court, Rampur that in this case F.R. has already been decided on 08.12.03 by Addl. Munsif Magistrate. There is no report about the loss of record, hence no question of reconstruction arises. (Crime No. showing 252/89 instead of 52/1989)	
		"	"	Sahzad Nagar	3	230-A/1992	332 IPC	As per report of CJM, F.R. or C.S. has not been received from the Police Station concerned. There is no report about the loss of record, hence no question of reconstruction arises.	
		Naved Miyan Alias Kazim Ali	Rampur	Civil Lines	1	460/2001	147,148,50 6 IPC	Court and 03.01.07 is fixed. There is no report about the loss of record, hence no question of reconstruction arises.	
		11	11	Milak	2	242-A/1996	147,306,50	As per report of Incharge Administration & Statements,	

						6,133,136	District Judge's Court, Rampur that	
						IPC	F.R. has already been accepted on 22.12.99 by the	
							ACJM-3. There is no report about the loss of record,	
							hence no question of reconstruction arises.	
	"	"	"	3	245-A/1996	307,13513	As per report of CJM, the case is pending and 09.01.07	
						6 IPC	fixed. There is no report about the loss of record, hence	
							no question of reconstruction arises.	

LIST OF THE CASES IN WHICH THE RECORDS IS NOT AVAILABLE

'C' CHAIRPERSON OF ZILAPANCHAYAT

Page No.	Sl. No.	Name of the	District	Police	Sl.No.	Crime	Sections	Reply received from the District	REMARKS
		Accused		Station		No.			
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL		

LIST OF THE CASES IN WHICH THE RECORDS IS NOT AVAILABLE

'D' <u>BLOCK PRAMUKH</u>

Page No.	Sl. No.	Name of the Accused	District	Police Station	Sl.No.	Crime No.	Sections	Reply received from the District	REMARKS
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL		

<u>Letter no. 14300</u>

LIST OF THE CASES, IN WHICH, FINAL REPORT HAVE BEEN SUBMITTED IN THE COURT WHICH IS STILL PENDING 'A' MEMBERS OF PARLIAMENT

Page No.	Sl. No.	Name of the Accused	District	Police Station	Sl.No.	Crime No.	Sections Reply received from the District		REMARKS
1.	1.	Yogi Aditya Nath	Gorakhpur	P.P.Ganj	1	76 A/1996	147,148,323,427,341,504,506 IPC	LETTER	
		"	Gorakhpur	"	2	195.A/1999	147,148,149,326,307,323,427,504,506,IPC	- do -	
		"	Gorakhpur	Kotwali"	3	94/1998	147,148,323,504,506,153A,188,422,436 IPC	- do -	
5	2	Kirti Vardhan Singh	Gonda	Mankapur	1	71/1996	As per report dated April 2007 of District Jude the case no. Crl. Misc. 623/06 is pending in Court of JM-II, wherein has been submitted 02.07.05. Now 15.04.2 fix for evidence informant. Notice issued the informant.		
6	3	Brij Bhushan Sharan Singh	Faizabad	Kotwali	1	454/1984/	147,323 IPC	As per report dated 23 rd Dec. 2006 of District Judge, case is not pending.	
		"	Faizabad	"	2	1470/1984	364 IPC	As per report dated 23 rd Dec. 2006 of District Judge, case is not pending.	
		"	Gonda	Kotwali Nagar	3	861/1984	147,148,307 IPC	As per report dated 16 th April 2007 of District Judge, that no F.R. received as per report of CJM dated	

	"	Faizabad	Kotwali Ayodhya	4	1036/1985	147,324,427 IPC	12.01.2007. It has been reported by the CJM, that no records relating to year 1982, 1984 & 1985 is available as per information received from C.O., S.P., Office Gonda. As per report dated 23 rd Dec. 2006 of District Judge,
7	11	Gonda	Kotwali Nagar	5	562/1982	147,148,307 IPC	case is not pending. As per report dated 16 th April 2007 of District Judge, that no F.R. received as per report of CJM dated 12.01.2007. It has been reported by the CJM, that no records relating to year 1982, 1984 & 1985 is available as per information received from
	"	Gonda	Nawabganj	6	52/1984	147,148,323,342 IPC	C.O., S.P., Office Gonda. As per report dated 16 th April 2007 of District Judge, that it has been reported by JM- II, that as per information received to him. F.R. was submitted to his Court on 24.4.84 but no records relating to 1984 is available. N.J.No. 6/07 instituted and V-Addl. Cl. Judge (JD) appointed enquiry officer.

		Balrampur	Tulsipur	7	83/1984	147,148,149,395,397 IPC	As per report dated 24.04.2007 of District Judge that F.R. has been filed by Police on 04.07.1984 and it has been accepted by the then Munsif Magistrate on 02.01.85.
	"	Gonda	Nawabganj	8	115/1990	147,148,149,353,506 IPC	As per report dated 16 th April 2007 of District Judge, it has been reported by ACJ (JD)-V that file is not received to his Court but it has been informed that F.R. in question was submitted to the Court of ACJM-II on 24.11.94 whereas ACJM-II has reported that the said F.R. is nto found entered in relevant register. The file is not traceable. A non judicial enquiry no. 11/07 has been instituted in this regard.
	"	Gonda	п	9	161/1993	3 Gangester Act	As per report dated 16 th April 2007 of District Judge, this Case not related to Gonda Judgeship. It relates to Gangester Court, Faizabad.
	"	Gonda	Wazirganj	10	202/1996	323,504,506 IPC and 171 Forests Act	As per report dated 16 th April 2007 of District Judge, the Court of ACJM-II who had the jurisdiction of the P.S. concerned whereas it

9		"	Gonda	Kotwali	11	518/2000	395 IPC	has been reported by the ACJM-II, Gonda that the F.R. in question is not found entered in the relevant register. The file is not traceable. A non judicial enquiry no. 11/07 has been instituted in this regard. As per report dated 16 th
			00 			210, 2000		April 2007 of District Judge, the case no. 466/04/02, wherein F.R. has been submitted in the Court on 19.08.02. Returned for reinvestigation on 05.12.2006.
54	4	Kunwar Sarwaraj Singh	Bareilly	Bhutta	1	33-A/1998	147,148,304,336 IPC	As per report dated 02 nd Jan. 2007 of District Judge, that list of seven cases was received to this office alongwith letter no. 14298 dated 22.09.2006. Out of seven cases only one relates to F.R. (i.e. Cr.No.61/87), while rest of four cases are that, wherein charge sheets have been submitted.
		11	Bareilly	Kotwali	2	725/1996	504,506 IPC	- do -
		"	Bareilly	Subhash Nagar	3	738/1993	352,506 IPC	- d0 -
68	5	Akshya Pratap Singh	Pratapgarh	Hathganwan	1	91/1996	147,148,149,307,504 IPC	As per report dated 21 st Dec. 2006 of I/c District Judge, that as per report received from P.S.

94	6	Raj Narayan	Hamirpur	Raath	1	108/1993	364,506 IPC	concerned, Sri Akshai Pratap Singh is not accused in this Crime No. LETTER
	0	Bhadauliya	-		1			LLITER
155	7	Afsar Ansari	Ghazipur	Mohammadabad	1	493/2005	302, 506, 120-B IPC	As per report dated 01.02.2007 of District Judge that the I.O. has submitted a charge sheet in this crime number. On the basis of the said charge sheet S.T. No. 140/06 State Vs. Umesh Rai alias Gora Rai and others is pending. Sri Mukhtar Ansari, MLA and Sri Afzal Ansari, M.P. were named as accused persons in the F.I.R. of this crime number, but in the charge sheet their names do not find a place. They have been exonerated by the I.O. saying that both these politicians have been falsely implicated in the case due to political rivalries. This indicates that a final report has been submitted in this crime number as far as Sri Afzal Ansari, M.P. and Sri Mukhtar Ansari, MLA are concerned.

LIST OF THE CASES, IN WHICH, FINAL REPORT HAVE BEEN SUBMITTED IN THE COURT WHICH IS STILL PENDING $^{\prime}\mathrm{B'}$

MEMBERS OF LEGISLATIVE ASSEMBLY / COUNCIL

Page No.	Sl. No.	Name of the Accused	District	Police Station	Sl.No.	Crime No.	Sections	Reply received from the District	REMARKS
12	1	Jai Prakash Yadav	Gorakhpur	Gola	1	331/2002	3(1) Gangester Act	As per report dated 21 st Dec. 2006 of I/c District Judge, the case no. of F.R. 01/04, wherein F.R. has been submitted in the Court on 29.09.2004. The case has been decided on 15.11.2006	
13	2	Ram Bhuval Nishad	Gorakhpur	Badhalganj	1	86/1992	147,148,323,506 IPC	As per report dated 21 st Dec. 2006 of I/c District Judge, case has been decided on 24.02.1995 and weeded out on 20.05.2000.	
14	3	Kamlesh Paswan	Gorakhpur	Chelu Vatal	1	61/2001	147,148,149,307,504,506,427 IPC	As per report dated 21 st Dec. 2006 of I/c District Judge, the case no. of F.R. 25/06, wherein F.R. has been submitted in the Court on 24.05.2002. Fixed for hearing on 04.01.2007.	
"	4	Deo Naryan Singh	Gorakhpur	Shahjanwa	1	95/2002	143,323,504,506,426 IPC	As per report dated 21 st Dec. 2006 of I/c District Judge, the case no. of F.R. 05/02, wherein F.R. has been submitted in	

15		"	Gorakhpur	Pipraich	2	274/1996	171 (5)(1), 123 (1) (Kha), 123	the Court on 12.08.2002. The case has been decided on 16.12.2006. As per report dated 21 st
							(2)(Kha), Public Representative Act	Dec. 2006 of I/c District Judge, the case has been decided on 07.12.1998.
16	5	Anand Yadav	Deoria	Bhatani	1	253/2003	143,342 IPC and 7 Criminal Law Amendment Act	As per report dated 23 RD Dec. 2006 of District Judge, the case no. Crl. Misc. Case No. 149/06, wherein F.R. has been received on 25.03.2004. Pending, notice to complainant has been issued for dt. 23.12.06.
26	6	Dilip Verma	Bahraich	Ram Gaon	1	14/1992	382 IPC	As per report dated 15 th 2006 of I/c District Judge, the case no. 252-XII-92, wherein Final Report has been submitted in the Court on 01.09.1992. Case has been decided on 13.11.2002.
27		"	Bahraich	Kotwali Nagar	2	257/2005	332, 323, 504, 506 AND 427IPC	As per report dated 15 th 2006 of I/c District Judge, the case no. 2315-XII-05, wherein Final Report has been submitted in the Court on 01.12.2005. Pending for appearance of

								accused.
44	7	Ajay Kumar Dubey	Baghpat	Charrapva	1	84/2004	133A, 131 Public Representative Act and 171 F IPC	As per report dated 20 th Mar. 2007 of District Judge, the case no. 38/07, wherein Final Report has been submitted in the Court on 02.03.05. Pending in the Court of CJM for appearance of informant. F.R. was accepted on 20.03.2007. Notice has been issued to the informant.
44	8	Shamar Pal Singh	Baghpat	Doghat	1	72/1996	171 (Accused applicant), 171 (Cha) and 136 Public Representative Act	As per report dated 11 th April 2007 of District Judge, the case no. 4972/06. Charge-sheet was filed in the Court of IInd ACJM Meerut on 02.09.96. Case is pending for appearance of accused. Fix 10.05.2007.
44	9	Madan Bhayia	Ghaziabad	Kotwali	1	38419/82	392 IPC	LETTER
46	10	Hukum Singh	Muzaffarnagar	Kandhala	1	93/1997	147,332,427,506 IPC	LETTER
55	7	Dharam Pal Singh	Bareilly	Sirauli	1	211/1994	323,504,506 IPC	As per report dated 02 nd Jan. 2007 of District Judge, that list of seven cases was received to this office alongwith

							letter no. 14298 dated 22.09.2006. Out of seven cases only one relates to F.R. (i.e. Cr.No.61/87), while rest of four cases are that, wherein charge sheets have been submitted.
8	Bhagwant Sharan Gangwar	Bareilly	Deorania	1	410/2000	147,323,504, 506 IPC	- do -
	"I	Bareilly	Hafizganj	2	61/1987	395 IPC	As per report dated 02 nd Jan. 2007 of District Judge, the case no. of the F.R. 508/88. F.R. accepted on 26.05.88. Since the record has been weeded out, information relating to column number 7 & 10 may bot be furnished.
9	Sultan Beg Padera	Bareilly	"	1	26/1988	364,307,323,342 IPC	As per report dated 02 nd Jan. 2007 of District Judge, that list of seven cases was received to this office alongwith letter no. 14298 dated 22.09.2006. Out of seven cases only one relates to F.R. (i.e. Cr.No.61/87), while rest of four cases are that, wherein charge sheets have been

								submitted.
44	10	Ajai Kumar Dubey	Baghpat	Chhaprava	1	84/04	133A, 131 Public Representative Act and 171 (F)	As per report dated 21 st Feb. 2007 of I/c District Judge, the case no. 38/07, wherein Final Report has been submitted in the Court on 02.03.05. Pending in the Court of CJM for appearance of informant. Notice has been issued to the informant.
44	11	Shankar Pal Singh	Baghpat	Doghat	1	22/96	171 (Aa), 171 (Cha) 136 P.R. Act.	As per report dated 21 st Feb. 2007 of I/c District Judge, the case no. 4972/06. Charge-sheet was filed in the Court of IInd ACJM Meerut on 02.09.96. Case is pending for appearance of accused. (Cr. No. showing 72/96 instead of 22/96).
44	12	Madan Bhayia	Ghaziabad	Kotwali	1	384/82	312	LETTER
58	13	Smt. Beena Bhardwaj	Rampur	Milak	1	26.A/2005	147,148,392,504,506 IPC	As per report dated 23 rd Dec. 2006 of Incharge Administration & Statements, District Judge's Court, the case no. of the F.R. 235/06, wherein F.R. has been submitted in the Court

								on 27.07.06. The case is pending and fixed on 09.01.2007.
		Kash Ram Diwakar	Rampur	Shahabad	1	280A/2005	332, 353,504,506 IPC	As per report dated 23 rd Dec. 2006 of Incharge Administration & Statements, District Judge's Court, that as per report of JM, in this case only F.I.R. has been received in the Court. No F.R. or C.S. has yet been filed by the Police.
73	14	Matesh Chandra Sonkar	Kaushambi	Saini	1	237/2003	147,148,149,323,504,506,325,332,353 IPC	As per report dated 19 th Dec. 2006 of I/c District Judge, the case no. of F.R. 222/04, wherein F.R. has been submitted in the Court on 19.08.04. In this case order has been issued for further Investigation after cancellation the F.R. on 15.12.06.
100	15	Badshah Singh	Hamirpur	Muskara	1	145A/97	395, 427, 435, 342 now converted into 147, 148, 149, 323, 427, 438 and 342 IPC	As per report dated 13 th Dec. 2006 of District Judge, the case no. of the F.R. 18/2000, wherein F.R. has been submitted on 23.02.2000 and it has accepted by the Spl. Judge (DAA) on

								17.11.2000. File has been weeded out on 17.01.02. Hence it is not clear whether notice was issued to the informant or not.
114	16	Kamlesh Pathak	Kanpur Dehat	Mangalpur	1	8/2002	147,148,149,307,427 IPC and 7 Criminal Law Amendment Act	As per report dated 04 th Dec. 2006 of JM-I that F.R. has been accepted on 24.11.06 on the ground of application, along with affidavit and statement of the plaintiff and his non objection.
132	17	Rameshwar Singh Yadav	Etah	Jaithara	1	61/2002	147, 148, 307 IPC	As per report dated 30 th Nov. 2006 of I/c District & Sess. Judge, the F.R. has been submitted by the Investigating Officer before the Court of CJM. Notice has been issued to the complainant. Fixing 22.12.06 for disposal of the said final report. CJM has been directed to expedite the matter at the earliest.
169	18	Mukhtar Ansari	Ghazipur	Mohammadbad	1	169/1996	302 IPC	As per report dated 01.02.2007 of District Judge, that F.R. has been submitted in the Court on 07.08.86 and the same was accepted

_				1	I	1	
							by the then CJM on 02.08.88. It has been further informaed that crime no. 169/96 registered against Dhananjay Mishra under M.V. Act. (Mukhtar Ansari is an accused in Crime No. 169/86 instead of 169/1996).
	=	Ghazipur	•	2	493/2005	302, 506,120-B IPC	As per report dated 01.02.2007 of District Judge that the I.O. has submitted a charge sheet in this crime number. On the basis of the said charge sheet S.T. No. 140/06 State Vs. Umesh Rai alias Gora Rai and others is pending. Sri Mukhtar Ansari, MLA and Sri Afzal Ansari, M.P. were named as accused persons in the F.I.R. of this crime number, but in the charge sheet their names do not find a place. They have been exonerated by the I.O. saying that both these politicians have been falsely implicated in the

							case due to political rivalries. This indicates that a final report has been submitted in this crime number as far as Sri Afzal Ansari, M.P. and Sri Mukhtar Ansari, MLA
19	Ambika Chaudhary	Ballia	Kotwali	1	456/1994	147,148,336,427,392,323 IPC	are concerned. As per report dated 18 th Jan. 2007 of District Judge, the case no. 19/97, wherein Final Report has been submitted in the Court on 25.11.97. Pending in the Court of CJM. Notice issued.
	"	Ballia	"	2	456B/1994	147,336, 323, 427 IPC	As per report dated 18 th Jan. 2007 of District Judge, the case no. 16/97, wherein Final Report has been submitted in the Court on 25.11.97. Pending in the Court of CJM. Notice issued.
	11	Ballia	"	3	456C/1994	147,336,329,148,427 IPC	As per report dated 18 th Jan. 2007 of District Judge, the case no. 17/97, wherein Final Report has been submitted in the Court on 25.11.97. Pending in

								the Court of CJM. Notice issued.
169	20	Narad Rai	Ballia	п	1	456/1994	147,148,336,427,392,323,IPC	As per report dated 18 th Jan. 2007 of District Judge, the case no. 19/97, wherein Final Report has been submitted in the Court on 25.11.97. Pending in the Court of CJM. Notice issued.
		"	Ballia	NII	2	456A/1994	395 IPC	As per report dated 18 th Jan. 2007 of District Judge, the case no. 18/97, wherein Final Report has been submitted in the Court on 25.11.97. Pending in the Court of CJM. Notice issued.
		"	Ballia	>11	3	456B/1994	147,336,323,427 IPC	As per report dated 18 th Jan. 2007 of District Judge, the case no. 16/97, wherein Final Report has been submitted in the Court on 25.11.97. Pending in the Court of CJM. Notice issued.
		"	Ballia	NII	4	456C/1994	147,336,329,148,427 IPC	As per report dated 18 th Jan. 2007 of District Judge, the case no. 17/97, wherein Final

								Report has been submitted in the Court on 25.11.97. Pending in the Court of CJM. Notice issued.
190	21	LaljiTandon	Lucknow	Mahanagar	1	N.C.R.NO.31/2004	171B IPC	As per report dated 28 th Feb. 2007 of District Judge, the case no. 150/06 which is pending in spl. ACJM, CBI (AP), Lucknow. The Final Report has been filed on 27.05.05 by P.S. Mahanagar after canceling the Charge Sheet. Informants Pairokar appeared and seek time to file objection against notice dated 14.12.2006.

LIST OF THE CASES, IN WHICH, FINAL REPORT HAVE BEEN SUBMITTED IN THE COURT WHICH IS STILL PENDING 'C' CHAIRPERSON OF ZILA PANCHAYAT

Page No.	Sl. No.	Name of the Accused	District	Police Station	Sl.No.	Crime No.	Sections	Reply received from the District	REMARKS
133	1	Jognedra Singh Yadav	Etah.	Jaithra	1	61/2002	147, 148, 307 IPC	As per report dated 30 th Nov. 2006 of I/c District & Sess. Judge, the F.R. has been submitted by the Investigating Officer before the Court of CJM. Notice has been issued to the complainant. Fixing 22.12.06 for disposal of the said final report. CJM has been directed to expedite the matter at the earliest.	

LIST OF THE CASES, IN WHICH, FINAL REPORT HAVE BEEN SUBMITTED IN THE COURT WHICH IS STILL PENDING $^{\prime}\mathrm{D'}$

BLOCK PRAMUKH

Page	Sl. No.	Name of the	District	Police Station	Sl.No.	Crime No.	Sections	Reply received from the District	REMARKS
No.		Accused							
30	1	Ram Bujharakh	Gorakhpur	Sikriganj	1	310/97	3(1) Gangster Act	As per report dated 21st Dec.	
								2006 of I/c District Judge, the	
								case no. of F.R. 06/97, wherein	
								F.R. has been submitted in the	
								Court on 23.12.97. The case	
								has been decided.	

	2				2	12/93	379 IPC	LETTER	
35	3	Sabir Ali	Balrampur	Kotwali	1.	36/1995	307IPC	As per report dated 30 th Nov.	
								2006 of District Judge, the case	
								is pending in the Court of CJM	
								and case is fixed for hearing on	
201	2	D.: 1 77	TT 1 ·	N	1	02/2006	2(4 IDC 2(2)	01.12.06.	
201	3	Brijesh Verma	Hardoi	Malava	1	93/2006	364 IPC, 3(2)	As per report dated 21 st Nov.	
							5S.C. S.T. Act.	2006 of District Judge, the case	
								has been Disposed off by the	
								Presiding Office of the Court of	
								ACJM Court No. I Hardoi on	
"	4	1 1 1 0 D	171	DI 1	1	254/1006	147.452.222.504	17.11.06	F 1:
	4	Indresh @ Papu	Khiri	Dhorhara	1	254/1996	147,452, 323, 504	As per report dated 06 th Jan.	Earlier one case was
		Chaudhary					IPC, 3(1)(10) S.C S.T. Act.	2007 of District Judge, the	pending which was
							5.1. Act.	Case no. of F.R. 833/06,	already decided in
								wherein F.R. has been	the month of
								submitted on 12.03.97.	Nov.06.
								Accepted on 16.11.2006 by Sri	
"	5	Jai Prakash Singh	Rai Bareilly	Sareni	1	2/1992	147, 452, 353, 504,	Champat Singh, ACJM 1, Kheri. As per report dated 14 th Dec.	
	3	Jai Flakasii Siligii	Kai Baieilly	Saleili	1	2/1992	506 IPC	2006 of District Judge, the case	
							300 H C	no. of the F.R. 214/2005	
								wherein F.R. has been	
								submitted on 04.12.93. F.R.	
								not sanctioned dated 01.05.95.	
								Date 20.12.06 fixed for framing	
								the charge. Notice issued.	
206	6	Dinesh Pratap @	Barabanki	Hydergadh	1	E 13/2004	352, 379 IPC and	As per report dated 18 th Dec.	
		Bablu Singh		<i>y = </i>			4/10 Forest Act.	2006 of District Judge, the case	
		Č						no. Misc. Writ No.201/04,	
								wherein F.R. has been	
								submitted in the Court on	
								08.09.04. F.R. has been	

		disposed off on 23.11.06. Case
		is in appearance on
		complainant.

<u>Letter no. 14302</u>

LIST OF CASES, IN WHICH, FINAL REPORTS HAVE BEEN REJECTED 'A' MEMBERS OF PARLIAMENT

Page	SI.	Name of the	District	Police	Sl.No. of	Crime No.	Sections	Reply received from the District	REMARKS
No.	No.	Accused		Station	crimes				
1	2	3	4	5	6	7	8		
1	1	Yogi Aditya	Mahrajganj	Kotwali	1	43/1999	147, 148,	As per report dated 17 th Jan.	
		Nath					295, 297,	2007 of District Judge, the F.R.	
							153A, 307,	has been submitted on	
							506 IPC & 7	11.07.2000 and pending in the	
							Cr.L.A. Act	Court of CJM as case	
								no.260/2000. Pending due to	
								non-appearance of the	
								petitioner.	
2	2	Haribansh	Deoria	Bhatni	1	253/2003	143, 342,	As per report dated 23 rd Dec.	
		Sahai					IPC & 7	2006 of District Judge, date of submission of F.R. 25.03.2004	
							Cr.L.A. Act	and pending in the Court of	
								CJM. F.R. is received, notice to complainant issued for dt.	
								23.12.06	

3	3	Mohd.	Siddharth Nagar	Mishraulia	1	118A/1991	307 IPC	As per report dated 13 th
		Mukeem				,		Dec. 2006 of District
								Judge, this case not
								related with the accused
								Mohd. Mukeem.
								(As per report of the CJM no
								case in the P.S. Mishrauliya
								is registered against Sri
								Mohd. Mukeem at Crime No.
								118A/1991 u/s 307 I.P.C. It
								was further informed that a
								case had been registed at
								Crime No. 118A/1981 u/s
								307 I.P.C in P.S. Mishraulia
								against Mukeem S/o Roshan
								R/o Mishrauliya which
								relates to District Basti.
								As per report of the P.S.
								Mishrauliya Dist.
								Siddharthnagar, in Crime
								No. 118A of 1981 u/s 307
								I.P.C. F.R. No.38 dated
								24.9.81 has been submitted
								before the concerned Court
								in District Basti because at
								that time Dist.
								Siddharthnagar was not in
								existence).

187	4	Mohd. Tahir	Sultanpur	Kotwali Nagar	1	112A/1999	323, 504,	As per report dated 22 nd
		Khan					506, 452	Dec. 2006 of District
							IPC	Judge, as the complainant
								dit not appear to file
								objection in spite of
								several opportunity, final
								report has been accepted
								on 03.11.06.
								(Copy of order sheet
								dated 03.11.2006
								attached. (Annexure-I).

LIST OF CASES, IN WHICH, FINAL REPORTS HAVE BEEN REJECTED 'B' MEMBERS OF LEGISLATIVE ASSEMBLY/COUNCIL

Page	SI.	Name of the	District	Police	Sl.No. of	Crime No.	Sections	Reply received from the District	REMARKS
No.	No.	Accused	1	Station	crimes	7	0	District	
1 16	1	Anand Yadav	4 Deoria	Bhatani	1	253/2003	8 143, 342 IPC & 7 Cr.L.A. Act	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 149/06, wherein F.R. has been submitted on 25.03.2004 and pending in the Court of CJM. Notice to complainant issued for	
17	2	Anugrah Narayan Singh	Deoria	Gauri Bazar	1	376/2003	174 Railway Act and 7 Cr.L.A. Act	dt. 23.12.06. As per report dated 23 rd Dec. 2006 of District Judge, F.R. not received.	
17	3	Shakir Ali	Deoria	Gauri Bazar	1	376/2003	174 Railway act and 7 Cr.L.A. Act	As per report dated 23 rd Dec. 2006 of District Judge, F.R. not received.	
17	4	Swami Nath Yadav	Deoria	Bhatani	1	253/2003	143, 342 IPC & 7 Cr.L.A. Act	As per report dated 23 rd Dec. 2006 of District Judge, date of submission of F.R. 25.03.2004, F.R. is pending. F.R. is	

17	5	Yogendra Singh Sengar	Deoria	Bhatani	1	253/2003	143, 342 IPC & 7 Cr.L.A. Act	received, notice to complainant issued for dt. 23.12.06 As per report dated 23 rd Dec. 2006 of District Judge, date of	
								submission of F.R. 25.03.2004, F.R. is pending. F.R. is received, notice to complainant issued for dt. 23.12.06	
18	6	Suresh Yadav	Deoria	Bhatani	1	253/2003	143, 342 IPC & 7 Cr.L.A. Act	As per report dated 23 rd Dec. 2006 of District Judge, date of submission of F.R. 25.03.2004, F.R. is pending. F.R. is received, notice to complainant issued for dt. 23.12.06	
197	7	Awadhesh Prasad	Faizabad	Kotwali Nagar	1	1891/200 1	143, 283, 341 IPC	As per report dated 23 rd Dec. 2006 of District Judge, the case no. 64/2002. Issue notice for Complainant dated 28.02.07.	
197	8	Munna Singh Chauhan	Faizabad	Raunahi	1	239/2005	143, 341 IPC	As per report dated 23 rd Dec. 2006 of District Judge, case is not pending.	

LIST OF THE CHAIRPERSON WHOSE FINAL REPORT HAVE BEEN REJECTED

·C'

Page	Sl. No.	Name of the	District	Police	Sl.No.	Crime	Sections	Reply received from the District	REMARKS
No.		Accused		Station		No.			
134	1	Jogendra singh	Etah	Aliganj	1	42/1998	307,427	As per report dated 30 th Nov. 2006 of I/c District	
		Yadav					IPC	& Sessions Judge, that Final Report was	
								submitted in Crime No. 42 of 1998 by the	
								Investigating Officer, which has been accepted	
								by learned ACJM on 06.11.2004.	

LIST OF THE BLOCK PRAMUKH WHOSE FINAL REPORT HAVE BEEN REJECTED

'D'

Page	Sl. No.	Name of the	District	Police	Sl.No.	Crime No.	Sections	Reply received from the District	REMARKS
No.		Accused		Station					
32	1	Bhola Singh @	Kushi	Kotwali	1	184A/1981	147,148,149,302,	As per report dated 29 th Jan. 2007 of I/c District Judge	
		Brij Narain	Nagar	Hata			307,323 IPC	that there is no such type of case is pending in which	
		Singh						Final Reports have been rejected, i.e. The Statement is	
								NIL.	
107	2	Ashok Kumar	Hamirpur	Jariya	1	91/1996	394 IPC	As per report dated 13 th Dec. 2006 of District Judge,	
		Singh						that Column No. 7 to 11 of Proforma 'C' have been left	
								vacant because the concerning Final Feport was	
								accepted by the Special Judge (DAA) Hamirpur on	
								21.3.97. Hence question of framing charge and	
								recording evidence did not arise.	
